

[Shri S. M. Banerjee]

be issued when the Government knows that the session is fast approaching. I know there was a seven-day discussion on this point on Land Acquisition; it was ultimately brought in the form of a Bill. On 22nd October, 1965, this Ordinance was issued. It was said in the Ordinance that Government was in need of zinc and lead and on 14th September, 1965, the control order was issued. I am surprised—I want the Hon. Minister to correct me if I am wrong—that not an ounce of—no question of tonnes—zinc or lead was required for Defence purposes. This Corporation has now been taken over by the Government. I want to know whether one of the big industrialists of this country wanted to negotiate and take over the Corporation. Of course, he could not take it. I also want to know whether after this a new corporation is going to be formed by Government with its registered office in Rajasthan. Is this corporation going to be a wholly Government organisation or are big businessmen like Birlas also going to be associated with it? If another businessmen is being brought in, then I want to know the reason for the same. I would also like to know whether Government had a desire to nationalise the whole thing or it has been taken over because some other businessman is interested.

Mr. Speaker: This is not the stage when that can be discussed.

Shri S. M. Banerjee: They should tell us why the ordinance was issued, and why zinc and lead was not being lifted.

Mr. Speaker: An Ordinance had been passed, and now a Bill has been introduced in its place to be passed by this House so that it could replace that Ordinance. The hon. Member can take up all these points at the stage when the Bill is taken up.

Shri S. M. Banerjee: It is necessary to take them up now. I do not

object to the Bill, but I would like to know the necessity for having passed that ordinance when the session was approaching. . .

Mr. Speaker: That could be discussed when the Bill comes up.

Shri S. M. Banerjee: Previously, you allowed the hon. Minister to reply at least.

Mr. Speaker: I shall give the hon. Member an opportunity when the appropriate occasion comes.

Shri S. M. Banerjee: My basic objection is this. What was the necessity for this Ordinance when the House was going to sit? . . .

Mr. Speaker: Now, Dr. K. L. Rao.

12.22 hrs.

MOTION RE: PAYMENT TO WORLD BANK AND RELEASE OF WATER UNDER INDUS WATERS TREATY

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to move. . . .

Shri Nath Pai (Rajapur): Before the hon. Minister proceeds with his motion, I would like to ask for one small explanation. It seems that Government are determined to play down the importance of the subject-matter which the House is called upon to discuss now. The Ministry headed by Dr. K. L. Rao has very little to do with the payment; the subject-matter is germane to the question of our relationship with Pakistan. We had thought that Government would take it up very seriously, because the whole House and the whole country is agitated over it; it is not a technical matter with which the Ministry of Irrigation and Power is concerned, but we think that it is a political issue; it is an

issue which is concerned with our whole relationship with Pakistan. Either the Minister of External Affairs or better still, the Prime Minister must be here to initiate the debate.

May I say that on the previous occasion when this matter was discussed in the House, it was the late Prime Minister Jawaharlal Nehru who gave the reply. I do not want this to appear to be derogatory to the status of Dr. K. L. Rao who does a good job under very difficult conditions, and taking into consideration how Ministers perform, he is a good Minister.

Neither the Leader of the House is here nor the hon. Minister of External Affairs is here. May I have an assurance from you that one of them at least will be here?

Mr. Speaker: I shall just find out. I certainly like this suggestion and I also support it. It would be desirable if either the External Affairs Minister or the Leader of the House himself could be here. The House would like to have their presence.

Shri Nath Pal: Thank you for this.

Dr. K. L. Rao: I beg to move:

"That the payment of Sixth Annual Instalment to the World Bank and releases of water, under the Indus Waters Treaty 1960, be taken into consideration."

While moving this motion, I wish to submit in the first instance a brief outline of the events that have happened, leading to the signing of this treaty and explain a few important provisions of the treaty.

When India was partitioned in 1947, the boundary cut across the Indus river systems without having any re-

gard either to the physical or to the hydrological features of the basin and without any reference to the areas irrigated at that time or to be brought under irrigation later on. Thus, the Madhopur headworks were allotted to India while the Central Bari Doab Canal which irrigated some areas in Pakistan had gone to Pakistan. Similarly, the Ferozepur headworks are in India, while the Dipalpur channels irrigating certain areas are in Pakistan. Thus, the trouble arose almost immediately after the partition regarding the supplies of water to this system of areas, which is a very extensive one, namely the Sutlej system of areas, which is nearly 48 lakhs acres in Pakistan as against 40 lakhs acres in India. And unfortunately the Punjab Partition Committee did not make any rules at the time in this regard. So, later on, this came to a head. Finally, in 1948, on the 4th May, there was an Inter-Dominion Conference held, and an agreement was arrived at between the Government of India and the Government of Pakistan. That agreement stated that India would allow water to the areas in Pakistan under the Sutlej which it had been enjoying for a very long time and that these waters would be gradually reduced and Pakistan should make alternative arrangements.

Now, this was the agreement, according to which the waters were to be distributed. But then, Pakistan, as it seems to be its habit, even before this agreement was signed, was secretly trying to dig up a channel to divert the waters of the Sutlej, by construction of a channel upstream of Ferozepore, so that if this was not detected in time, the eastern canals and the Bikaner canal would have gone dry—that is, those that are in India. So India promptly noted this and protested against it. Then those works were given up. India having got a hint of this, then proceeded with the construction of the Harike Barrage, 40 miles upstream of Ferozepore, where the Sutlej passes

[Dr. K. L. Rao]

through entirely Indian territory and safeguarded our interest by ensuring that the Ferozepore headworks were not put out of action, so that the waters would be available to the eastern canals and the Bikaner canal on our side.

At the same time, Pakistan also felt there might be danger arising out of this for themselves as well. So they began the construction of the Bam-banwala-Ravi-Bedian-Dipalpur canal. This canal, to which I will refer later—this is the Ichhogil canal—was started in 1948. This was started by Pakistan as a sort of precautionary measures for themselves to divert the water to their own system; in case India did not give water, they would try to get the water from Chenab through their canals.

Now, the relations between the two Governments were not, naturally, smooth, because this problem was not settled. Pakistan at one stage, wanted to take it to the Security Council and the International Court of Justice. But India refused to accept adjudication of these natural resources and said that this must be settled only by agreement and by negotiation. At this stage, the World Bank offered their services to settle this issue. This was in 1951. It took them three years to formulate their proposals. In 1954, they formulated their proposals. Then it took 6 years for the Government of Pakistan to accept those proposals; while India readily accepted those proposals, the Pakistan Government took nearly 6 years to accept them. So that finally, an agreement was signed between the Government of India and the Government of Pakistan together with the signature of the World Bank President, in September 1960, to be effective from April 1, 1960. This is, in short, the history of this Indus Waters Treaty of 1960 which is the subject of our discussion.

I will now briefly mention the important provisions of the Treaty. The

Treaty provides that the three eastern canals, namely, Ravi, Beas and Sutlej, the waters thereof, would be used entirely by India and the three western canals, Indus, Jhelum and Chenab, entirely by Pakistan, with some reservation for us. The lands that are there in Pakistan which are under irrigation of the eastern rivers, that is, those whose waters will be utilised completely by India, are, as I mentioned, about 43 lakh acres; these are to be irrigated by waters which are to be brought from the other three river-systems, that is, the western rivers. So that what are called replacement works have to be undertaken to have those waters brought from the western system in replacement of the waters from the eastern system meant exclusively for us. These waters from the western system have to be brought through links to the Ravi, Beas and Sutlej so that these areas in Pakistan, previously irrigated by the waters from the eastern rivers, may be irrigated by these western rivers.

Then the problem was who was to bear the cost. That was a very difficult problem, because the cost of this plus the development of the Indus came to about Rs. 700 crores. The World Bank came to assist the whole affair, and they gave by way of loans and grants as much as Rs. 620 crores, 60 per cent of it was outright grant, and the countries that contributed for this were Australia, Canada, New Zealand, U.K., U.S.A., and the World Bank.

Shri Indrajit Gupta (Calcutta South-West): And West Germany.

Dr. K. L. Rao: And West Germany. India also contributed Rs. 83 crores. That was the amount which was fixed after a lot of argument. It was a fixed contribution. All this money was constituted as a separate fund called the Indus Basin Development Fund, entirely to be manned and managed by the World Bank. The World Bank is the administrator of this fund. I will come to that later.

So, the money was advanced by these countries and the World Bank in order to meet the cost of these replacement works. Also, it was stipulated that these replacement works must be completed in ten years, commencing from 1960. By 1970 all the replacement works must be completed, and the waters that were there before, being enjoyed by Pakistan from the Sutlej will be transferred to India, and India can completely utilise all these waters.

They have also been allowed another three years as an extension of the transition in order to provide for any breakdown, any kind of accident, by which the works might get extended, but, for this, Pakistan has to pay some penalty. The penalty is of the order of Rs. 4 crores every year. If they want extension of one year, they must pay Rs. 4 crores; if they want extension of three years, they have to pay as much as Rs. 12½ crores, in pound sterling. Also, it was stipulated in the arrangement by which the waters of the Ravi and Sutlej required for Pakistan are to be led into the canal system, the cost and maintenance of the works, Madhopur and Ferozepur Barrages, would be paid by Pakistan. The question arose whether it was in Sterling. Pakistan said no. Whatever it is, they are now paying Rs. 44 lakhs every year in pound sterling under protest. That is about the Eastern rivers.

So far as the Treaty is concerned, we will be entitled to the full utilisation of the three eastern rivers. Not only this. We are also entitled to irrigate 7 lakh acres in Jammu and Kashmir from the three western rivers. More important than all this is the fact that we are at liberty to develop hydro-electric power from these rivers—6½ million K.W. power, which is two-third of what the whole of India has today. All this power we can develop ourselves and utilise in India. Of this we have developed only 0.4 million K.W., almost all of which is Bhakra's contribution. So, a large amount of electric power also

can be developed. So, these are some of the provisions.

Hon. Members will note that in Punjab there is a heavy amount of waterlogging, and one of the reasons for this is poor drainage. Therefore, drainage is as important as irrigation. There are four very big drains which pass out from India to Pakistan—the Hudiara drain, Kasur drain, etc. All these drains have also to be maintained in full and correct condition by Pakistan. These are the main advantages that have been arrived at by the Treaty by India.

This Treaty was discussed in the House exactly five years back in November, 1960 and supported by the House. It has received the assent of the House, and it was entered into.

Before I discuss what we did, whether we should have observed the Treaty, I would like to submit something about the Ichhogil Canal, which is something which comes up very often in the discussion. It was, as I said, a canal started by Pakistan in order to take the waters from the Chenab to feed the Dipalpur canal in 1948. When we took up the construction of the Harike Barrage, they thought they should also be careful as they did not know when India might cut off their water, and so they constructed the Upper Chenab Canal, the Bambanwala and Ravi canals, about 108 miles long. This canal passes under Ravi by a syphon; Ravi river goes above and this canal goes underneath.

Shri Hari Vishnu Kamath (Hoshangabad): Let him not bring the main issue before the House with these details and technicalities.

Dr. K. L. Rao: Many hon. Members would ask for the details about this canal and so I am saying them. This canal was started in 1948 and completed well before the treaty and the money for this has come from Pakistan funds. The world bank has not paid any amount for this. That is the reason why I have been stress-

[Dr. K. L. Rao]

ing this a little bit and it will be useful for the Members to know these points. We found the pill boxes constructed on this side of the canal. We do not know exactly when they were constructed. On one of them it had been written, January, 1965. It may be correct or it may not be correct. We find that these were constructed 150 feet from the canal on the left side, that is, towards India. There was another row about a thousand feet away, at intervals of half a mile or so.

Shri M. L. Dwivedi (Hamirpur): On the other side, they are just on the bank. I have seen myself... (Interruptions.)

Shri Shivaaji Rao S. Deshmukh (Parbhani): There are underground gun positions towards Lahore side of the canal.

Shri M. L. Dwivedi: They are on the banks of the canal on the other side.

Dr. K. L. Rao: It looks like that.

Mr. Speaker: Members have gone there and seen for themselves. They will have their opportunity. Let us hear him now... (Interruptions). Members are getting impatient. Really, it is not the agreement details that they want to discuss; it is the political aspect that they want to discuss.

Dr. K. L. Rao: I am coming to that. Because this would come up during discussion, I am describing a few of the details. One of the points that may be referred to is that the funds were used for constructing pill boxes in the canal area. I saw those pill boxes myself. Before I go further, I may say that the each pill box may cost about Rs. 5,000. I do not know how many pill boxes are there and that information is not available to us. But the whole cost on them, I would estimate, would not be more

than Rs. 5-10 lakhs. Members are agitated quite correctly....

Shri N. C. Chatterjee (Burdwan): Is he defending Pakistan here? We are not at all agitated. We want to know facts.

Mr. Speaker: He is giving the facts.

श्री प्रकाशचौर शास्त्री (विजयनगर): कोई ऐसी बात यहां न कही जाए, जिसका लाभ पाकिस्तान को हो, इस बात का ध्यान रखा जाए।

प्रध्यक्ष महोदय: फैंक्ट्स तो ध्यान चाहिए, नहीं तो आप इसका क्या करेंगे।

श्री नाथ बाई: फैंक्ट्स तो आ गये हैं, यह सूचना तो उपलब्ध है।

प्रध्यक्ष महोदय: वह फैंक्ट्स देना चाहते हैं।

Dr. K. L. Rao: I wanted to give some facts by way of introduction. I will now come to the subject proper. Hon. Members are agitated about two aspects and are anxious to know something about those two issues. One issue pertains whether this instalment should have been paid or not. Secondly, whether the waters, in view of the fact that there is scarcity now, should have been withheld. These are the two points on which hon. Members are, quite correctly, agitated. I myself feel, and for that matter of that, every citizen of India will feel...

श्री रामेश्वरानन्द (करनाल): प्रध्यक्ष महोदय, मैं आपका ध्यान....

प्रध्यक्ष महोदय: मुन तो लें।

श्री रामेश्वरानन्द: यहां प्रसत्य उत्तर दिया जा रहा है इस धोर मैं आपका ध्यान दिलाना चाहता हूं। मेरे पास "हिन्दु-

स्नान—“पाकिस्तान” सम्बंध नामक पुस्तक है, जिसकी इनके प्रकाशन विभाग ने प्रकाशित किया है, मैंने तृती छपाया है। इसमें बड़े स्पष्ट रूप से लिखा है कि पाकिस्तान की, जद गम्बन्ध टूटने लगे हैं। लगभग 55 करोड़ रुपया उसकी भलाई के लिए भारत ने दिया और 83 करोड़ ताम लाख रुपा और दिया। यहां कहा जा रहा है कि पाकिस्तान ने अपने पैसे से पिल बाकसेज बनाये हैं। मैं नहीं समझता कि यह किताब झूठी है या सही महोदय झूठ बोल रहे हैं।

Dr. K. L. Rao: I was submitting that every citizen of India, who is highly educated (*Interruption*) every citizen of this country wants satisfaction on these two points, because, they are anxious that whatever we do must not increase the military potential of Pakistan. It is quite correct, and I am sure that Pakistan has already shown weakness, and I am also sure that even if they do something in future, our jawans will take care of it. But in a case like this, in a discussion of this type, we should be very careful and very calm and we should very carefully study and consider the various aspects. As regards Pakistan, it has nothing to lose; it has no reputation to lose, while we, India, have a certain standing and respect in the world. Therefore, even those nations which are not friendly recognise our honesty and our standing, and so, I submit that the standing of India has to be taken into consideration, and we have got to consider this question very carefully.

I shall now proceed to give the House the reasons which weighed with the Government in taking this decision on this matter. First, with regard to the payment, we have already paid five instalments, and this is the sixth annual instalment which has been made, and this is made not to the Pakistan Government—this has

got to be noted and this is most important—but it is paid to the Indus Basin Development Fund which is maintained by the World Bank, and the World Bank is the administrator of this fund. It is a very important point which, I submit, the hon. Members must take note of. The World Bank is the administrator. . . .

Shri J. B. Kripalani (Amroha): All these facts are known.

Dr. K. L. Rao: . . . and the contracts are made in the name of the World Bank, and most of the contractors, nearly 80 per cent of them—are foreign contractors, and the World Bank gives this money by way of foreign exchange, and the World Bank supervises it and scrutinises the amount and this money is intended solely for the construction of the replacement works

Shri J. B. Kripalani: But foreign exchange is more important than rupee exchange.

Dr. K. L. Rao: That is what I am saying. That is what exactly I am submitting.

Shri J. B. Kripalani: They are more advantageous to Pakistan, my dear friend.

Dr. K. L. Rao: Pakistan is not getting foreign exchange. That is what I want hon. Members to understand. The foreign exchange is not given to Pakistan at all. The foreign exchange is paid directly to the contractors, and the contractors are all foreign contractors. The World Bank has given an assurance in this respect that the foreign exchange payments are made to the contractors and not to Pakistan. Why I am saying this is, hon. Members are afraid that the money is being used for the construction of pill-boxes. That is one of the points. But the cost of the pill-boxes may not go beyond the order of Rs. 5 to Rs. 10 lakhs, but here, we are concerned with crores of rupees given through the World Bank.

Shri J. B. Kripalani: Does the Minister know how many pill-boxes are there, when he is talking like that? (*Interruption*).

Dr. K. L. Rao: I am sure they have calculated some of them. I thought that the House may recollect it, whatever it is.

Now, there is another point. This treaty, about which we are concerned gratefully, is not a direct treaty between the Government of India and the Government of Pakistan alone; there is the World Bank coming in. This is, so to say, a tripartite agreement which has been entered into, and we are members of the World Bank. India is one of those few countries which have got a permanent executive director on the World Bank, and therefore, when we are dealing with the World Bank, we have got to be very careful in our dealings and we do not want to cause any embarrassment or become a defaulter. We do not want to be a defaulter; the World Bank has given us financial assistance, and they have been helpful in getting the consortium, and other aids from various countries. Whatever it is, we cannot take any hostile attitude with reference to the World Bank on this issue.

There is another very important point, and that is, we have paid so far five instalments. This is the sixth instalment, and we have paid Rs. 50 crores. If we stop at this and become a defaulter and pull back, the whole treaty will be thrown into confusion. The benefits that are accruing to us will all be now delayed, and probably, the whole scheme may take an entirely different pattern. Therefore, it was at the time when the treaty was being entered into that proper discussion should have taken place in the House. But having gone far, for more than half-way, six years have gone by and we have only four years more—at this stage, to go back on the treaty, would mean that the whole amount of money paid so far becomes infructuous.

Then again, what is more important is this. What is the object of this treaty and what is the object of the process that we have gone through? The object is to secure the best utilisation of the waters for India for the development of our land. We want to irrigate 33 lakh acres in the arid, desert regions of Rajasthan and we want to irrigate a large amount of land in Punjab also. In fact, we were irrigating at the time of partition only 40 lakh acres. Now, we are going to irrigate 120 lakh acres with these waters. After all, there is a certain amount of obligation in respect of the treaty which we have to discharge and we must respect the treaty. Suppose we do not do so, then the development will be in jeopardy and there will be delay and retardation of the development which I am sure the House will not like, especially when we have gone far. We have now been constructing the Pong dam and also the canals at a cost of so many crores of rupees. At this stage, at this crucial hour, having gone half-way, it would be putting the whole money into jeopardy, at danger, if we did not observe the treaty.

What are the benefits that we are receiving. As I submitted, we were irrigating only 40 lakh acres at the time of partition, 1946-47. Now we are irrigating 78 lakh acres; which is double of what it was.

Shri J. B. Kripalani: One question: if we give water to Pakistan, there will be less water for us.

Dr. K. L. Rao: I will come to that.

Shri J. B. Kripalani: I thought that if we gave less water to Pakistan, we would have more water, and the Punjab Government has been crying that it has not got enough water for its own needs.

Dr. K. L. Rao: I am coming to that: I was dealing with the payment issue. I said that we are making this payment. We make these payments because we do not want any

kind of harm to be done to the treaty to which we are a party. This money is being spent only on the replacement works. This money is being administered by the World Bank. The total amount of Rs. 83 crores is not the whole amount that is being spent. The World Bank gives to Pakistan something like Rs. 60 crores to Rs. 70 crores every year. Our portion will be only Rs. 8 crores. So, it is not as if we hold back the money and can thus thwart completely the progress of these works. Why I am submitting these facts when we are discussing this issue is because the House has to consider these facts very clamly and see the various aspects. With regard to the waters, I would submit that hon. Members should listen to the facts very patiently, because, there is a lot in the facts; and facts can tell the real tale. The facts are like this: We are giving water at two places, one at a place on Ravi on the Central Bari Doab Channel; that irrigates about 6 lakh acres in Pakistan. We are giving water at that point; according to the treaty, we have to give water at that point. There is another point at which water is given, and that is at Ferozepur, on the canals on the river itself. These are the two points at which we give water. The treaty lays down the very detailed conditions, and the detailed formula. They have not left any kind of doubt with regard to this. The treaty lays down everything completely covering every inch of it. This year the Central Bari Doab Channels have to be given water according to the indents placed by Pakistan. Fortunately Pakistan has not sent any indent and so we did not give any water. As a result, Amritsar and Gurdaspur had the full benefit of this water.

But this year is one of the worst years in the history of India from the point of view of rainfall. There has been very heavy deficit of rainfall. To give some interesting statistics, Ganga at Narrora carried only 30 per cent of water compared to last year. Saroda at Bambasa carried only 40

per cent and Ghagra at Elgin bridge had only 50 per cent. They are this much worse. In Punjab it is not like that. Sutlej carries 70 per cent and Beas 65 per cent Ravi carried much more. So, it just happened that in Punjab the position was not very bad. We are always deficit in water because of our expansion. This year during the khariff period, the Punjab irrigated 4 lakh acres more than what it did last year. Of course, I give credit to Punjab for having done it.

श्री गुलशन (भटिडा) : अध्यक्ष महोदय, मंत्री जी गलत कह रहे हैं। पंजाब के लोगों को ज्यादा पानी नहीं दिया गया है। पंजाब को पानी मिला ही नहीं है जिसके कि कारण पंजाब की बहुत सारी ऐसी जमीन है जो कि सिंचाई में महसूस रह जायगी।

श्री रामेश्वरानन्द : अध्यक्ष महोदय, मंत्री जी इतना घसस्य बोल रहे हैं कि शायद मेरी समझ में यमराज के यहां भी इतना झूठ न बोला जाता होगा।

अध्यक्ष महोदय : घांड़र, घांड़र। मंत्री जी को बगीर बाघा के अपनी बात पूरी कर लेने दीजिये।

Dr. K. L. Rao: I agree that Yamuna was very bad; there was very little water. But I pay a tribute to the Punjab Government. They have taken a number of steps. Anticipating this trouble, they have put in more of electrification and tubewells. They have taken many other steps to see that they irrigate as much as possible. They have reached a very high figure this year. Maybe in the rabi period, they may have some trouble, but they are not anticipating very much.

There is another point which I want hon. Members to note. At the second point at Ferozepore, it is not a fixed amount of water—so many thousand cusecs or something like

[Dr. K. L. Rao]

that. It is a percentage—79 per cent. Whatever water comes in, you take off a certain percentage. If there is less water, you take less. If there is more, you take more. Then, about this 79 per cent of the Beas, probably one may feel it is a very huge amount, but we must see that in Sutlej, we do not give any water at all. Pakistan's share comes to 25 per cent of the three rivers taken together. We are today giving them 25 per cent of the total water flowing in all the three rivers. Therefore, the observance of this treaty is a very essential thing. I wish I had distributed copies of the treaty. Then probably....

Shri Nath Pai: We have got it.

Dr. K. L. Rao: I am very happy. If you read it, you will find that in case of any difference whatsoever, immediately Pakistan can go to a neutral expert, to an arbitration board and so on. Suppose Pakistan resorts to that, they will easily create a complete confusion. We have already irrigated 78 lakhs of acres and we are going to do the rest of 40 lakhs acres and we are going to supply water for the Rajasthan Canal and so many other projects. All that will be upset. Pakistan will be glad to revert back to the 1947 position and say, "we must have the waters of these three rivers only; we do not want to have it from the other rivers." That is the confusion they will bring about.

Shri J. B. Kripalani: Pakistan made this agreement to oblige us!

Dr. K. L. Rao: Probably a speech in 1960 would be different. But having adopted the treaty and gone with it for nearly . . .

Shri Harish Chandra Mathur (Jalore): He had better go through the speeches made in 1960, tearing this agreement to pieces and showing how it was to our disadvantage. When I spoke so strongly about it, it was said that mine was a rabid speech. Now every word of it has come true.

Shri Hanumanthaya (Bangalore City): Don't overdo its benefits.

Dr. K. L. Rao: I am not going into the merits. I only submit, having got along with the agreement and having come to a certain stage, at this stage if we want to go back, it is not proper. We must see the other points also. We are going to get out of this so much amount of water, which is very difficult to obtain. There is no point in going back at this stage.

Under the treaty it has been laid down that Pakistan can go to a neutral expert or an arbitration board, in which case there will be complete confusion. So, we have got to watch very carefully and we should not give a chance to Pakistan to get out at this stage and cause confusion. We are interested in our development, but they are not interested in their own development. (*Interruptions*).

Mr. Speaker: Hon. members will have an opportunity to have their say. Now they must hear the minister patiently.

Dr. K. L. Rao: The breaking of the treaty at this stage is not a desirable one and not at all proper having regard to this fact that this treaty is a sort of tripartite treaty and not merely between India and Pakistan. We have spent crores of money over this and at this stage it is really not in the best interests of our country to do anything that will go against the due observance of the treaty.

I am sure there will be quite a large number of members participating in the discussion. I shall be glad to note down their points and I will feel it a privilege to try to answer them. I would only say that by the due observance of this treaty India comes out as a stable and mature country.

Mr. Speaker: Motion moved:

"That the payment of Sixth annual instalment to the World Bank and releases of water, under

the Indus Waters Treaty, 1960, be taken into consideration."

What about the time-limit?

An hon. Member: The whole day.

Mr. Speaker: That total time has already been fixed. I am talking about the time-limit on speeches. Will 15 minutes be all right?

Shri Nath Pal: No, no.

13.00 hrs.

Mr. Speaker: Let it be 20 minutes for the first spokesman of the Party, for the leaders, and 15 minutes for other speakers.

Shri Hari Vishnu Kamath: Sir, I rise on a point of order. I am constrained to bring to your notice that your earlier directive has not been complied with, and neither the Prime Minister nor the Minister of External Affairs is present in the House. It is a grave affront to you and to the House. You ordered them to be present here.

Mr. Speaker: They are having an emergency Cabinet meeting and the desires of the House have been conveyed to the hon. Ministers. They will try to make available as much time as possible and they will be here.

Some hon. Members rose—

Mr. Speaker: Shri Kapur Singh—

श्री प्रकाशचौर शास्त्री : अध्यक्ष महोदय, वैकल्पिक प्रस्ताव ?

अध्यक्ष महोदय : श्री कर्जी सिंहजी ने एक मबस्टीट्यूट मोजन दिया है। वह बहा नहीं है। क्या माननीय सदस्य ने भी कोई मोजन दिया है ?

श्री प्रकाशचौर शास्त्री : जी हाँ।

श्री मधु सिन्घे (मुंबई) : अध्यक्ष महोदय, प.सं.सि में मेरा वैकल्पिक प्रस्ताव पहला है। क्या आप उस को काट देंगे ?

अध्यक्ष महोदय : अगर माननीय सदस्य का प्रस्ताव पहला है, तो मैं पहले उनको बुला लेता हूँ।

श्री मधु सिन्घे : मैं प्रस्ताव करता हूँ कि मूल प्रस्ताव के स्थान पर यह रखा जाये :—

"मिथु जल संधि, 1960 के अन्तर्गत जल देने की दर विश्व बैंक की छठी वार्षिक रिपोर्ट की प्रदायगी के बारे में विचार करने के पश्चात् यह सभा सरकार में सिफारिश करती है कि पाकिस्तान द्वारा किये गये विभिन्न संधियों के तथा प्राचलामनों के उल्लंघनों तथा 5 अगस्त, 1965 को किये गये आक्रमण को ध्यान में रखते हुए यह रिपोर्ट की प्रदायगी तथा जल देना स्थगित किया जाये।" (1)

श्री यशपाल सिंह (कैंगडा) : मैं प्रस्ताव करता हूँ कि मूल प्रस्ताव के स्थान पर यह रखा जाये :—

"मिथु जल संधि, 1960 के अन्तर्गत जल देने की दर विश्व बैंक की छठी वार्षिक रिपोर्ट की प्रदायगी के बारे में विचार करने के पश्चात् यह सभा इस पर खेद प्रकट करती है कि इस मामले में सरकार ने जनता तथा राज्य सरकारों की राय की अवहेलना की है।" (2)

Shri Tridib Kumar Chaudhuri (Berhampur): Sir, I beg to move:

That for the original motion, the following be substituted, namely:—

"This House, having considered the payment of sixth annual instalment to the World Bank and releases of water, under the Indus Waters Treaty, 1960, and the behaviour of Pakistan towards India, recommends to the Government that the Indus Waters Treaty of 1960 be reviewed." (3)

श्री प्रकाशचौर शास्त्री : मैं प्रस्ताव करता हूँ कि मूल प्रस्ताव के स्थान पर यह रखा जाये :—

"सिन्धु जल संधि, 1960 के अन्तर्गत जल देने और विश्व बैंक को छठी वार्षिक किस्त की अदायगी के बारे में विचार करने के पश्चात् इस सभा की यह राय है कि पाकिस्तानी आक्रमण के बाद, पाकिस्तान को 8 करोड़ रुपये की किस्त दे कर भारत सरकार ने भारतीय कर-दाताओं के साथ अन्याय किया है और इसलिये यह सभा सरकार के निर्णय से अपनी असहमति व्यक्त करती है।" (4)

Shri Hukam Chand Kachhavaia (Dewas): Sir, I beg to move that for the original motion, the following be substituted, namely:—

"This House, having considered the payment of sixth annual instalment to the World Bank and releases of water, under the Indus Waters Treaty, 1960, is opinion that in view of the present conflict with Pakistan, the payment be not made till our ships are released by Pakistan." (5).

Mr. Speaker: The original motion and the substitute motions are now before the House.

श्री मधु लिमये : अध्यक्ष महोदय, क्या आप समय बढ़ायेगे ?

अध्यक्ष महोदय : माननीय सदस्य बिस्फेशन को शुरू होने दें।

Shri Kapur Singh (Ludhiana): Mr. Speaker, Sir, if any further argument was needed in support of the observation which was made by my hon. friend, Shri Nath Pai, that it should be the Prime Minister or the Minister of External Affairs who should take charge of this debate, this argument has been amply provided by the performance which the Minister of Irrigation has just now made in this House.

Sir, it is no pleasure to have to rise to support the Government action, now under discussion, for two reasons. Firstly, the conduct and the performance of the Government during the past years have not been such as to merit any approbation or support from those who wish well of this country, such as we on this side of the House.

An hon. Member: Only?

Shri Kapur Singh: Not "only" we are one of them (*Interruption*). Secondly, any payments made or sought to be made to Pakistan at this moment smack of disrespect to the memory of those who have recently laid down their lives in defence of the frontiers of this country against the wanton aggression by Pakistan. But, Sir, nevertheless, on a dispassionate consideration of the whole matter, it seems clear to me that the Government action must be supported, for what they have done is, on the balance, in national interest.

It will be recalled that this debate has been triggered by two observations that were made on the statements that were laid on the Table by Dr. K. L. Rao on 4th November, 1965. One of them was by an hon. Member, on this side of the House, to the effect that the statements contained many things which he described as "sweeping", and the other was your own observation, Sir, to the effect that certain provisions in this Treaty were "strange provisions"—the reference was to Annexure H to the Indus Waters Treaty.

13.05 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

These provisions, which were described as "strange provisions", Mr. Deputy-Speaker, by the hon. Speaker, relate to stipulation obliging us to release stated quantities of irrigation water to Pakistan, irrespective of our own requirements.

Any cool examination of the relevant facts before us will make it clear that neither the statements made by Dr. K. L. Rao on 4th November, or today, are "sweeping"—in the sense of being infected with inaccuracies—nor the provisions of Annexure H, described by the hon. Speaker as "strange," are strange in the sense that they were agreed to by our Government without due regard to national interest.

It would be best for me to support my observations in this matter by taking a bird's-eye-view of the provisions of the Indus Waters Treaty which lie at the basis of the debate which we are holding today. This Indus Waters Treaty of 1960 contains three or four provisions which are vital and relevant to the debate which we are holding. They are: Article V, Article IV(1), Article IX and Article II(5). Those who have read this Treaty know that Article V makes it clear that this Treaty was being made:

"In consideration of the fact that the system of works referred to in Article IV(1) is the replacement from the western rivers and other sources of water supplies for irrigation canals in Pakistan which on 15th August, 1947 were dependent on water supplies from eastern rivers, India agrees to make a fixed contribution of Pounds Sterling 62,060,000 towards the cost of these works."

India, by this provision, agreed to make a fixed contribution of Pounds Sterling 62,060,000 towards the cost of these works. Sub-clause (2) of this provision made it clear that this sum "shall be paid in ten equal instalments on the 1st of November of each year; "the first of such annual instalments shall be paid on 1st November, 1960." Sub-clause (3) said:

"These instalments shall be paid to the Bank for the credit of the Indus Basin Development Fund to be established."

Sub-clause (4) said that the payment "shall be made without deduction or set off on account of any financial claims of India on Pakistan arising otherwise than under the provisions of this Treaty." The sub-clause (6) of this provision said that these provisions—

"shall not be construed as conferring upon India any right to participate in the decisions as to the system of works which Pakistan constructs...or as constituting an assumption of any responsibility by India...in regard to such works."

Article IV(1) said that Pakistan shall use its best endeavours to construct a system of works which will accomplish the replacement, from western rivers, of water supplies for irrigation canals in Pakistan which, on 15th August 1947, were dependent for water supplies from eastern rivers. Article IX says that any dispute of fact, interpretation or application of

[Shri Kapur Singh]

the Treaty shall first be settled by Indus Commissioners of the two Governments, failing which by an agreed neutral expert, and even if he fails to solve it, then the matter shall go to agreed mediators, and even if that does not bring about the desired results, then an arbitration court shall be constituted. Article II(5) of the Treaty fixes a period of transition in which India shall limit its withdrawals for agricultural purposes or extraction for storage from the eastern rivers and also make deliveries to Pakistan from eastern rivers. This period, as we have been now told, is for ten years and can be extended to 13 years through mutual agreement.

Now, what is sweeping, what is wrong, what is inexact in the statements of fact which have been made on behalf of the Government by Dr. Rao, either on 4th November or today? They, it is true, do not agree with certain impressions and notions in the minds of the public and certain members of this House. It would be best to go to the genesis, to the origin, of these impressions and notions to understand properly as to why so much objection has been taken to Government action in this respect. For that purpose I beg of your leave to refer to a news flash which appeared in the *Economic Times* of Bombay, dated, 2nd October 1965. Herein it was said as a headline "India may suspend payment to Pakistan under Indus Treaty", and it was supposed to have originated from "Our own New Delhi Bureau", and its date-line was "New Delhi, October 1". It says:

"The Union Government is considering a proposal to suspend the payment of future instalments due from it to Pakistan under the Indus Waters Treaty if Pakistan persists in its present aggressive postures."

Further on it says:

"According to well-informed circles here, there is enough evidence at hand to show that Pakistan has not properly utilised the money paid by India and the World Bank for constructing link canals. On the other hand, Pakistan seems to have diverted sizable funds and materials for building pill-boxes and bunkers alongside the banks of Ichhogil Canal, a link canal constructed by Pakistan under the Indus Valley Treaty."

It goes on:

"This diversion of funds and materials grossly violates the terms of the Treaty and as such India is not bound to honour these."

Further on it says for the benefit of hon. Members of this House and those who are interested in the legal aspects of the matter:

"Students of international law also point out that it is an established practice of international law that all treaties, agreements and protocols between two countries are automatically suspended if they are engaged in armed conflict, whether or not there is a formal declaration of war between them."

This is the genesis of the anxiety and uneasiness which prevail in the minds of the members of this House and in the minds of the public at large.

This news flash has made out three points. One point is that Pakistan has misutilized the funds contributed by India. Dr. Rao, in his today's speech as well as in the paper which he laid on the Table on 4th November, has made it clear that these funds are actually used by foreign contractors under the super-

vision of the World Bank. The question of Pakistan having misutilized these funds could simply not arise unless the foreign contractors, with the collusion of the World Bank, have given Pakistan some advantages to which Pakistan was not entitled in respect of the utilisation of the funds. But that would be a matter which would not come under either the purview of this House or under the provisions of the Treaty which we are discussing.

Secondly, this newspaper has put into the minds of the people that Ichhogil Canal was constructed out of these funds. Dr. Rao has now informed us that Ichhogil Canal construction work commenced in the year 1948, soon after partition, and that it was actually completed in the year 1955. Here I may point out that it is ancient wisdom that nothing should be done, either by the press or by public men or by those who hold responsible positions to disturb the minds of the public and the masses. If such attempts are made to produce impressions which have no factual basis, then it becomes difficult to control the passions of the people, and in a way of government like ours, namely, the democratic way of government, this can lead to a tremendous amount of harm both to the country and nation and the world at large.

Besides these two arguments which I have mentioned, another argument which has been generally advanced against the action which the Government has taken in making the payment which was due on 1st November 1965 is that, diversion of such funds grossly violates the terms of the Treaty and as such India is not bound to honour it. I have already read out the relevant provisions of article V and sub-clause (6) which make it clear that the terms of the Treaty have not been violated in view of the facts which have now been disclosed to us by Government. Sub-clause (6) of article V provides that no provision in this Treaty shall be construed as conferring upon India

any right to participate in the decisions as to the system of works which Pakistan constructs.

Again, let us have a look at article IX with regard to disputes. When a situation arises where we hold that the provisions of this Treaty have not been properly observed, which includes also our grievance, if we make it, that any funds that we have given to the World Bank have not been properly utilized by Pakistan, then this Treaty provides that in such a contingency first of all the dispute shall be referred to the Indus Commissioners of both the Governments, and if they fail to come to any accepted conclusion, it shall be handed over to an agreed neutral expert; if he does not come to an acceptable decision, then it will be referred to an agreed mediator or mediators and, lastly, it may be referred to an arbitration court. I will come later to the point whether outside the Treaty, in the context of the Treaty we can repudiate it. For the moment I am arguing that there is no provision whatsoever in the Treaty which gives us any right whatsoever to repudiate outright either the provisions of this Treaty or to suspend instalments which are due on dates specified in this Treaty.

Another argument that has been advanced, time and again, for this Government not making this payment on the 1st of November 1965 is that, the international law gives us the power to suspend this treaty because there is a conflict between Pakistan and India. To this the reply is simple. Firstly, the conflict between Pakistan and India has itself been suspended. Secondly, we have no conflict with the World Bank which is also a party to this Treaty. Therefore, this argument of international law that bipartite international treaties are automatically suspended during the conflict has no relevance to the situation which we are discussing.

Some people might say, some people have been heard to say outside this House and in public that we should, under the circumstances of this case,

[Shri Kapur Singh]

In view of the provocations which Pakistan has given us, in view of the attitude which Pakistan has shown towards the ethics of international conduct and towards the desirability of observing international treaties, we should now repudiate this Treaty altogether. Sir, I can understand the anger and passions out of which such an argument arises. But treating international treaties as simple scraps of paper is not child's play. Kaiser William and Hitler learnt from hard experience as to what it means to repudiate international treaties outright, for reasons which appeared to them to be plausible, but which the world at large may not accept as plausible.

Shri Nath Pai: Let us also remember that Chamberlain learnt to his cost that appeasing an aggressor does not pay.

Shri Kapur Singh: The hon. Shri Nath Pai has converted my argument of not repudiating international treaties as scrap papers into my urging or my pleading that aggressors should be appeased. This is a position which I have never taken. He is putting words into my mouth which are far from my intention or words which I have never spoken here.

As I was saying, it is not child's play to repudiate international treaties and they cannot be repudiated even by spurious or dreamed up arguments such as my hon. friend, Shri Nath Pai, has suggested.

India, particularly at the present moment of her critical situation, is hardly in a position to play Kaiser or Fuehrer, even if her ethical traditions permitted her to do so. I hope and pray, India will never join this unenviable gang of treaty-breakers.

Now let us turn to the suspicion that provisions of Annexure H to the Treaty are "strange", as the hon. Speaker observed on the 4th November, 1965—in the sense of being prejudicial to the national interests.

This objection is most suitably met in a leading article of the *Hindustan Times*, dated the 6th November, 1965, and I crave your indulgence to permit me to quote a few lines out of it. It says:—

"The decision to release water in terms of the transitional arrangements outlined in Annexure H of the Treaty is somewhat complicated by the fact that our own needs of water are desperate. But under the Treaty, the obligation to release the water is uncircumscribed by any considerations of our own needs. Whether such a lacuna should have been allowed to creep into the Treaty is arguable, though in fairness to those who worked hard on the agreement it should be said that no agreement would probably have been possible if it had had to provide for too many contingencies of this kind."

I could not reply to this point in better words than those I have read from the *Hindustan Times*. Herein this objection has been stated in most suitable terms.

In another leader, in the *Times of India*, of the 8th November, 1965, a reply has been given to this objection which also I wish to quote. It says:—

"But it was in India's interest to have signed the Treaty even if it did not lead to an improvement in relations with Pakistan. The Treaty gives India the exclusive use of the waters of the Sutlej, the Beas and the Ravi once the transitional period is over on March 31, 1970".

So, even this stipulation in Annexure H is eventually, and on the balance, in the interest of India.

Let us, therefore, be clear in our minds that whatever the failings of the leaders of this Government—here I wish to say in parenthesis, that the

whole of Indian Sea became the ink and all the reeds growing on the banks of the seven sacred rivers of India were converted into pens, they would not suffice to write out fully the failings and misdeeds of this Government—but they are not guilty either in this case or, as far as I know, in other such cases of one failing, that is, selling out national interests to Pakistan. Therefore, credit should be given where credit is due.

May I say here that during the last hundred years Governments have based their defence policies on an estimate of their potential enemies' military capacity rather than their intentions, on the reasonable ground that the latter are more difficult to discover and may change in any event. Now that we have made it clear to Pakistan around Srinagar in 1947, and on the fields of Wagah and Sialkot this year that, Pakistan must not try to settle her differences with us on the military battleground, let us give up all postures of petulance and exhibitionism and behave towards Pakistan as dignified and mature men.

The last—and I conceive, the real—argument against the action of the Government is that because Pakistan has confiscated our cargoes and because their distinguished foreign statesman, Bhutto, has called Indians, "dogs", let us retaliate by dishonouring the Indus Treaty. This seems to me to be the real argument which has triggered off the emotions and passions which have set this House against the action of this Government. To reply to this argument, I pose three questions.

The first question is: Is it, the repudiation of the Treaty, in conformity with the international image of ourselves that we have been endeavouring to project? The second question is: Can we inflict any substantial damage on Pakistan by withholding an instalment due under the Indus Treaty? The third question is: Is it in our self-interest, in the interest of India itself, to do so? I say that the answer to all these three questions is in the nega-

tive. Our international image, as we all know, is that of a lover of peace, a promoter of international law, an opponent of colonial exploitation and a supporter of induction of ethical norms into international conduct. How shall this image be either vivified or improved upon by our defaulting on the Indus Treaty payments?

The second suggestion is with regard to the damage, substantial damage. Can we inflict on Pakistan substantial damage by refusing to make this payment? If we can inflict some substantial damage, it would be an argument worth considering; but I say, our default can only result in further sympathies and material aid being proffered to Pakistan by foreign countries and by further hardening of feeling towards India. This is a development which we cannot afford to invite upon ourselves.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri Kapur Singh: I am concluding. With regard to the argument of self-interest, this argument has been answered by the excerpts which I read from the *Times of India*. Another argument has been provided by a hand-out which the Government has distributed to Members of this House today, namely, that if we repudiate this Treaty, it will provide Pakistan with material for reviving its earlier propaganda that it is essential for it to have Kashmir; otherwise, India may interfere with the flow of the western rivers in their head reaches to the detriment of Pakistan.

The last argument remains, namely, the conduct of Mr. Bhutto in calling us "dogs" which has materially contributed towards the anger and passion which we had been obliged to induct into this matter as well as in other postures and attitudes towards Pakistan. I have never had the pleasure of meeting this interesting young man, but from what one learns of him through his performances on the domestic and international stages, he is a very well read man and a very

[Shri Kapur Singh]

well educated man, but all his studies do not seem to have produced any curbs on his cultural behavioural patterns. Let me put his outburst against India in its true perspective. When he called Indians, "dogs", he was not hinting at our canine ancestry, which ancestry, he knows he shares with us; he was merely employing the cultural rhetoric of some Islamic communities when at war.

I seem to remember numerous instances in the history of Islamic Arabs, Iranians, Turks and Mongols, where they refer to their opponents in war time as "dogs". I have, this morning, been able to lay my finger precisely at two such instances. In a manuscript in the British Museum Library, called *Tarikh Hussain*, written in 1798, there is a reference to the collection of Sikhs at Jandiala in Punjab and in this folio it is said:—

دهستان از کل پنجاب جمع شده قریب
هشتاد هشتاد هزار سوار فرام قلعه
چندیاله را محاصره نمود

Translated, it means: "The dogs collected from the entire Punjab in numbers amounting to 70,000 or 80,000 and they besieged the Fort of Jandiala".

Again, in another Persian manuscript, which is lying in the District Records of Dera Ismail Khan, called, Jangnameh by Qazi Noor Mohammad, written in the year 1765, it is said in reference to the Sikhs:—

دونا هم نه باشد مهان سگان
نه درزنی بود پيشهء بدوگان
که زانی و سارق نه دارند دوست
دگو خصلت شان هم نانکوست

Shri Sinhasan Singh (Gorakhpur): May I draw your attention....

Shri R. Ramanathan Chettiar (Karur): He might translate it also.

Shri Kapur Singh: Let me translate this excerpt from the manuscript.

Shri Sinhasan Singh: On a point of order, Sir.

Shri Kapur Singh: Let me finish; then he can raise it. I am not yielding.

Shri Sinhasan Singh: A point of order must be heard. The hon. Speaker fixed the time limit of 15 minutes and 10 minutes....

Shri Nath Pai: 25 minutes for leaders.

Shri Sinhasan Singh: You have been ringing the bell....

Mr. Deputy-Speaker: I have rung only one bell.

Shri Sinhasan Singh: More than 15 times.

Mr. Deputy-Speaker: There is no point of order. Please sit down.

Shri Kapur Singh: I have been asked to translate it.

Mr. Deputy-Speaker: He may finish it now.

Shri Kapur Singh: I am translating this excerpt of Persian from the manuscript I have just referred to. This means that, "adultery is absolutely impermissible amongst these dogs—he is referring to Sikhs—and so is theft; they give no quarter to a philanderer or a thief; every thing else in them is evil."

So, when Mr. Bhutto called Indians, "dogs", he was merely employing a cultural idiom of his people to indicate that he hates Indians because

they are at war with his people. This would seem to me to be hardly a good ground for our repudiating an international Treaty.

I support unreservedly the action taken by the Government in making punctual payment of the instalment due on the 1st November, 1965, under the Indus Waters Treaty.

श्री भानु प्रकाश सिंह (रायगढ़) : माननीय उपाध्यक्ष महोदय, घाठ करोड़ रुपया जो सिन्धु जल समझौते के अन्तर्गत दिया गया है उससे देश के अन्दर एक रोष उत्पन्न हुआ है और उस रोष का प्रतिबिम्ब देश के प्रतिनिधियों में हुआ है यह एक स्वाभाविक बात है। पाकिस्तान ने अभी जो हमारे देश पर हमला किया है और उस सम्बन्ध में हमें जो जानकारी प्राप्त हुई है कि उस ने इच्छोगिल नहर और पिन वाक्सेज बनाए हैं, उस के कारण जनता में इस पर रोष का होना कोई अजीब बात नहीं है।

मुझे इस बात की प्रसन्नता है कि सरकार ने इस विषय पर चर्चा का प्रवर्णन दे कर जन प्रतिनिधियों को इस बारे में अपने विचार सदन के सामने रखने का मौका दिया। जहां तक इस विवाद का प्रश्न है इसके दो पहलू हैं और उन दोनों पर विचार करना चाहिए। पहला तो यह है कि जो वर्तमान नदियाँ पाकिस्तान में हैं वे सन् 1947 के पहले हिन्दुस्तान के अन्दर थीं और उस का भाग थीं, और दूसरा पहलू काश्मीर के सम्बन्ध में है जहां से कुछ नदियाँ निकलती हैं।

हमें यह न भूलना चाहिए कि वर्तमान संधि के अनुसार पाकिस्तान जहां नहरें बनाने की योजना बना रहा है यह सन् 1947 के पहले वह हिस्सा था जहां पर नहरों से सिंचाई हुआ करती थी। देश के विभाजन के बाद यह हिस्सा पाकिस्तान में चला गया, और पाकिस्तान को इस कारण से यह अधिकार प्राप्त हुआ कि वह इन नदियों में पानी ले सके। जो अन्तर्राष्ट्रीय नदियाँ होती हैं उन पर किसी एक देश विशेष का अधिकार

नहीं होता। हमें अन्तर्राष्ट्रीय जिम्मेदारीयों को भी निभाना आवश्यक है। इन सब बातों को देखते हुए यह आवश्यक हो गया है कि पाकिस्तान को किसी प्रकार से इन नदियों से पानी मिले। यदि पाकिस्तान इन नदियों पर अपने बांध बना कर उनमें से नहरें निकालता, तो यह आवश्यक हो जाता कि हमेशा के लिए हमें इन नदियों से पाकिस्तान को पानी देना पड़ता। इस समझौते के अन्तर्गत, जहां तक मैं समझता हूँ, इस बात पर पाकिस्तान और हिन्दुस्तान में एक समझौता हुआ कि पाकिस्तान 1970 तक जो पश्चिमी नदियाँ हैं, सिन्धु, झेलम, बगीरह, उन से नहरें बना कर अपने लिए पानी की व्यवस्था कर ले और तब तक पूर्वी नदियों से अपना पानी ले, और सन् 1970 के पश्चात् फिर हम यह पानी उस को ही देंगे हमारा भी इसमें एक बंध था, इसमें हमारे देश का हित था। इसलिए हमको उस को 80 करोड़ रुपया देने की सन्धि करनी पड़ी। जब पाकिस्तान की नहरें बन जायेंगी तो हम इस नदियों से शत प्रतिशत पानी अपने लिए लेने लेंगे और इस पानी को लेने के पश्चात् हमारे देश के अन्दर, पंजाब और राजस्थान में, 120 लाख एकड़ भूमि में अनाज उत्पन्न हो सकेगा और वह इतना होगा कि उससे हमें साल भर में सौ करोड़ रुपया मिल सकेगा। जब एक साल में हमको इससे सौ करोड़ रुपया मिलने की सम्भावना है तो पाकिस्तान को 80 करोड़ रुपया देने से कोई नुकसान नहीं हुआ। यदि हम यह समझौता नहीं करते तो पाकिस्तान निश्चित रूप से इन नदियों का पानी लेता और हम उसको नहीं रोक सकते थे।

दूसरी बात यह है कि यदि सन् 1970 तक पाकिस्तान नहरें न बना पाए तो हम उसे तीन साल का समय और देंगे जिसके लिए उसे हर साल हमको चार करोड़ रुपया देना पड़ेगा। लेकिन मुझे यह जानकारी है कि यह काम बड़ी तेजी से चल रहा है और

[श्री भानु प्रकाश सिंह]

इसमें हमारे देश का हित है कि यह काम जल्दी हो, सुचारु रूप से हो। इसलिए यह आवश्यक है कि जो हम मदद दे रहे हैं वह देते रहें ताकि जल्दी से जल्दी हम इन नदियों का पानी अपने अधिकार में ले सकें।

इस सन्धि के अन्तर्गत, जहां तक मुझे जानकारी है, हमने जो 80 करोड़ रुपया दिया है उससे आगे हमें और कुछ देने की आवश्यकता नहीं है, चाहे कीमतें बढ़ जायें चाहे अन्य रोड़े आ जाएं। हम 80 करोड़ से एक पैसा भी अधिक देने को तैयार नहीं हैं। और जहां तक विश्व बैंक का सबाल है, वह पाकिस्तान को 620 करोड़ रुपया दे चुकी है और आगे और अधिक भी वह उसे दे सकती है। तो एक प्रश्न तो आपके हित का है।

दूसरा प्रश्न काश्मीर का है। कुछ नदियां काश्मीर की सीमा में निकलती हैं। पाकिस्तान को डर है कि ऐसा न हो कि हिन्दुस्तान इन नदियों को रोक दे। मैं इस बात से सहमत नहीं हूँ। हमारे खयाल में पाकिस्तान का यह भय निर्मूल है, इसका कोई आधार नहीं है। आज तक के 18 साल के अन्तर्राष्ट्रीय व्यवहार में हमने यह साबित कर दिया है कि हम ऐसा नहीं कर सकते क्योंकि हमने इस धर्माधि में कोई ऐसा कार्य नहीं किया है जिससे पाकिस्तान को इस प्रकार का डर हो। लेकिन मुझे यह भय है कि यदि काश्मीर के बारे में हम ने दृढ़ता नहीं दिखायी और काश्मीर को हमने अपने साथ नहीं रखा, तो पाकिस्तान के अन्तर्राष्ट्रीय व्यवहार को देख कर हमको यह आशंका हो सकती है कि कहीं वह इन नदियों को न रोक दे उस के ऐसा करने में कोई अजीबोगरीब बात नहीं होगी, पाकिस्तान का जो व्यवहार अभी तक हमारे साथ रहा है उस को देखते हुए। तो मेरा व्यक्तिगत मत है कि हम को इस विषय में बहुत कानूनी बातों में नहीं जाना चाहिए। हमको यह देखना चाहिए कि हमारे देश का हित किस में है। हमें इस

बात को देखना चाहिए कि सब से अधिक हमारी जनता किस प्रकार लाभान्वित हो सकती है क्योंकि अन्तर्राष्ट्रीय मामलों के अन्दर कानून और कांस्टीट्यूशनलिटी बहुत ज्यादा नहीं चलती है। मेरा ऐसा खयाल है कि इन सब बातों का भारत सरकार को विदेशों में और खास तौर पर यू० एन० ओ० में अच्छा ज्ञान प्राप्त हुआ है। वहां पर तो अन्तर्राष्ट्रीय राजनीति ही कार्य करती है अतएव मैं शासन से यह निवेदन करना चाहता हूँ कि जो भी वह इस विषय में कदम उठावे या जो भी वह इस विषय में कार्य करे उसमें यह देखे कि किस प्रकार हमारे देश का अधिक से अधिक हित होता है। जिसमें हमारे देश की अधिक से अधिक भलाई हो उसी को सरकार को महत्व देना चाहिए।

और बातों के साथ मैं काश्मीर के विषय में एक और बात कहना चाहता हूँ क्योंकि काश्मीर भी नहरों के प्रश्न से सम्बन्धित है। कहा गया है कि यदि हम ने नहर के समझौते को अन्तर नहीं किया तो पाकिस्तान इनके लिए जोर लगा सकता है कि काश्मीर उसको मिल जाए। मेरा खयाल है कि पाकिस्तान के लिये काश्मीर का मिलना एतना महत्वपूर्ण नहीं है जितना कि पानी मिलना पाकिस्तान बगैर काश्मीर के तो एक बार जिन्दा रह सकता है लेकिन बगैर इस चीज के वह जिन्दा नहीं रह सकता और इस बात हमको ध्यान रखना चाहिए और गवर्नमेंट इस पर विचार करे। मैं यह नहीं कहता कि हमें यह सन्धि तोड़ देनी चाहिए, मैं यह नहीं कहता कि हमें सन्धि के अनुसार कार्रवाई नहीं करनी चाहिए, लेकिन अगर हम काश्मीर के मामले को लेकर और इस बात को लेकर कि हमारे यहां मानसून फेल हो गया है और राजस्थान और पंजाब में फसलें खराब हो रही हैं, थोड़ा सा राजनीतिक लीवर एप्लाइ करे तो उचित होगा।

जहां तक सन्धि का प्रश्न है, मैं इसका पूर्ण रूप से समर्थन करता हूँ क्योंकि यह सन्धि प्रन्त में हमारे देश के लिए आवश्यक है। जो घाठ करोड़ रुपया हमने दिया है वह कोई बहुत बड़ी रकम नहीं है। हम इस घाठ करोड़ को मिला कर 48 करोड़ रुपया दे चुके हैं। हमें 32 करोड़ रुपया और देना है।

अभी 32 करोड़ रुपया हम को और देना बाकी है और यदि वह रुपया देना बंद कर दिया जाय तो हम ने जो 48 करोड़ रुपया दिया है वह व्यर्थ से जायगा और बदनामी उलट होगी। इसलिए यह हमारे हित में है कि हम जल्दी से जल्दी यह कार्य पूरा करें ताकि वह पानी जो अभी ले रहे हैं 50 प्रतिशत के करीब वह पानी बिल्कुल बंद हो जाय और सारे का सारा पानी हम ले सकें। यह सन्धि निश्चित रूप से हमारे देशवासियों के हित में है और यह होनी चाहिए। मैं इस का पूर्ण रूप से समर्थन करता हूँ।

एक दूसरी बात मैं यह कहना चाहता कि जहां तक कश्मीर के मामले का प्रश्न है पाकिस्तान यदि कश्मीर के लिए प्लबिसाइट की बात करता है जहां तक कि यह नदियां बढ़ती हैं और जिनको कि वह बहुत महत्वपूर्ण मानता है और इसलिए मैं कश्मीर की बात कर रहा हूँ तो क्यों नहीं वह उस कश्मीर के हिस्से में जिसको कि वह आजाद कश्मीर कहता है जिसको कि उसने कभी भी पाकिस्तान का अभिन्न अंग नहीं कहा, उसे हमेशा आजाद कश्मीर कहा और जहां कि मुसलमान लोग रहते हैं तो वकील पाकिस्तान के वहां पर वह प्लबिसाइट क्यों नहीं कराता? वहां पर जनमत करा ले और देखे कि उस जनमत का क्या परिणाम होता है? लेकिन वह जनमत होना चाहिए एफोएशियन कंटीज के तत्वावधान में और उसका सदस्य होना चाहिए...

श्री रामेश्वरानन्द : माननीय सदस्य कश्मीर में जनमत कराने की बात आखर

किस आधार पर कह रहे हैं? क्या पाकिस्तान स्वयं अपने यहां अपने भागों को पञ्चूनिस्तान, बलोचिस्तान और ईस्ट बंगाल में जनमत कराने को तैयार है? जोकि पाकिस्तान के साथ नहीं रहना चाहते?

उपाध्यक्ष महोदय : स्वामी जी, आप शान्त रहिए। माननीय सदस्य को समाप्त करने दीजिए। आपको भी मौका बोलने के लिए मिलेगा।

श्री रामेश्वरानन्द : क्या पाकिस्तान उनको यह आश्चर्य का अधिकार देगा? कश्मीर में जनमत कराने की बात तो आप कहते हैं लेकिन पाकिस्तान को उसका आप सुझाव क्यों नहीं देते?

श्री भानु प्रकाश सिंह : श्रीमन्, मैं आजाद कश्मीर में पाकिस्तान द्वारा जनमत कराये जाने की बात कह रहा हूँ। मैं उस तथ्याकथित आजाद कश्मीर की बात कर रहा हूँ जोकि वास्तव में हिन्दुस्तान का एक अंग है और जोकि इस समय पाकिस्तान के अन्तर्गत कब्जे में है। पाकिस्तान वाले उस कश्मीर के हिस्से को आजाद कश्मीर कहते हैं। उसके लिए मेरा यह सुझाव है कि जो पाकिस्तान बहुत ज्यादा जनमत की बात करता है तो क्यों नहीं वह कश्मीर के उस हिस्से में यह जनमत कराये जिसको कि वह अपना अभिन्न अंग नहीं मानता है। मुख्य बात यह है कि आज तक कभी भी पाकिस्तान ने उस कश्मीर के हिस्से को जोकि उसके गैरकानूनी कब्जे में है कभी भी उसे पाकिस्तान का हिस्सा नहीं कहा है जबकि हम आखर आज तक उस कश्मीर के हिस्से में जोकि हमारे कब्जे में है वह हमेशा हिन्दुस्तान का अभिन्न अंग रहा है। वैसे हम समूचे जम्मू व कश्मीर राज्य को अपना अभिन्न अंग मानते हैं हालांकि वह एक-तिहाई हिस्सा अभी भी हमारे पास नहीं है और वह पाकिस्तान के गैरकानूनी व उबररदस्ती के कब्जे में है। वह भी हमारा ही एक हिस्सा है। मैं तो यह इसलिए कह रहा था कि चूक

[श्री भानु प्रकाश सिंह]

पाकिस्तान कोई संवैधानिक या कानूनी तौर तरीके नहीं मानता है चाहे वह हमारे सम्बन्ध में हों चाहे वह औरों के सम्बन्ध में हों। अभी तक इन पिछले 18 सालों में उसने यू० एन० प्रो० में इस बात को हमेशा साबित किया है कि उसने वही बात की है जो कि उसके स्वार्थ में होती है। इसलिए मेरा निवेदन यह है कि यदि हमारे हित में कभी इस तरह की कोई बात हो तो हम को निश्चित रूप से यह कार्य करना चाहिए लेकिन जहाँ तक नहरी पानी संधि का प्रश्न है मैं इस बात से पूर्ण रूप में सहमत हूँ कि जो कुछ हुआ है वह उचित है और यह होना चाहिए।

अन्त में मैं पाकिस्तान और हिन्दुस्तान के सम्बन्धों के बारे में विशेष कर जो विदेश मंत्री हैं उनका ध्यान आकषित करना चाहता हूँ हालांकि वह यहाँ पर इस समय मौजूद हैं नहीं तो भी मैं उन से यह निवेदन करूँगा कि चाहे वह हमारा नहरी विवाद हो चाहे वह हिन्दुस्तान-पाकिस्तान का विवाद हो और चाहे वह हमारे अन्य विवाद हों, पाकिस्तान ने जहाँ भी उसे मौका मिलता है वहाँ पर हमेशा यह बताने की कोशिश की है कि हम गलती पर हैं और उसकी चर्चा हमेशा यू० एन० प्रो० और दूसरे देशों में होती है। मैं अपने विदेश मंत्री से यह जरा निवेदन करना चाहता हूँ कि वह कम से कम दूसरे देशों में और यू० एन० प्रो० में इस बात को जरूर कहें कि पाकिस्तान गलत व भ्रामक प्रचार कर रहा है और हम न्याय पर हैं। आज बाहर हालत यह ही रही है :—

“हम धाह भी भरते हैं तो हो जाते हैं बदनाम, वह कृत्य भी करते हैं तो चर्चा भी नहीं होती।”

इसलिए श्रीमन्, कम से कम ऐसी स्थिति आनी चाहिए ताकि जो सही बातें हों और जो हमारे देश के हित में हों वे सर्वोपरि होनी चाहिए यह कह कर मैं इस निषेध का समर्थन कर के बैठ जाता हूँ।

Shri Indrajit Gupta: A few minutes ago I was hoping to be heard by at least one of the three signatories to this treaty because he was present here, but he seems to have departed again...

Shri Nath Pal: Departed?

Shri Indrajit Gupta: I do not know what the position is because this matter has been mentioned several times since this debate began. I am glad that the hon. Minister of External Affairs who is the only signatory to that treaty who is present now is again entering the House. I hope he will follow the course of this debate with some interest.

Our contractual obligations under this treaty are very well known. There is no need to go on recapitulating them. The hon. Minister of Irrigation and Power dealt with this matter in a way which could be split up into two parts. On the one hand he tried to make a very enthusiastic defence of every single provision of this treaty as though everything contained in it was ultimately to India's benefit, and he maintained that there was nothing in the terms of the treaty itself which was in any way harmful to India or disadvantageous to India. That is one portion of his argument.

The other portion, of course, was whether it was politically desirable or expedient or not to depart from those contractual obligations in any way today because of the situation which had arisen as a result of Pakistani aggression.

May I just mention one or two things which I think the hon. Minister has not quite correctly represented to the House? He said that anybody who had objections to the provisions of this treaty should have raised them at the time of the treaty itself, particularly regarding the payments that we were supposed to make in foreign exchange. May I remind

him—I have gone through the records very carefully—the debate on this matter took place in this House in November, 1960, and one of the main points raised by several Members at that time was why the opinion of this House and the approval of Parliament had not been taken before Government actually signed this treaty, because the treaty had been signed in September, and the matter was brought up for discussion before this House in November. The late Prime Minister in his reply to those arguments maintained that it was the right of the Government—and constitutionally it is their right—to enter into an agreement, and he said that only the technicalities relating to exchange of instruments of ratification were still left to be completed. But I must say one thing that while raising the principal objections at that time, which I find in the course of the record of that debate, in which many prominent Members of this House participated in the shape of critics including the now Deputy Chairman of the Planning Commission, they did not in my opinion object very much to the detailed provisions of this treaty. The main objections which were raised fall into three categories. One objection was on the constitutional point whether Government had done the right thing in signing this treaty without getting the prior approval of Parliament. The second point was regarding the payment of Rs. 83 crores, where the main criticism made was why we agreed to pay in sterling instead of in rupees—not that we should not pay anything at all; the third criticism made was regarding Pakistan's own record of perfidy, and many Members expressed their apprehension on the floor of this House that we could not depend upon Pakistan to carry out conscientiously the terms of the treaty. I think I have made a fairly objective summary of, as I could find, most of the criticism raised in this House at that time. It is not true to say that no criticisms were made or that the Government was very willing to listen to the criticisms, because it was already a fait

accompli when it was brought before this House.

Then I must point out another slight matter of record. Just now the Irrigation and Power Minister said that fortunately no indents for water have been received so far this year from Pakistan and, therefore, we have not had to supply any water to them. I was glad to hear that. But I would like to know why this statement which he has made today here had not been issued publicly earlier, because not content with receiving the water supplies and the money which we have to give them and which we have paid just now, on the 1st November, the latest instalment, Pakistan has counter-accused us. There is a newspaper report dated Nov. 5 from Rawalpindi which says that a government spokesman on their side has said that India was not observing the Indus Waters Treaty. It is they who are charging us, that India has not been supplying Pakistan's due share of the water supply to the Central Bari Doab Canal and the Sutlej Valley Canal. He said that the Central Bari Doab Canal has not been receiving water from India since Sept. 23, that is to say, since the date of the cease fire. Now the Minister tells us something different. It is a very important matter. This kind of thing is being propagated through the press throughout the world whereas the Minister tells us now that no indents for water have been received from Pakistan and, therefore, no water has been supplied, and we are not obliged to supply since no indents have been received. If what he has stated is the correct position, why did not Government make its position clear earlier. If this debate had not come up, nobody would have been any the wiser because we have only read about Pakistan's charge against us in the papers.

As far as the provisions of this Treaty are concerned, the obligations we have undertaken for supply of water and so on, I have not much to say, because there is plenty of evidence

[Shri Indrajit Gupta]

in the treaty to show that the matter was gone into very carefully by our own engineers; and certainly, I am not an engineer or technical man and so I cannot say. Even now the Minister has said that there will be ample water for our purposes. His predecessor at that time, Hafiz Mohamad Ibrahim also said on the floor of the House:

"As far as the irrigation needs of India are concerned, within Kashmir, Himachal Pradesh and East Punjab, the water India can take under the Treaty from the western rivers is enough for the needs of these areas which are irrigated at present and those which will be irrigated later".

Because many members had raised this question of the development of our own cultivable area and the possibility of water being insufficient for the purpose. The Minister said:

"For both purposes, sufficient water has been allowed. Seven to ten million acre feet is the quantity which may be taken. That is enough for that area, no more can be used there for irrigation".

I take it these are responsible statements made by the Government before Parliament. Therefore, under normal circumstances, I have no reason to doubt that even under the Treaty we have taken ample care to see that we are not deprived of the water which is essential for our own cultivable purposes. But I am surprised to find that this Treaty makes no provision, no allowance whatsoever, for any changed circumstances, however temporary that change may be. Suppose there is a particular year when our country is badly afflicted by drought or by monsoon or by locust pest. Even in such a year, there is no allowance whatsoever made in this Treaty whereby we can claim some amount of allowance or exemption—partial exemption—for that year because of a particularly

critical circumstance in that year for our own agriculture or our own rainfall. There is no provision made for that. Therefore, if many members are complaining—because this is a very bad year, particularly for the Punjab, Rajasthan and other areas which are suffering from drought—they are very well justified in doing so, because there seems to have been a total lack of foresight in that no provision for any kind of contingency of this sort has been made in the terms of this Treaty.

About the payment which has been made in sterling, other members have raised the point; I do not wish to repeat it. But I find that our Government suffers from some sort of a pathetic infatuation with the World Bank. The World Bank is not an entity floating in a vacuum. There are 8 countries which are participating in this particular project of the World Bank regarding the construction of replacement works in Pakistan. Of these, one is the USA, one is West Germany—whose anti-tank cobra missiles were also in the Punjab two months ago—and the other countries are of the Commonwealth. So when we say that the World Bank is something to which we must always bow down with respect and which should never suspect for a single moment and all that, I refuse to be a party to that kind of infatuation. The concrete facts of the matter are that certain countries are involved. Those countries are known—if they were not known to hon. Members opposite before, I hope at least now they are after August-September—to have the most venomous kind of bias against India wherever Pakistan is concerned. But in 1964, this World Bank—of which I am talking—had submitted certain proposals to both countries on the basis of which it suggested that a treaty should be drawn up. We find that ultimately in 1960, it is those proposals of the World Bank which have been incorporated almost in toto in the terms of the 1960 Treaty. If one reads through the debate which took

place in this House in November 1960, one finds both the late Prime Minister and the present Deputy Chairman of the Planning Commission waxing eloquent and indignant about any criticism made by anybody about the bona fides of the World Bank and suggesting that it is beyond suspicion, we must have no kind of grouse against it whatsoever.

Now I find that this World Bank has been given even more powers, supervisory and inspection powers, under this Treaty than even the Joint Indus Commission which comprises representatives of both India and Pakistan. One may say that they are contributing the major part of the money, he who pays the piper calls the tune and, therefore, they should be allowed to do everything. But we are also paying; we may be paying less than the World Bank all the same, we are paying for works to be constructed in another country. We are contributing to that for a transitional period of ten years; but we find that it is specifically provided in the Treaty that India will have no right whatsoever in participating in the decisions regarding the construction of those works in Pakistan, none whatsoever. This entire power vests only with the World Bank and we accepted it without a murmur.

Then there is no provision, as I said, for any modification, even temporary, in the event of any kind of natural calamities which may afflict us. There is no provision either for any kind of review of the working of the Treaty and for necessary amendments in the light of any changed circumstances which may arise—there is one, to which I will come later, but that is wholly in favour of Pakistan and against us. A machinery has been set up. That machinery has been referred to here as two Commissioners, one representing India and the other representing Pakistan, who are to function as a Joint Commission. I would like to know one thing in view of the talk which has gone on here about whether Pakistan has diverted

funds from this Indus Basin Development Fund for other purposes, particularly for war preparations. Article VIII of the Treaty says that these two Commissioners who jointly constitute the Permanent Indus Commission will undertake, once in every five years, a general tour of inspection of the various developments and works. I would first like to have this information from the hon. Minister. It is just a little over five years since the Treaty was signed. According to the obligations of this Treaty, during these five years, there must have been at least one—at least one—general inspection tour, a joint tour of the two Permanent Indus Commissioners, to look into all these works see how the development work is proceeding. Not only that. There is a clause which says that if either of the Commissioners makes a request, on that request this Commission will jointly and promptly undertake inspection tours of such works as may be considered necessary for ascertainment of facts. I want to know whether up to date this joint Commission has ever met or not; if it has met, what are the reports it has submitted; has it ever undertaken this joint inspection tour which it is obligatory to make once in five years; if so, what is its report; if it has not done so, why not?

14 hrs.

If anything is brought to his notice, our Commissioner can ask for a prompt inspection of any particular works in order to ascertain the facts. He is given this power. Has he ever done this? Has he ever had any occasion to make such a request; if so, what was the fate of such a request; was it acceded to, or turned down by Pakistan? We do not know anything about it.

I say these things for this reason that certain military works have been constructed along the Ichhogil Canal or anywhere else. I take it that they

[Shri Indrajit Gupta]

were not constructed overnight. What was our Commissioner doing? I do not know who that gentleman is, I do not want to be unnecessarily harsh on him, but I say that our Commissioner, not as a person but as an entity in this Treaty, has got certain powers and obligations. It is not correct, as the Minister said casually in the course of his speech, that these areas of the Ichhogil Canal are not available to us for inspection. They are available through our Commissioner, but we have no record as to what the Commissioner has done or what the joint Commission has done, what its report says, etc.

Personally, speaking for myself, I do not believe that it was necessary for Pakistan to divert money from this Indus Development Fund to construct a few pill boxes. Why should they do it? They are getting ample money for military assistance from other places, we know it. Do we think that people who can supply them with Patton tanks and Sabre Jets cannot give them money to construct pill boxes and bunkers on the Ichhogil Canal? I am really distressed to find that the way an uproar has been created in the country that this money has been diverted for that purpose, is really giving, in effect, an alibi to the military partners of Pakistan who have supplied it with things much more lethal than a few miserable pill boxes.

Dr. K. L. Rao: The hon. Member was asking whether our Commissioner had inspected the works and seen the Ichhogil Canal and so on. I want to submit that quite a large number of meetings took place between both the Commissioners and the annual reports are laid on the Table of the House every year in June, and they have been laid for the last five years. Also, he will kindly see that according to the definition of works they cannot go to the canals. The only places they can see are the river works, because it is the rivers which we have divided among ourselves. Therefore,

they cannot go anywhere to these canal works. That is why we have not gone to the Ichhogil or other canals. And then the Treaty provides very specifically that India cannot question anything about these canals.

Shri Indrajit Gupta: Thanks for the clarification. That only buttresses my argument that we have entered into some loose and undesirable clauses in this Treaty.

Nothing has been forthcoming so far which can be called evidence in the real sense of the word to show that this money has been diverted by Pakistan for unlawful purposes. If it has been done, it could only have been done with the collusion of the World Bank, there is no other way in which it could have been done, because the World Bank has got supreme powers of direction, inspection, control, management and so on. Therefore, we cannot have it both ways. If this thing has been done, if Government believes it has been done,—at least Government does not say clearly yet, they say they have no evidence—then we must see the World Bank, or these six countries which make up the World Bank for this purpose, in their true colours. If it has not been done, or there is no evidence, we should not go on repeating this parrot-like all the time and giving an alibi unnecessarily to these people who have supplied Pakistan with much worse things than pill boxes. They can easily supply them money for construction of pill boxes also. So, I am not prepared to ditto the Minister's statement that everything in this Treaty is very fine and all that.

I may just point out that there is an emergency provision, which he should also have pointed out, because there I think we have had the luckiest escape of all. There is Article 10, the emergency provision, from which we had a very narrow escape, which says that if at any time before 31st March, 1965 (that means we escaped by about

five months only) Pakistan tells the Bank—I am not quoting verbatim, I am paraphrasing—that because of the outbreak of large-scale international hostilities arising out of causes beyond Pakistan's control, it could not obtain the necessary materials and equipment for completion of these replacement works by the target date, which is 31st March, 1973—ten years plus another three years which are allowed on the basis of payment of some penalty to us—and if the Bank, after consulting India (it will, of course, be generous enough to consult us) is satisfied that Pakistan's statement is correct, then the Bank's good offices will have to be sought by Pakistan and India together for any necessary modification in the Treaty. It does not say "international hostilities other than any hostilities between India and Pakistan", but there was enough mischief in this provision in this Article 10 for Pakistan to have utilised its recent hostilities to have come forward and said: "India has committed aggression on us, this is international hostility under this Article 10; therefore, the World Bank should now come along and force India to agree to further modifications of this Treaty." Somehow the time-table has gone wrong. I do not know whether originally some aggression was planned before 31st March, 1965, by Pakistan.

Dr. K. L. Rao: There is one Phase I in the Treaty, that is why they have put it. Anyhow, as the hon. Member, said it is good.

Shri Indrajit Gupta: You mean you are lucky, fortunate. Why did you agree to such a thing? I am raising that point.

Nobody has got any illusions about Pakistan or Pakistan's record. We all know that and it can be repeated here *ad nauseum* how they have become almost professional law-breakers, that there is no single agreement or Treaty which has been made between India and Pakistan which they have not violated partly or wholly at some time

or other. We know that. It is also a fact that there are many things which go to show that they are nursing quite aggressive designs, with some sort of an eye on these waters also. You will find that Gen. Ayub or Marshal Ayub—I do not know how he likes to be called—had made this statement publicly four or five years ago: -

"By accepting the procedure for joint inspections of the river courses, India has, by implication, conceded the principle of Joint control extending to the upper regions of the Chenab and Jhelum and joint control comprehends joint possession."

This was the way he casually interpreted this thing before the press at one time.

Then we had the recent aggression in Kashmir, and it is through Kashmir that some of these rivers flow, it is in Kashmir that they have their upper reaches. If the armed attack of the First Armoured Division of Pakistan had not been smashed in the Kasur-Khem Karan sector, it is a known fact, plans captured from the enemy showed, that they intended to cut the Beas at the Beas Bridge on the Grand Trunk Road, to seize the Beas right down to Ferozepore where the headworks are situated. From so many moves of theirs we can see that they are got their eye on the river courses and on the canals also. We have to thank our armed forces that at least this plan to seize the Beas Bridge and cut off the Grand Trunk Road at that point was foiled.

There is no point in asking why they agreed to all this, because it is not possible to undo all these things now. The late Prime Minister, speaking in that debate said here: "We purchased a settlement, if you like. We purchased peace, and it is good for both countries." That was the hope with which he did it. If he had been alive now, he would have been the first man to agree that his hopes have been thwarted by Pakistan's aggression.

[Shri Indrajit Gupta]

It was admitted here by him that we had agreed to some very unpalatable things in the larger interest of getting peaceful relations stabilised between the two countries. Some Members may feel that he was ill advised and some may also feel, as I feel sometimes, it is very easy to be wise after the event. Anyway my point is that there is a political question which arises. Although there are many things which are undesirable and in my view disadvantageous to India in this treaty, can we now come forward and say that we should suspend it or that our obligations should be suspended or we should repudiate the treaty I do not know if anybody wants to say that. There are a number of amendments which call for suspension or something couched in a similar language. The framers of the amendment have probably not had the courage to be more blunt and open. But the amendments cannot be implemented unless it is done by the non-implementation of our obligations under the treaty. I submit that it is not possible. I feel that some sort of a review of the terms of this treaty are necessary. But it is up to the government to make an assessment and review, in the light of past experience and also the recent experience and on that basis, if it is possible for them to move the United Nations, the World Bank and approach Pakistan too, when conditions are a little more normal—I do not think that anybody will agree to what we say now—to try and get some modification in this, although it is not permissible, within the framework of the treaty from what I can make out. We will have to wait at least five years for that.

Further, I am against any stopping of water supplies. Our enemy is not the people of Pakistan. One of the most noble war aims we have declared is that we are not fighting the people of Pakistan; we are fighting the military dictatorship which rules over them and the only result of stoppage

of water supply is to turn that area into desert and stop whatever the poor peasants do there. That is not our aim in this war. Therefore, we should not go in for that kind of thing. And if I may say so, Pakistan has proclaimed openly on more than one occasion the doctrine of an eye for an eye, a tooth for a tooth. This is the language of gangsterism in international politics. That is the language of a people who have earned for themselves a name for breaking the laws all the time. We do not want to stoop to that level. Some minister today has hit the headlines, I find, in the morning papers, and it seems that some Members of the ruling party are very much on the war path. I do not know what they said yesterday at their own party meeting. But one of them succeeded in hitting the headlines in a big way this morning. But I would request them not to stoop down to the same position of Pakistan and to indulge in that same kind of language and the same kind of behaviour which we are accustomed to see from Pakistan. Therefore, although I do not for a moment subscribe to what the Minister has said about the treaty being wonderful and perfect and beautiful and so on—I do not accept that argument—we have entered into that treaty, and we cannot also prove that Pakistan has violated the particular treaty. If that was a fact, despite everything else I would have said that we could unilaterally violate this particular treaty. We can certainly have then good ground for saying that we are not going to adhere to the treaty. No such argument had been advanced. Therefore, in these circumstances, there should be no more talk of repudiating the treaty or suspending our obligations under the treaty itself. Government should at least devote some attention and thought whether it is possible in some future date, if not just now, within the next period of five years, to secure certain modifications of this treaty so that at least normal provisions are in-

corporated in it, in the view of the changed circumstances or in the view of certain special circumstances which may occur in a particular time there may be some scope for modification and review.

श्री म० सा० द्विवेदी : उपाध्यक्ष महोदय, सिन्धु जल पाकिस्तान को देने के सम्बन्ध में मैंने तर्कों को सुना है और मंत्री महोदय ने जो बातें बतलाई हैं उन पर भी मैंने पूरा पूरा ध्यान दिया है। मैं यह अनुभव करता हूँ कि मंत्री महोदय ने जो तर्क दिये हैं वे युक्तिसंगत हैं, कानूनी हैं और इस सन्धि के मूलाधिक हम अपनी शर्त का रूपया देना भी चाहते थे और सन्धि को मानना भी चाहते थे। इसलिये मैं इसका विरोध नहीं करूँगा और यह नहीं कहूँगा कि सिन्धु जल देने की बात हमें ठप्प कर देनी चाहिये या रूपयों की किस्त जो हमें देनी थी वह नहीं देनी चाहिये थी। किन्तु इससे पहले कि मैं इस पर अधिक प्रकाश डालूँ, कुछ बातें मैं मंत्री महोदय के समक्ष रखना चाहता हूँ।

उदाहरण के लिए अभी मंत्री महोदय ने बतलाया कि जो इच्छोगिल नहर है वह पाकिस्तान ने सन् 1948 के पूर्व बनाई थी। यह सम्भव हो सकता है कि नहर की खुदाई सन् 1948 के पूर्व हो गई हो। लेकिन अभी हाल ही में मैं और दस बारह अन्य संसद् सदस्य उस नहर के पास तक गये थे। मैं ने यह देखा कि वह नहर पक्की की गई थी सीमेंट, चूने और ईट से। मंत्री महोदय ने अभी बतलाया कि इच्छोगिल नहर के ऊपर यह पिल बाक्सेज या कवच कोठरिया नहीं है बल्कि उस से सौ या डेढ़ सौ गज के फासले पर बनी हुई है। हो सकता है कि मंत्री महोदय के पास जो समाचार प्राये हों उन के मूलाधिक उनका कथन सच हो, लेकिन जो कुछ मैं ने घाँबों से देखा वह यह बात है कि नहर के ठीक ऊपर ही यह पिल बाक्सेज बने हुए हैं और पिल बाक्सेज जो है वह चार चार पांच पांच फीट मोटी रिफ्लेक्टिबल कांक्रिट के बने हुए हैं। उन में छोटी छोटी दरारें हैं जिन से वह नार कर सकते हैं चारों तरफ निशाना लगा

कर के। यही नहीं कि यह पिल बाक्सेज इच्छोगिल नहर के उस पार ही है बल्कि इस पार भी बने हुए हैं साथ ही उस से फर्लांग दो फर्लांग के फासले पर दूसरी कतार पिल बाक्सेज की है जिन का जिक्र मंत्री महोदय ने किया। उन के देखने से भी यह पता चलता है कि वह 1948 के बने नहीं बल्कि तीन चार साल पहले के ही बने हुए हैं।

इसलिये जब हम ने विश्व बैंक से यह धर्त की थी तो हमें इस बात का भी पता लगा लेना चाहिये था कि जो नहर 1948 में बनाई गई उस को कांक्रिट और सीमेंट से पक्का करने की क्या जरूरत थी और उस के किनारे इस प्रकार के पिल बाक्सेज बनाने की क्या जरूरत थी। यदि सन् 1960 में, जब हम ने यह सन्धि की थी, हमारी जानकारी में यह बातें नहीं आई थीं, तो जरूर या तो विश्व बैंक ने हम से कुछ बातें छिपाई हैं या जो हमें सूचना देने वाली एजेंसियां हैं वह फेक कर गई और उन्होंने हमें यह नहीं बतलाया और हम ने जान बूस कर इस बारे में रूपया लगाने की शर्त स्वीकार कर ली जिस का नाजायज लाभ पाकिस्तान ने उठाया। यह बात लिखित नहीं हो सकती है कि पाकिस्तान ने उस नहर को फीजी तैयारी के लिये बनाने में रूपया उठाया इसलिये अगर उन की जानकारी में यह बात नहीं थी और भ्रमण में ऐसी बात हो गई है तो हमें इस में कोई धांपल नहीं है, लेकिन अधिक्य में ऐसी कोई भी बात नहीं होनी चाहिये जिस के बारे में जानकारी न हो और हम खोबा खा जायें।

मंत्री महोदय ने यह बतलाया कि यह समय वादविवाद का नहीं है क्योंकि सन्धि चालू है। यह सही है कि वादविवाद का सही समय उस समय था जब कि सन्धि हो रही थी। लेकिन मैं कि बात कहना चाहता हूँ। कल्पना कीजिये कि मैं ने एक बड़ा सुन्दर मकान बनाया है और तय किया है कि मैं उस स्थान पर रहूँगा। लेकिन बीच में ही कहीं से एक भूचाल घा जाये और उस की छत ढूँडड़ा

[श्री म० ला० द्विवेदी]

कर मेरे ऊपर गिरने वाली हो तो क्या मैं उस मकान से भाग नहीं जाऊंगा, मैं जबर्दस्ती उसके नीचे बना रहूंगा ताकि छत मेरे ऊपर धाकर गिरे? मैं समझता हूँ कि ऐसे मौके पर हमें भाग जाना चाहिये। इसी तरह से हम को साफ साफ विश्व बैंक से कह देना चाहिये था कि पाकिस्तान हमारा पड़ोसी देश था, हम ने सन्धि की थी जल देने की। हम 50 करोड़ रुपये भी दे चुके हैं सन् 1960 से। लेकिन क्या उसके बाद भी हम को देना चाहिये ताकि पाकिस्तान हम से युद्ध करे। सन् 1965 में उस ने भारत पर आक्रमण बोल दिया है। आक्रमण के दौरान में हालत क्या है। यह जो नहर बनाई गई है, उस का इस्तेमाल किस लिये किया जा रहा है। मैं श्री इन्द्रजीत गुप्त के तर्कों से सहमत नहीं हूँ कि हमें नहर का पानी बन्द नहीं करना चाहिये। मैं किसानों की खेती के विरुद्ध नहीं हूँ, मैं नहीं कहता कि उन को जल न दिया जाये, लेकिन जो कुछ मैं ने वहाँ देखा वह यह है कि जिन किसानों को हम पानी दे रहे थे जमीन की सिंचाई के लिये उन के पक्के मकानों में बारूद के धम्बार थे, हथगोले थे, तरह तरह के हथियार थे जिन के धम्बर से अगर कभी भी आप की फौजें वहाँ जायें या कोई अन्य लोग वहाँ जायें तो वह उन पर वार कर सकते थे। धाखिर उन्होंने यह चीजें क्यों इकट्ठी कीं। हो सकता है कि डर के मारे उन्होंने ऐसा किया हो। हर घर में छिपने के पक्के स्थान बने हुए थे। धाखिर इस का मतलब क्या है। इस का मतलब यह है कि जहाँ नहर बनी थी वहाँ पर साथ ही साथ जिस इलाके को हम पानी दे रहे थे उस का उन्होंने दुरुपयोग किया और जो रुपया उस के लिये मिलता था उस से बारूद खरीद कर लाई गई, हथगोले लाये गये और तरह तरह के हथियार लाये गये। हर घर में ये थे। यह बात विचित्र ध्रुवण्य है कि जिनको हम पानी दे रहे हैं उसके बदले में वे हमको इस प्रकार हानि पहुँचा रहे हैं।

सिंचाई और विद्युत् मंत्रालय में उपमंत्री (श्री श्यामधर मिश्र) : क्या आप का मतलब यह है कि किसानों ने उस रुपये से गोला बारूद खरीदा ?

श्री म० ला० द्विवेदी : मेरा मतलब यह था कि जिन किसानों का हम पोषण करने की व्यवस्था कर रहे थे वे ही किसान हमारे विरुद्ध पाकिस्तान द्वारा दिये गये हथियारों का प्रयोग कर रहे थे।

एक माननीय सदस्य : वे भी तो पाकिस्तानी हैं।

श्री म० ला० द्विवेदी : एक बहुत विचित्र बात मुझे इस सम्बन्ध में याद आ गयी। जब मैं स्यालकोट क्षेत्र में गया तो मैं ने देखा कि जब हमारी सेना ने करीब 230 गांव पर उस क्षेत्र में कब्जा किया, तो पाकिस्तान हमारे हमले के पहले ही अपना सब सामान और आदमियों को वहाँ से ले गया था, लेकिन यह विचित्र बात थी कि अपने कुत्तों को वह वहीं छोड़ गया था। जब पाकिस्तानी कुत्ते हमें देखते थे तो बहुत बुरी तरह से भागते थे। हो सकता है कि इन कुत्तों की ही जुल्फेकार धली भुट्टो को याद आयी हो और उन्होंने उन पाकिस्तानी कुत्तों को, जो कि अब भारत में हैं, भारतीय कुत्ते कह दिया हो। खैर उनका क्या खयाल था यह तो वही जानें, लेकिन वे कुत्ते हमने ध्रुवण्य देखे, जिनका कोई स्वामी नहीं था और यहाँ से वहाँ भटक रहे थे।

आपने सुना होगा कि दुनिया में नहरें बनती हैं और बाहत में भी बनती हैं। लेकिन यह आपन न सुना होगा कि कोई नहर १५-२० फीट गहरी हो या ११० फीट चौड़ी हो। पानी की सिंचाई के लिये पांच सात फीट गहरी नहरें होती हैं। लेकिन पाकिस्तान की यह नहर १५-२० फीट गहरी और ११० फीट चौड़ी थी। उसका तात्पर्य यह था कि जब कोई शत्रु उस रास्ते से पाकिस्तान

को धावे तो यह नहर उसके लिए बाधा का काम दे। हम ने जो सन्धि की थी वह अच्छे इरादे से की थी लेकिन पाकिस्तान ने उसका दुरुपयोग किया है। हम को जब तक इस बात का पता नहीं या तब धीरे बात थी लेकिन आज हम को इस का पता चल गया है। आज हमारे इंजीनियर उसको जाकर देख सकते हैं। हमारे प्रधान मंत्री जी जब स्यालकोट का दौरा कर रहे थे तो उन्होंने नहर के किनारे किनारे पिल बाक्स देखे थे। ये तीन चार साल के बने हुए हैं, पहले के नहीं हैं। मेरा कहना है कि जो हिन्दुस्तान ने सन्धि की है धीरे उसके जो अनुभव उसे हुए हैं उनको ध्यान में रखना होगा। मैं यह नहीं कहता कि इस सन्धि को तोड़ देना चाहिए। जो हमारे पास कागजात हैं उनसे हमको पता चलता है कि पाकिस्तान को पूर्वी नदियों से 43 लाख एकड़ जमीन की सिंचाई का लाभ हो रहा है धीरे सन् 1970 के बाद यह लाभ समाप्त हो जायेगा। इसका अर्थ यह है कि वह सारा का सारा पानी उस समय के बाद हमको मिल सकेगा।

साथ ही साथ हमको इन कागजात से यह भी मालूम हुआ है कि यदि हम सन्धि को तोड़ देते हैं तो वह लाभ हमको नहीं होगा। इसलिए लाभ का तो हमें ध्यान रखना ही होगा। साथ ही साथ पड़ोसी देश को भी हम हानि नहीं पहुंचाना चाहते। हमारी पाकिस्तान की जनता से कोई दुश्मनी नहीं है। लेकिन हमने देखा कि पाकिस्तान निरन्तर तैयारी करके भारत से लड़ना चाहता था। हो सकता है कि उसने अपने बचाव के लिए यह तैयारी की हो धीरे यह सोचा हो कि भारत इधर आक्रमण करे। इसलिए उसने रास्ते में ऐसी बड़ी बाधाएं पैदा कर दीं कि हिन्दुस्तान उसका कुछ न कर सके धीरे वह चाहे तो हिन्दुस्तान का सब कुछ कर सके। जब पाकिस्तान ने यह नहर बनायी तो वह क्या कठिनाइयां खड़ी कर रहा है यह हम नहीं जान पाये धीरे इसलिए हम ने उसके बिदख धावह नहीं किया कि वह 15-20 फीट

गहरी धीरे 110 फीट चौड़ी नहर न बनावे धीरे उसके किनारे पिल बाक्स न बनावे। हम पहले इन चीजों को देख नहीं पाये थे। लेकिन अब तो हम ने जाकर इन चीजों को देख लिया है। इसलिए हमें इससे सबक लेना चाहिए धीरे इस सन्धि को मानते हुए भविष्य में कोई ऐसी सन्धि नहीं करनी चाहिए जिससे हमारे देश को हानि हो, धीरे यदि इस सन्धि के बारे में कुछ करना अब भी सम्भव हो तो विश्व बैंक से बात करना चाहिए कि हम सन्धि को मानते थे, लेकिन अब विशेष समस्याएं उत्पन्न हो गयी हैं। अब आपकी क्या राय है।

आपने यह बहुत अच्छा किया कि इस रकम का भुगतान रुपयों में किया फारिन एक्सचेंज में नहीं किया। लेकिन इस बात की गारंटी होनी चाहिए कि यह रुपया ऐसे कामों में नहीं व्यय किया जायेगा जिन से पाकिस्तान को फौजी तैयारियों में सहायता मिले। अगर विश्व बैंक आपको यह आश्वासन दे दे तो अच्छी बात है।

डा० आ० बी० छबे (नागपुर)
गारंटी किससे मांगते हो ?

बी० ए० ला० टिबेबी : विश्व बैंक से।

एक माननीय सदस्य : अमरीका विश्व बैंक को रुपया देता है।

बी० ए० ला० टिबेबी : तो हमको अमरीका से ही यह आश्वासन मांगना चाहिए। अगर अमरीका हमको यह गारंटी दे दे तो ठीक होगा। मैं समझता हूँ कि ऐसी गारंटी मिल जाये तो अच्छा होगा कि हम जो यह रुपया दे रहे हैं धीरे भागे जो रुपया देंगे उसका दुरुपयोग नहीं होगा धीरे वह पाकिस्तान की फौजी शक्ति बढ़ाने के लिये काम में नहीं लाया जायेगा।

इस सन्धि के बारे में बहुत सी बातों पर प्रकाश डाला गया धीरे यह बतलाया गया कि इस का किस प्रकार से दुरुपयोग किया गया है।

[श्री म० सा० द्विवेदी]

लेकिन मैं आप से एक बात यह कहना चाहता हूँ कि हिन्दुस्तान ने जो पाकिस्तान को पानी दिया उस समझौते के अन्तर्गत यह बतलाया गया है कि 69 प्रति शत पानी पाकिस्तान को मिलेगा एक जगह पर और उस जगह से तीस प्रति शत पानी राजस्थान को मिलेगा। लेकिन राजस्थान को वह 30 प्रतिशत पानी नहीं मिल रहा है, केवल दस प्रतिशत पानी राजस्थान को मिल रहा है। इसका मतलब यह हुआ कि पाकिस्तान ने सन्धि के उस भाग का पालन नहीं किया जिसके अनुसार राजस्थान को 30 प्रतिशत पानी मिलना था। हमें इस बात की जाँच करनी चाहिए कि पाकिस्तान ने वह पानी क्यों नहीं दिया और हमें इस का आश्वासन लेना चाहिए कि आगे वह इस पानी को देता रहेगा। श्री इंद्रजीत गुप्त ने बतलाया कि उन्होंने सन्धि को तोड़ा नहीं है

Dr. K. L. Rao: May I submit to the hon. Member that the water is not given by Pakistan? On the Rajasthan Canal, we regulate the water.

श्री म० सा० द्विवेदी : लेकिन पानी तो पाकिस्तान ही कर जाता था।

Dr. K. L. Rao: Pakistan has nothing to do with the regulation.

श्री म० सा० द्विवेदी : मैं यह मानता हूँ लेकिन पाकिस्तान में नहरों का टेल एंड है और जब पाकिस्तान 69 पर सेंट पानी का उपयोग कर लेता है तो उसको 30 पर सेंट राजस्थान के लिए देना चाहिए। लेकिन ऐसा नहीं हुआ, राजस्थान को केवल दस प्रति शत पानी दिया गया है। इसलिए जो नहरी सन्धि है उससे हमारी जनता को हानि हुई है। ऐसी बात नहीं होनी चाहिए। ऐसा क्यों हुआ उसका आप पता लगायें और इसका निराकरण करें और भविष्य में ऐसी गलती न करें।

कहा गया कि इस सन्धि के बारे में सन् 1960 में इस सदन में वाद विवाद हो चुका है। लेकिन सदन को क्या विश्वास था सन् 1960 में कि पाकिस्तान सन् 1965 में हमारे ऊपर हमला कर देगा।

एक धानवीय सदस्य : उस वक्त भी कुछ सदस्यों ने इस पर आपसे किया था। . . .

श्री म० सा० द्विवेदी : यह ठीक है। लेकिन उस समय हमने विश्व बैंक के सहयोग से यह बात स्वीकार कर ली। आज हम यह नहीं कहना चाहते कि सन्धि का पालन न कीजिये। हम यह भी नहीं कहते कि सन्धि का रूपाय न दीजिये हम यह भी नहीं कहते कि जल को रोक दीजिये, लेकिन हम यह कहते हैं कि इस बात का ध्यान रखा जाये कि भारतीय हितों को क्षति न होनी चाहिए और हम जो रूपाय दे रहे हैं उसका पाकिस्तान द्वारा दुरुपयोग न होना चाहिए। विश्व बैंक को हमें इसका आश्वासन देना चाहिए। लेकिन यदि उसमें ऐसा करने की सामर्थ्य नहीं है तो हमें उससे कह देना चाहिए कि हमारा एक सदस्य उसके बोर्ड पर होना चाहिए कि जो कि काम की निगरानी कर सके, जो विदेशी ठेकेदारों के काम की निगरानी कर सके कि जो काम वे करते हैं वह वास्तव में सिंचाई के लिए नहरों के निर्माण में होता है, पाकिस्तान की सुरक्षा के लिए नहीं। हमको देखना होगा कि पाकिस्तान राजस्थान को क्यों पानी नहीं देता। आज हम को अन्धे हो कर उसे रकम नहीं देते जाना चाहिए। हमें यह देखना चाहिए कि वह उसका क्या करता है। पिछले अनुभवों से हमको सबक मिल चुका है कि उसने हमारे धन का दुरुपयोग किया। आगे ऐसा न हो सके इसलिए यह लाजिमी है कि किसी तटस्थ देश का एक सदस्य विश्व बैंक के बोर्ड पर हो जो इस काम की निगरानी रखे और इस बात का हमें लेखा जोखा दे सके कि जो धन हम देते हैं और जो पानी दे रहे हैं उसका दुरुपयोग नहीं होता और हमारा धन

सुरक्षा के कार्यों में पाकिस्तान खर्च नहीं करता, बल्कि जिस काम के लिए दिया जाता है उसी में लगता है ।

इन शब्दों के साथ मैं आपको यह भ्रवसर देने के लिए धन्यवाद देता हूँ । मैं मंत्री महोदय के उन तर्कों का समर्थन करता हूँ जो उन्होंने खनिष् का पालन करने के लिए दिये हैं । मैं उनके इस प्रस्ताव का समर्थन करता हूँ ।

श्री रामेश्वरानम्ब :

“यंक्रदसि ध्रवसा तस्यभाने
ध्रभ्यं क्षेताम् मनसा रेजमाने
यत्राधि सूर्यं उदतो विमाती
कस्मैदेवाय हविषा विधेम ।”

उपाध्यक्ष महोदय, हम ने वेद में पढ़ा है कि देवता लोग जो पाप करते हैं हम उसके पाप से किसी तरह छट कर रहें । देवताओं का पाप कौन सा है ? यह जो संधि के लिए कहा जा रहा है कि हमें उसे तोड़ना नहीं चाहिए मैं कहता हूँ कि यह करना ही नहीं चाहिए था । यह हमारे देवताओं ने पाप किया उस समय के जो शासक थे और जिन्होंने यह संधि की थी यह पाप उन्होंने किया था । उन्होंने यह संधि क्यों की ? पंजाब के विभाजन के पश्चात् केवल दो नदियाँ भारत में आईं । एक नहर दोनों देशों में सम्मिलित रही और शेष 22 पाकिस्तान में चली गयी । इन दो ही नदियों का केन्द्र जो है पानी का वह हमारी ओर रहा । यद्यपि पाकिस्तान के पास सिन्धु का पूरा प्रबन्ध था तो भी जो दो नहर आईं उन में से भी हम ने उसे पानी दिया । हमारी जमीन सूखी पड़ी थी । हमारी भूमि धर उपजाने के ज्यादा योग्य नहीं थी तो भी पाकिस्तान को प्रसन्न करने के लिए हमने उसे पानी और क्या क्या नहीं दिया । हमने एक नहीं बरन् धनेकों भूल की है । भारत का विभाजन करके हमने पाकिस्तान को अपना सदा के लिए एक शत्रु बना कर रखा ।

हम ने जब पाकिस्तान के पास पैसे नहीं थे तो अपनी सिविल और सेना को नौकरी देने के लिए भारत का 55 करोड़ रुपया दिया उस को मजबूत बनाने के लिए और 83 करोड़ 30 लाख रुपया इस संधि के अर्धीन देव कुतस्वैन सोSव जनर्भास हमारे देवताओं ने पंडित नेहरू ने दिया । हम ने तो राजनीति शास्त्र में यह पढ़ा है :—

“देवकृतस्य ऐन सो ध्रवयजनमसि”—
शत्रु को अपने से सबल न बनने दे ।

यह बड़े दुर्भाग्य का विषय है कि हमारे शासक उस नीति को पढ़े नहीं है और न ही उसे पढ़ना चाहते हैं और न उसके अनुसार आचरण करना चाहते हैं । अर्थात् अपने पड़ोसी को कभी अपने से सबल नहीं बनने देना चाहिये । यदि पड़ोसी राजा तुम से सबल हो गया तो तुम्हें उस के सामने झुक कर रहना पड़ेगा और अगर नहीं झुकोगे तो तुम को रगड़ दिया जायेगा । परन्तु दुर्भाग्य है कि यह भारत के जो दो शत्रु हैं पाकिस्तान और चीन इन दोनों अपने शत्रुओं को हम ने सबल किया और अपनी मूर्खता से सबल किया जिसे हम स्वीकार करना नहीं चाहते हैं ।

उपाध्यक्ष महोदय मैं बड़ स्पष्ट रूप से कहना चाहता हूँ कि अभी जो एक सज्जन कम्युनिस्ट सदस्य श्री इन्द्रजीत गुप्त कह रहे थे कि हम को संधि तोड़नी नहीं चाहिए पाकिस्तान के साथ में और पाकिस्तान जैसा नहीं होना चाहिए वह बात उनकी एकदम अनुचित है । मैं उन से पूछना चाहूँगा कि क्यों नहीं तोड़नी चाहिए ? दरअसल वह उनके मित्र भी हैं और उनके मित्र के साथी भी हैं इसलिए माननीय सदस्य क्यों न ऐसा कहने लगे ? वे ऐसा क्यों नहीं कह सकते वह समझ में आ सकता है । लेकिन जहाँ तक हम सारे भारतवासियों का सवाल है क्यों नहीं उसे तोड़ना चाहिए ? हमने तो अपने यहाँ यह पढ़ा है :—

“मठम् प्रति माद्वयम समाचरेत” ।

[श्री रामेश्वरानन्द]

यदि कोई सज्जन व्यक्ति हो तो उसके सामने जरूर हाथ जोड़ो और सज्जनतापूर्वक और विनयपूर्वक उसके साथ पेश आओ लेकिन अगर कोई शठ हो और दुष्ट हो तो उसके साथ आप को भी शठता बर्तनी पड़ेगी । जैसे को तैसा देना पड़ेगा । मैं नहीं समझता कि उन माननीय सदस्य द्वारा ऐसी बात कैसे कही गई ? वह स्वयं अपने पड़ोसियों के साथ क्या बर्ताव करते होंगे और क्या दूसरी पार्टियों को वह रगड़ा नहीं देते होंगे जो आज हमें यह उपदेश देने लगे हैं ? मुझ तो यह देख कर बड़ा आश्चर्य होता है कि यह सारे के सारे उपदेश हम को ही झाड़ते हैं, पाकिस्तान के पास एक भी नहीं जाता । यदि विभाजन के समय ये नदियां दुर्भाग्य से पाकिस्तान में आ जातीं और वह भाग जो पाकिस्तान का है वह हमारे पास आ जाता तो क्या पाकिस्तान हम को इतना रुपया दे देता ? वह दे कैसे सकता था ?

हम जानते हैं कि अभी आप को एक आपत्ति हुई कि भुट्टो ने आप को कुत्ता कह दिया । उसने केवल कुत्ता ही नहीं कहा बल्कि और भी बहुत कुछ कहा है । उस ने तो यह भी कहा कि यह उस भारत के लोग हैं जोकि हजारों वर्ष हमारे गुलाम रहे हैं । उन के दिमाग में यह है कि अब फिर भारत पर शासन करेंगे । दरअसल कुत्ते खाली भुट्टो ने ही नहीं कहा है वह तो चीनियों ने भी हमें कहा था । जब वह तिब्बत पर आक्रमण कर रहे थे और हमारे माननीय प्रधान मंत्री ने संसद में यह कहा था कि किसी को अधिकार नहीं है तिब्बत पर अधिकार जमाने का तो वहां चीनियों ने यह कहा था कि पंडित नेहरू और पंडित नेहरू के साथी साम्रज्यवाद के पालतू कुत्ते हैं । अब आप को तो पुराना अभ्यास है यह सब सुनते रहने का । लेकिन मुझे बड़ा दुःख और ठेस लगी है और मैं तो यह कहना चाहता हूँ कि हम भुट्टो से इसका बदला लेंगे ।

हमारे नेताओं के लिए जो उसने गाली और अपशब्द कहे हैं हम उसका मीके पर बदला लेंगे और उन्हें बतलायेंगे कि किस को कुत्ता कहा जाता है । इस बात का बदला अवश्य लिया जाना चाहिए । मैं आप को यह कहना चाहता हूँ कि जितना रुपया हम ने दिया है वह रुपया क्या कोई देना जरूरी था ? कौन हमारे दादा परदादा यह कह कर मरे थे कि देखना पाकिस्तान को जरूर देना । कौन महात्मा गांधी ने लिख कर भेजा था या पहले नेता आप को कह गये थे कि पाकिस्तान को जरूर देना ? यदि इस तरह से सब कुछ पाकिस्तान को दे देकर उसे मजबूत बनाते जाना है तो फिर उससे लड़ने के लिए क्यों जाते हो । अगर उसे सबल बनाना ही हमारा उद्देश्य है तो फिर उससे आवश्यकता क्या पड़ गयी लड़ने की ? आप उस से लड़ते क्यों हो ? मैं यह कहे बगैर नहीं रह सकता कि यह जो इस प्रकार की भारत सरकार की द्विलमिल नीति है यह नीति आप तो जायेगी लेकिन देश को भी ले जायगी ।

मैं आप के सामने कुछ भरे शब्दों में कह रहा हूँ कि हमारे शत्रु पाकिस्तान और चीन यदि यह जानना चाहें कि हमारे नेताओं ने प्रधान मंत्री आदि ने कितना साग कितनी दाल और किनी रोटियां अमुक दिन खाई हैं तो इसका अम्युब खां और चाऊन साई को पता लग जाता है । उनको आपके भोजन तक के बारे में सब कुछ पता चल जाया करता है लेकिन दुर्भाग्य का विषय यह है कि इसके बिगरीत हम भारत के लोगों को भारत के शासकों को वहां के विशेष विशेष काण्डों तक का कोई पता नहीं लगता । यहां भारत की बातें पाकिस्तान और चीन वालों को इसलिए पता लग जाती हैं कि उनके एजेंट यहां करोड़ों की संख्या में बैठे हैं । करोड़ों की संख्या में काले नाग यहां दूध पी रहे हैं

घौर हमारी सरकार की इसी गलत नीति के आधार पर पीते भी रहेंगे ।

अभी एक सज्जन कह रहे थे कि कश्मीर के उस गुलाम हिस्से में मतदान हो जाना चाहिए । हमको तो कहना चाहते हो लेकिन क्या वह यह सुझाव मियां भुट्टो और पाकिस्तान के शासकों को भी दें कि जो लोग पख्तूनस्तान मांग रहे हैं, बिलोचिस्तान मांग रहे हैं और जो पूर्वी पाकिस्तान के लोग पाकिस्तान के साथ रहना पसन्द नहीं करते, उनको पाकिस्तान यह आत्मनिर्णय का अधिकार दे । मानदीय सदस्य उनसे कहें तो जाकर कि यह कश्मीर में जनमतसंग्रह अग्र्युब साहब और भुट्टो साहब आप हमसे क्या मांगते हैं, पहले आप उनको इसका अधिकार दे दीजिये बाद में हम देखेंगे और इस पर सोचेंगे । लेकिन मेरा कहना है कि उस बारे में कोई सोचने का प्रश्न ही नहीं आता है । हमने वह विधान पढ़ा है जो अंग्रेजी सरकार ने अपने सदन में पास किया था कि हम भारत को सन् 48 से पहले पहले स्वतन्त्र कर देंगे भारत के हम दो भाग करेंगे । एक वह इलाके जहाँ मुसलमान अधिक बसते हैं वह पाकिस्तान कहलायेगा और ऐसे इलाके जहाँ हिन्दू अधिक बसते हैं वह हिन्दुस्तान बनेगा देशी रियासतों को हम स्वतन्त्रता देंगे और रियासतों के शासकों को इस बात की आजादी होगी कि वह चाहे तो पाकिस्तान के साथ मिलें या हिन्दुस्तान के साथ मिलें । अब इसके अनुसार जब कश्मीर के उस समय के शासक महाराजा भारतीय संघ में मिले गये तो पाकिस्तान को इस बात का क्या अधिकार था कि वह कश्मीर के ऊपर आक्रमण करता जो कि हिन्दुस्तान का भाग बन गई थी । यह जो सुरक्षा परिषद् बनी है या कहीं कोई कौंसिल बनी है यह तमाम लोग कह नहीं पाये कि इस बारे में अग्रराधी कौन है ? इसके लिए उत्तरदायी कौन है ? दरघसल होता यह है कि कोई एक सेर अग्रराध करता है दूसरा दो सेर अग्रराध करता है और इसलिए

अग्रराधी को अग्रराधी नहीं कह सकते। आज की इस दुनिया में कोई अग्रराधी को अग्रराधी नहीं कहता है । अंग्रेज और अमरीका वाले जानते हैं कि यदि हम यह कह दें कि पाकिस्तान अग्रराधी है और कश्मीर हिन्दुस्तान का हिस्सा है तो पाकिस्तान यह कहेगा कि तुमने यहां जो अपने बायुयानों के अड्डे बना रखे हैं उन्हें उठाओ । तुम तो पहले यहां से चलो हिन्दुस्तान से मैं पीछे निबटूंगा । आज चीन क्यों कहने लगा ? चीन हमारे पक्ष में क्यों बोलेगा क्योंकि उसने भी तो भारत के एक बहुत बड़े भाग को जिसे कि उसे पाकिस्तान से मिला है उसे अपने कब्जे में दाख रक्खा है । जो हमने दिया सो तो दिया लेकिन उसको पाकिस्तान ने भी दे रक्खा है । इसलिए आपकी बात करे कौन ?

कुछ लोग आज इस बात को बार बार कहते हैं कि वहाँ कश्मीर में मुसलमान ज्यादा हैं तो मैं उनको कहना चाहता हूँ कि दोनों ईस्ट और वैस्ट पाकिस्तान में कुल मिला कर 9 करोड़ मुसलमान हैं और इस तरह आप देखेंगे कि कहीं भी वहाँ पर भारत से ज्यादा मुसलमान नहीं हैं न पूर्वी पाकिस्तान में और न पश्चिमी पाकिस्तान में । ऐसी हालत में क्या भारत के लोग यह नहीं मांग कर सकते कि चूंकि अकेले भारत में अभी भी पांच करोड़ मुसलमान बसते हैं इसलिए पाकिस्तान हमको मिलना चाहिए लेकिन यह कोई कहने को तैयार नहीं उलटे हमको यह सन्देश देते हैं हमको यह सुझाव देते हैं कि पाकिस्तान का यह हक है । क्या पाकिस्तान मुसलमानों का ठेकेदार है । और यह क्या बात है कि जहाँ भी मुसलमान ज्यादा हैं वह पाकिस्तान में मिले, मुस्लिम बहुल इलाके पाकिस्तान को मिलना ही चाहिए, तो काबुल और कंधार को वह क्यों नहीं लेते हैं ? काबुल कंधार की तरफ मुंह क्यों नहीं करते ? वह उधर क्यों नहीं जाना चाहते ? मुसलमान आनन्द के साथ में रहने हैं यहाँ । यहाँ के मुसलमान जानते हैं कि पाकिस्तान में

[श्री रामेश्वरानन्द]

उनकी क्या दशा होगी । यदि हमारे चागला साहब पाकिस्तान चले जायें, तो उन बेचारों का वहां पर क्या बनेगा ? क्या उनको वहां पर कोई शिक्षा मन्त्री बनायेगा ? यदि हमारे उपराष्ट्रपति पाकिस्तान चले जायें, तो क्या वहां पर उन को कोई ऊंचा स्थान दिया जायेगा ? भारत का प्रत्येक मुसलमान भारत को समझता है । यह हिन्दुस्तान वह हिन्दुस्तान है, जिसमें पांच करोड़ मुसलमान भाई बैठे हुए हैं । एक भी भाई उधर मुंह नहीं करता है । नमाज के समय चाहे वे उधर मुंह करें, लेकिन पाकिस्तान की तरफ मुंह करना, पाकिस्तान जाना, कोई पसन्द नहीं करता है । मुसलमान जानते हैं कि वहां पर उन गरीबों का कुछ नहीं बनेगा ।

इस कारण कोई भी मुसलमान यह नहीं चाहता है कि काश्मीर पाकिस्तान में जाये । हां, मस्जिदों में कुछ लोग बैठे हुए हैं, जो इस मांग का समर्थन करते हैं । पाकिस्तान की मांग भी मस्जिद वालों ने ही की थी । वह मांग सब मुसलमानों की तरफ से नहीं की गई थी । जैसा कि मैंने कहा है, मस्जिद वाले इस मांग के समर्थक हो सकते हैं, लेकिन किसान से नै कर ब्यापारी तक कोई भी साधारण मुसलमान जो कि भारत में रहता है, यह नहीं चाहता है कि काश्मीर का निर्णय पाकिस्तान के हक में होना चाहिए ।

मन्त्री महोदय ने कहा कि हमने पाकिस्तान के साथ जो सन्धि की है, इस को न मानने से हमारा नुकसान होगा । कौनसा नुकसान होगा ? अगर हम पाकिस्तान को पंसा न दें, तो कौन कीड़ी की टांग टूट जायेगी ? हम दान में रणया दे रहे हैं । हमारी इच्छा है कि हम दें या न दें । अगर कोई

भिखमंगा जिसके घर से खाता है, उसी घर के विरुद्ध लटूठ लेकर खड़ा हो जाये और उसके लोगों को मारने लगे, तो दुनिया में क्या ऐसा कोई दानी है, जो उस भिखमंगे को दान दिये चला जाये ?

श्री युद्धवीर सिंह (महेन्द्रगढ़) : हिन्दुस्तान है ।

श्री रामेश्वरानन्द : मैं इस सरकार को यह कहना चाहता हूँ कि वह दाताओं की दृष्टि से सोचे । पाकिस्तान जिस प्रकार का देश है, इसको हमने न भ्राज तक समझा है और न अब भी समझने की कोशिश करते हैं । उपाध्यक्ष महोदय, घर में दो तरह के बालक होते हैं—घ्राप के घर में भी होंगे—, जिनमें से एक बालक तो इतना भ्रच्छा होता है कि वह जरा सी बात कहने से बिल्कुल ठीक हो जाता है और दूसरा धूर्त बालक होता है, जिसका काम यह है कि सबसे ज्यादा ख्राए, पढ़ने न जाये, कोई काम न करे, लेटा रहे और घर में कलह रहे । तो इस धूर्त बालक का क्या इलाज है ? इसका केवल एक ही इलाज है कि उस की माता, बूआ या बहन उसके कोमल कपोलों पर हल्के हल्के दो चपत लगा दे । इससे वह सीधा रहता है । पाकिस्तान के लिए भी इसके सिवाये और कोई इलाज नहीं है । पाकिस्तान ऐसी जाति और बिरादरी का बना हुआ है, जो चौदहवीं सदी से भ्राज तक न स्वयं सुख से रही और न किसी पड़ोसी भले घ्रादमियों को सुख से रहने दिया । हम हजार बरस से उन को देख रहे हैं, लेकिन हमारे देश के नेता अब भी इस बात की कोशिश करते हैं कि रियायतें दे कर पाकिस्तान को सन्तुष्ट किया जाये ।

हमने वेद में पढ़ा है : "विद्यां चाविद्यां च यस्तदवेद उभयसह।" इसका अर्थ यह है कि विद्या और अविद्या दोनों को जानो। यह बात तो समझ में आती है कि विद्या को जानें, लेकिन अविद्या को क्यों जानें? अतः वेद कहता है कि किसी की गांठ तो मत काटो, लेकिन कहीं ऐसा न हो कि अपनी गांठ कटया बैठो, इस लिए गिरहकट की विद्या अविद्या है उसे भी खरूर जानो। इसका तात्पर्य यह है कि कत्ल मत करो, चोरी मत करो, लेकिन कत्ल और चोरी करने वालों की सब बातों को सीख लो, वरना उन से बच नहीं सकोगे।

मैं मानता हूँ कि दूसरों को कष्ट पहुँचाना बहुत बुरा है और मेरे जैसा व्यक्ति तो हमेशा इससे बचने का बहुत यत्न करता है। लेकिन मैं मन्त्री महोदय से नम्रता से पूछता हूँ कि यह ठीक है कि दूसरों को दुख देना बिल्कुल बुरा है, लेकिन क्या दूसरों के हाथ से स्वयं कत्ल होना या दुख पाना किसी धर्म, वेद या शास्त्र में लिखा है। वह यह भी बतायें कि यदि हमारी स्थिति पाकिस्तान की सी होती, तो क्या पाकिस्तान ने हमारी भलाई के लिए कभी इतना रुपया दिया होता, क्या वह इस सन्धि पर कायम रहता। मैं कहना चाहता हूँ कि पाकिस्तान इस बोधी सन्धि को कभी न मानता।

यह ठीक है कि भारत में लोग किसी न किसी बात पर खरूर इकट्ठे हो जाते हैं, लेकिन भारत का यह दुर्भाग्य है कि शत्रु देश के लोग, शत्रुओं के एजेंट इस देश में घुसे हुए हैं।

मन्त्री महोदय ने अभी कहा कि हमने इतनी सिर्चाई की व्यवस्था की, हमने इतना पानी दिया। मैं बताना चाहता हूँ कि यह सब कुछ काश्मीर व्यवस्था है। वह जरा मीके पर आ कर देखें। मैं बाहर की बात नहीं, केवल पंजाब की बात कहता हूँ। पंजाब में पिछले वर्ष के प्राधा भी चाबल नहीं होगा। होता यह है कि वहाँ से अधिकारी लोग मन्त्री महोदय को

धांकड़े दे देते हैं और मन्त्री महोदय उनको यहाँ सुना देते हैं। यहाँ भी ऐसे लोग बैठे हैं, जिनको खेती से कोई सम्बन्ध नहीं है। कुछ समय पहले एक माननीय सदस्य ने खाद्य मन्त्री से पूछ लिया कि घनी वर्षा होने के कारण उदं और मूंग की फसल खराब हो गई है, इस लिए खाद्य मन्त्री कृपा करके बतायें कि रबी की फसल में कौनसी ऐसी दालें हैं, जिन को बोने से दाल की कमी पूरी हो सके। मिनिस्टर साहब को तो कोई जवाब नहीं प्राया और अग्रिम उस माननीय सदस्य को ताड़ने लगे कि तुम मिनिस्टर को खराब करना चाहते हो। हम उन को खराब नहीं करना चाहते— हम उनका सुधार करना चाहते हैं।

मैंने स्वयं राव साहब को लोगों की कठिनाइयों के बारे में कई सी चिट्ठियाँ भेजी हैं। हमारे पास लोग अपनी कठिनाइयाँ ले कर आते हैं। हम उनके पत्र मिनिस्टर साहब को भेज देते हैं। दुर्भाग्य है कि उनको हिन्दी नहीं आती है। वह किसी से काम लेते होंगे, जो कि इन के हस्ताक्षर करा कर उत्तर दे देते हैं। लोग कहते हैं कि स्वामी जी पानी की व्यवस्था करेंगे। मैं कहता हूँ कि राव साहब पानी की व्यवस्था करेंगे। केवल करनाम में एक सहस्र ऐसे व्यक्ति हैं, जिन्होंने सिक्कूरटी भर दी है, सब कुछ कर दिया है और बिजली बालों के द्वार पर बैठे हैं, लेकिन उन को ट्यूब-वैल के लिए बिजली नहीं मिलती है। यह सारे पंजाब की स्थिति है। मुझे पता नहीं है कि मन्त्री महोदय बिजली और नहर बालों को पीसे बेते हैं या नहीं, लेकिन उन्होंने जनता को बूस रखा है।

सदन में उनका बहुमत है, इस लिए उनकी चलेगी लेकिन यह अधिक देर तक नहीं चलने वाली है। अन्त में अन्याय का सत्यानास होने वाला है।

अन्त में मैं कहना चाहता हूँ कि सरकार दृढ़ रहे, पक्की रहे। अगर कोई उसको बूता दिखाए, तो वह लटट दिखाए। अगर कोई

[श्री रामेश्वरानन्द]

सट्ट दिखाए, तो सरकार भाला दिखाए । अगर कोई उसको भाला दिखाए, तो वह धी नाट धी दिखाए। अगर कोई धीनाट धी दिखाए तो वह गोला फेंके । पाकिस्तान इसी तरह ठीक हो सकता है, अन्यथा नहीं ।

श्री श्यामधर मिश्र : उपाध्यक्ष महोदय, माननीय सदस्यों और देश भर को मालूम है कि पाकिस्तान सरकार के प्रति भारत सरकार क्या सोच रही है, किस तरह से हमारी सरकार ने उसका प्रत्याचार देखा है ऐसी हालत में किसी माननीय सदस्य का यह अर्थ लगाना या यह कहना कि सिन्धु घाटी योजना के अन्तर्गत जो कुछ पैसा दिया जा रहा है, पानी दिया जा रहा है, वह इस लिए दिया जा रहा है कि पाकिस्तान के प्रति हमारा प्रेम है या हम उसके प्रति उदारता दिखाना चाहते हैं, तो वह बात सत्य से बिल्कुल परे है, वह बात बिल्कुल ठीक नहीं है । इस योजना के बारे में, जिसको इस सदन ने 1960 में पार किया, मैं ज्यादा नहीं कहूंगा क्योंकि डा० राव और अन्य माननीय सदस्यों ने उसके बारे में काफी कहा है । पांच बरस से हम उस सन्धि को कार्यान्वित कर रहे हैं । हम पाकिस्तान को पानी दे रहे हैं और इस अवधि में हमने पाकिस्तान को करीब करीब 40, 42 करोड़ रुपये दिया है । हम उस सन्धि की अवधि के करीब करीब बीच में खड़े हुए हैं । यह कहा जा सकता है कि प्राधा काम हुआ है और प्राधा काम बाकी है । मैं यह कहना चाहता हूँ कि इस पेमेंट को इस हालत में देखा जाना चाहिये, पानी को देने को इस हालत में देखा चाहिये । अगर हम पेमेंट न करें और पानी न दें तो प्राधा हमें नुकसान है या नहीं, प्राधा पाकिस्तान की जीत होती है या हमारी हार होती है या हमारी जीत होती है, इस दृष्टि से हमें इसको देना है । एक बात मैं सदन के सामने रखना चाहता हूँ । जब इस देश का विभाजन हुआ तो करीब करीब इन नदियों से जिनकी प्राज यहाँ चर्चा

है, सतलुज, ब्यास और रावी, करीब करीब 120 लाख एकड़ सिंचाई के लिए पानी प्राप्त होने की सम्भावना थी । आज भी वह है । उस में से करीब करीब चालीस लाख एकड़ हिन्दुस्तान को मिलता था । करीब करीब 40-45 लाख एकड़ पाकिस्तान के हिस्से को मिलता था । करीब करीब उतना ही पानी बच जाता था । 40-45 लाख एकड़ के लायक पानी बच जाता था जो कि समुद्र में चला जाता था, जो कि नदियों से निकल जाता था । हमारे सामने समस्या यह थी कि हम अधिक से अधिक इन नदियों के पानी का कैसे प्रयोग करें । एक समझौता हुआ । इस समझौते के अन्दर यह तय किया गया कि दस बरस के बाद जो पूरा पानी था यानी 120 लाख एकड़ के लिए वह भारत के लोग प्रयोग कर सकते हैं । उसमें से केवल 40 लाख एकड़ के लिए ही पानी हम प्रयोग करते थे । आज की हालत में 1965 में भारत के लोग 80 लाख एकड़ के लिये ईस्टर्न रिबरज के पानी का इ-तेमाल कर रहे हैं । करीब 40-45 लाख एकड़ ऐसा है जिसको 1970 या अधिक से अधिक प्रेस दीजिये तो एक दो या तीन बरस में उसके बाद जब उनके रिप्लेसमेंट वर्क्स नया हो जाते हैं तो भारत के निवासियों को, पंजाब के निवासियों को, राजस्थान के निवासियों को करीब करीब 120 लाख एकड़ पर पानी पूरे तौर से मिलेगा ।

उसके लिए समझौता किया गया कि रिप्लेसमेंट वर्क्स पाकिस्तान में बनाये जायें । पाकिस्तान स्वभावतः यह नहीं चाहता था कि यह पानी हिन्दुस्तान से ले जब तक कि पाकिस्तान को कहीं से और पानी उसके बदले में न मिले । इसलिए यह बात आई कि जब इन नदियों से पानी लेना है और दूसरी नदियों से पाकिस्तान पानी ले तो रिप्लेसमेंट वर्क्स किये जायें । इसलिए एक समझौता हुआ । उस समझौते को होते होते घाट बरस गये । उसमें

करीब करोड़ छः सात सौ करोड़ रुपये का खर्च रिप्लेसमेंट्स के लिए पाकिस्तान के हिसाब से होता था। माननीय सदस्य उस समय की बात को याद करें, प्रोसीडिन्ग् को देखें और उनको पता चलेगा कि पाकिस्तान उस समय यह चाहता था कि हिन्दुस्तान छः सात सौ करोड़ रुपया दे। हिन्दुस्तान ने कहा कि हम नहीं दे सकते हैं। यह हमारा काम नहीं है। हम दूसरी ओर से पानी ले जायेंगे। बहुत डिसकशन्ज हुई, एक्सपर्ट्स बैठे, इंटरनेशनल एक्सपर्ट्स आए, हमारे एक्सपर्ट्स आए, उनके आए। अन्त में यह तय हुआ कि करीब करोड़ छः सात सौ करोड़ रुपया जो लगेगा उसमें हिन्दुस्तान केवल अस्सी करोड़ रुपया दे...

श्री इकबाल सिंह (फ़ीरोज़पुर) : 1948 के समझौते के मुताबिक एक पैसा भी हिन्दुस्तान को नहीं देना था।

श्री श्यामधर मिश्र : मैं 1960 की बात कर रहा हूँ, 1948 की बात नहीं कर रहा हूँ जिसको इस सदन ने स्वीकार किया है। मैं यह कह रहा था कि उस में अस्सी करोड़ की बात आई। अस्सी करोड़ में से हमने 40-42 करोड़ पांच बरस में दे दिया। इस साल करीब आठ करोड़ और दिया गया है। इस तरह से करीब पचास करोड़ रुपया दे दिया गया है।

वो चीजें हो सकती हैं। एक तो यह कि हम अगर इस पैसे को न दें, इस पानी को न दें तो हमारा क्या फायदा होगा या क्या फायदा होता। अगर हमारा फायदा होता है तो इंटरनेशनल एग््रीमेंट के रहते हुए भी हम फिर एक बार इस पर सोच सकते हैं, हिन्दुस्तान की सरकार सोच सकती है, गौर कर सकती है। इस पर विचार हुआ है। लेकिन कोई हमें विशेष फायदा नहीं होता। होता क्या है? आज अगर हम इसको रोक लेते हैं तो वही हालत होती है कि चालीस करोड़ दे कर दुनिया यह कहेगी कि

हिन्दुस्तान की सरकार को देखिये, चालीस करोड़ और पेमेंट करने पर यह 120 लाख एकड़ पानी की मालिक होती

श्री योगेन्द्र झा (मधुबनी) : हिन्दुस्तान का बटवारा जब हो गया

श्री श्यामधर मिश्र : प्रायः बाद में पूछ लीजिये। राव सहब भी बैठे हुए हैं, वह भी बोलेंगे। मैं यह कह रहा था कि उस पेमेंट को देने से, उस पानी को देने से सचमुच हमें यह देखना चाहिये कि किस तरह हमारा फायदा होता है। अगर हम 120 लाख एकड़ पंजाब और राजस्थान के इलाके को पानी दे सकेंगे चाहे पांच बरस के बाद, 1970 के बाद तो अनुमान यह लगाया गया है कि सालाना इस पानी से करीब अस्सी या सौ करोड़ रुपये का गल्ला पैदा होगा। अगर हम प्राचीन पेमेंट करने के बाद आज यह कह देते कि यह एक इंटरनेशनल ट्रीटी है और यह ट्रीटी खाली हमारे और पाकिस्तान के बीच होती, पाकिस्तान और हिन्दुस्तान के बीच होती तो भी हम इस पर खूब सोचते कि क्या करें। लेकिन आज तो यह जो ट्रीटी है यह ट्राईपार्टीट ट्रीटी है, तीन पार्टियों के बीच हुई एक ट्रीटी है और वर्ल्ड बैंक इसमें इनवाल्व्ड है। प्रायः यह भी न भूलें कि आज तो वर्ल्ड बैंक को हमने आठ करोड़ रुपया दिया है लेकिन उसी वर्ल्ड बैंक से हमको आज तक करीब छः सात सौ करोड़ रुपया डायरेक्टली लॉज के तौर पर मिला है और वर्ल्ड बैंक की मम्बर स्टेट्स ने हजार करोड़ रुपया हमें दिया। यह रुपया न देकर एक एटमासफीयर हम पैदा कर दें, एक हवा फैला दें कि भारत सरकार को देखो जिसने दुनिया के सामने यह ट्रीटी की है और यही उसको वायोलेट करती है। हमने हजार करोड़ या पांच सौ करोड़ जो लिया है, उसके सम्बन्ध में बैसी स्थिति में वे क्या सोचेंगे। अगर लाभ होता हो तो हम इसको सोचें भी। और अगर फायदा

[श्री श्यामधर मिश्र]

हो तो हम करें। अगर हम पानी रोक लें तो डैमेजिज के लिए पाकिस्तान सरकार जा सकती है। हम नहीं जानते हैं कि डैमेजिज कितने होंगे। हो सकता है कि घाट करोड़ से भी अधिक के हों किसी साल के।

इंटरनेशनल नियम हैं रिपारियन यूज घाफ वाटरज के, अगर रिपारियन, लोअर रिपारियन के। पाकिस्तान और हिन्दुस्तान में ही वाटर के यूज के बारे में अलग से बात नहीं हो सकती है। रिजर्व के वाटर के यूज के सम्बन्ध में नियम हैं, उप-नियम हैं। कनाडा और अमरीका में घाप देखें। थाईलैंड अर्थात् श्याम में देखें, लाओस में देखें। वहां पर भी अगर रिपारियन है, लोअर रिपारियन है। यह कहीं नहीं लिखा है कि जो तीन नदियों का पानी है वह हिन्दुस्तान का है। पाकिस्तान इसको कंटेस्ट करता है। उसके सम्बन्ध में नियम और उप-नियम जो दुनिया के हैं, दुनिया के राष्ट्रों के हैं, वही नियम और उपनियम हैं। ऐसी सूरत में इकतरफा हम कुछ नहीं कर सकते हैं। अगर ऐसा हम कह दें तो घाज ईस्ट पाकिस्तान है और वहां हमारे झगड़े खड़े हो सकते हैं। ब्रह्मपुत्र हमारा अगर रिजर्व है। फराका बैरेज हम बना रहे हैं। तीस्ता का पानी है। पाकिस्तान ने झगड़े उठाये हुए हैं। अब वह कहेगा कि इनका विश्वास नहीं है। वह गारंटी मांग सकता है।

श्री इकबाल सिंह : मतलब यह है कि पाकिस्तान करार का उल्लंघन सकता जाए और हम कुछ न करें ?

श्री श्यामधर मिश्र : यह कदापि मतलब नहीं है। करार के उल्लंघन से अगर कोई फायदा होता हो तो हम इसको दूसरी बार बैठ कर सोचें लेकिन फिर भी जहां तक हो सके हम उल्लंघन न करें तो अच्छा हो। लेकिन अगर उसमें कोई फायदा हो तो

जरूर उसको हम लें। हमारा मतलब यह है कि करार के उल्लंघन से हमें कदापि फायदा नहीं है, न भ्रूटीमेटनी और न इमीडियेटली बल्कि हमारा इंटरनेशनल वर्ल्ड में दुनिया में नुकसान है। एक काम चल रहा है जो कि घाघे से अधिक हो चुका है। घाघे से अधिक हम प्रगति कर चुके हैं। केवल थोड़ा सा बाकी है। चार पांच बरस में हमें पूरा पानी मिलेगा, राजस्थान के इलाके को मिलेगा, पंजाब के इलाके को मिलेगा। वहां पैदावार भी तब काफी बढ़ सकती है। बीच में ही घारा को हम दूसरी एक विधा दे दें यह तो हमारे लिये ठीक नहीं होगा।

श्री अ० सि० सहगल (बिलासपुर) : चार पांच बरस के बाद पानी मिलेगा, इसकी क्या गारंटी है। क्या गारंटी है कि पाकिस्तान अपने वादे को पूरा करेगा जब कि अभी तक उसने पूरा नहीं किया है।

श्री श्यामधर मिश्र : कोई गारंटी की जरूरत नहीं है। मैंने बताया है कि यह पानी तो हमारे हाथ में है। गारंटी की क्या जरूरत है। 1970 की तारीख बीतने के बाद पानी हम उसको नहीं देंगे। इंटरनेशनल एग्जीमेंट को हम पूरा करेंगे। यह बात कहना कि क्या गारंटी है कि पाकिस्तान हमें भलाउ करेगा पानी इस्तेमाल करने के लिए तो वह ट्रीटी हमारी गारंटी है। और हम उसकी गारंटी है। पाकिस्तान की कृपा पर पानी मिलने का सवाल नहीं है। पाकिस्तान की वजह से हमें पानी नहीं मिल रहा है। वह पानी तो 1970 के बाद हमें मिलेगा ही। एक दो बरस की ग्रेस है। एक साल अधिक हो तो चार करोड़ रुपया कम्पेंसेशन के तौर पर उसे देना होगा, दो साल ज्यादा हो जायें तो घाट करोड़ और तीन साल हों तो बायह या तेरह करोड़। इससे अधिक नहीं हो

सकता है मैं यहां पर एक बात साफ कर देना चाहता हूं। अभी माननीय सदस्य श्री डिफेंडी न एक बात कही और वह यह कि डिफेंस के लिये कैनाल्स बगैरह का इस्तेमाल हुआ है डा० राव ने पहले ही कहा कि इच्छोगिल कैनल जो है वह सन् 1960 के पहले, सन् 1954 तक बन चुकी थी। सन 1960 में हमारा एग्जिमेंट हुआ।

15bars.

श्री म० सा० द्विवेदी : मैंने निवेदन किया कि जो नहर बनी है उस के एम्बेन्कमेंट केवल तीन या चार साल पहले बने हुए हैं।

श्री श्यामधर मिश्र : मैं इस बात की ओर ध्यान रहा था कि जो पिल वाक्सेज बने हुए हैं वह बहुत थोड़े हैं। उनकी संख्या तो हमको कैसे मालूम हो सकती है क्योंकि भारत सरकार के कब्जे में तो कुछ ही मील का इलाका है, लेकिन जो इन्डिकेन्स हैं उनसे पता चलता है कि उनके लिये बहुत रुपया नहीं चाहिये। केवल कुछ लाख रुपया ही लगता है जहां 620 करोड़ रुपया की ट्रीटी है उसमें से केवल दो या चार लाख रुपया वह पिल वाक्सेज के लिये इस्तेमाल करते हैं। यह ठीक है कि यह मिसयूज है लेकिन वर्ल्ड बैंक ने हमको ऐश्वर्य किया है, टेनीश्याम देबर के कहा है कि वह देखेंगे कि उसका मिसयूज नहीं होता है उन्होंने इसके लिये रुपया नहीं दिया है।

श्री प्रकाशबीर शास्त्री : गवर्नमेंट खुद अपने प्राप का कंट्रिब्यूशन करती है। एक प्रांर डा० राव कहते हैं कि पता नहीं कितने पिल वाक्सेज है, दूसरी प्रांर श्री मिश्र कहते हैं कि केवल दो या चार लाख रुपया खर्च करते हैं। जब सरकार को पता ही नहीं कि पिल वाक्सेज कितने हैं तब दो या चार लाख ८० का पता कैसे लगा।

श्री श्यामधर मिश्र : डा० राव की बात का ही मैं हवाला देता हूं। जो इलाके नहर की बगल में हमारे पास हैं उनमें एक सेट

पैटर्न पिल वाक्सेज का बना हुआ है। मैंने जा कर देखा, डा० राव ने जाकर देखा और शायद माननीय सदस्यों ने भी देखा होगा। वहां पर पिल वाक्सेज की दो लाइनें हैं।

श्री म० सा० द्विवेदी : तीन लाइनें हैं।

श्री श्यामधर मिश्र : बलिये, मैं प्राप की ही बात मान लेता हूं।

श्री गु० सि० मुसाफिर (अमृतसर) : नहर के दोनों तरफ हैं।

श्री श्यामधर मिश्र : मैं सरदार साहब का कहना भी मान लेता हूं। देखने पर हम लोगों को लगा कि कुछ गजों के फासले पर, दो सौ या चार सौ गजों के फासले पर पिल वाक्सेज बने हुए हैं। जो इलाके हमारे कब्जे में हैं पाकिस्तान के उनमें वह एक सेट पैटर्नसे बने हुए हैं। इच्छोगिल कैनल 50 मील लम्बी है। अगर उसी पैटर्न को प्राप मान लीजिये, जिसका केवल अनुमान हो सकता है, तो यह कहा जा सकता है कि इन पिल वाक्सेज की संख्या 100 या 200 के बीच में होगी। उन पिल वाक्सेज को मैंने देखा है, डा० राव ने भी देखा है, सब ने देखा है, मेरा तो अनुमान है कि एक पिल वाक्सेज के ऊपर अधिक से अधिक 5 हजार २० लगा होगा। इससे ज्यादा नहीं लगता है। **श्री एस एट डि आउटर साइड**। फिर भी यह अनुमान ही है क्योंकि पाकिस्तान हम से पूछ कर पिल वाक्सेज नहीं बनायेगा। फिर भी यह संख्या बहुत ज्यादा नहीं है।

प्राचीर में मैं एक बात जानना चाहता हूं। जब पाकिस्तान हिन्दुस्तान से लड़ रहा है तो हम यह उम्मीद क्यों करें कि वह अपने इलाके में पिल वाक्सेज या दूसरी कोई चीज नहीं बनायेगा। हम अपनी डिफेंस की बातें करेंगे और वह अपनी डिफेंस मजबूत बनायेगा। हमें यह देखना होगा कि कैनल के अन्दर

[श्री श्यामधर मिश्र]

उसने जो कुछ बनाया है आया वह इस रुपये से बना है या नहीं। इसके लिये हमें वर्ल्ड बैंक ने एश्योरेंस दिया है, जिस को मानना होगा, कि इस रुपये से कैनल में या किसी दूसरी जगह कोई चीज डिफेन्स की चीज नहीं बनी है। लड़ाई में न पाकिस्तान हमारे ऊपर कोई कृपा करेगा न हिन्दुस्तान पाकिस्तान के ऊपर कोई कृपा करना चाहता है। यह जो वाटर रिलीज है वह कोई भारत सरकार की कमजोरी की नीति नहीं है। यह केवल प्रैक्टिकल पालिटिक्स है, एन्सिपिडि-एन्सी है और इंटरनेशनल आब्लिगेशन है जिसको तोड़ने से कोई लाभ नहीं होता। (*Interruptions.*) अगर बिना कमजोर हुए भारत सरकार शरीफ बन सके तो मैं समझता हूँ कि उसे मजबूत रहना चाहिये और शराफत भी दिखलानी चाहिये। इसलिये यह जो भ्रम है कि डिफेन्स के लिये रुपया दिया जा रहा है मेरी समझ से यह भ्रम ठीक नहीं है। अगर यह भ्रम है कि हम पाकिस्तान पर कोई बड़ी कृपा कर रहे हैं तो यह बात भी सही नहीं है। केवल यह हमारी प्रैक्टिकल पालिटिक्स है और इंटरनेशनल आब्लिगेशन है जिसे हम पूरा कर रहे हैं और इसको सदन को मान लेना चाहिये।

Shri Nath Pal: Mr. Deputy-Speaker, Sir, it is necessary to keep the debate in its proper perspective and focus. Many things have been said today which by themselves are interesting but are not germane to the subject matter before the House. The question of payment of Rs. 8 crores to Pakistan has got to be viewed and assessed and judgment passed not with reference to the Treaty of 1960 but in relation to and in the context of what is happening today. If we miss this perspective and this focus, I think this debate was better never raised. If there has been any concern in the country, if people are feeling agitated—and some members have

thought it fit to refer to this feeling of excitement—the reason is not because we are niggardly with regard to payment, not because we are indifferent to our international obligations, but simply because the payment has got to be examined against the background of Pakistan's present postures towards this country. If we do that then only would it be possible, I think, to get a real answer to the question that is being asked.

I am distressed, Mr. Deputy-Speaker, that in spite of the clear injunction given by the Speaker, neither the Prime Minister nor the Foreign Minister is present in the House. I am very conscious of the presence of the charming lady representing the Ministry of External Affairs. But I want once again to warn the Government against trying to soft pedal this debate. This debate has nothing to do with an amount or a sum or this particular Treaty. This debate has to concern itself all the while with our relationship with Pakistan. This debate cannot take place without that background, without that context in mind.

I should like first, therefore, to disabuse the mind of this House with regard to certain misconceptions and illusions that are being deliberately fostered by this Government to defend its indefensible posture with regard to this Treaty. In the first place, the Government claims that this is a tripartite agreement. The Minister concerned in the course of his statement before the House has stated:

"It is to be noted that the Indus Waters Treaty, 1960 is in effect a tripartite pact between the Governments of India and Pakistan and the World Bank."

I do not know how Dr. Rao persuaded himself to read into the Treaty something which does not exist there. Sir, may I very briefly draw your

attention, and his too, to the preamble which opens like this:

"The Government of India and the Government of Pakistan, being equally desirous of attaining the most complete and satisfactory utilisation of the Indus system of rivers . . . have resolved to conclude a Treaty . . ."

It is a treaty between these two Governments. The World Bank is not a party to this treaty. It comes in what capacity? It comes in the capacity of a limited function which has been given, namely, that of an agent. The function of the World Bank is that of a banker. We have no obligation towards the World Bank.

May I here, therefore, draw your attention to the relevant Chapter of this Treaty? The Treaty has been signed by Shri Jawaharlal Nehru on behalf of India and Mohammad Ayub Khan on behalf of Pakistan and the Treaty ends there. There is a signature of Mr. Iliff on behalf of the World Bank but the limitation of the assignment of the World Bank is very clearly defined. Not only the signature comes after the Treaty proper has been signed but it says:

"For the International Bank for Reconstruction and Development for the purposes specified in Articles V and X and Annexures, F, G and H."

Everyone who wants to have this Treaty wants to create this misconception that somehow we may be free to defy our obligations towards Pakistan because of Pakistan's misdeeds to this country but can we adopt the same kind of attitude towards the World Bank. But the Bank is not concerned with it. If what I have quoted is not enough—I hope you will take due note of that—Bank is a signatory only in a limited capacity. That is what the Treaty itself stipulates in Articles V and X. The money that is to be paid by India to Pakistan is to be channelised through the

agency of the World Bank. The Bank, therefore, has a very limited function. If you want to pay money, do pay it, but do not take shelter behind false postures and false pleas.

Dr. K. L. Rao: I may inform the hon. Member that this matter was gone into at length by the Ministry of Law and they have very definitely come to the conclusion that it is in effect a tripartite pact.

Shri Nath Pal: Well, I have very great respect for the gentlemen who sit in the Ministry of Law, but, I think, we are not going to be impressed by just citing the learned men of the Law Ministry, that they have given their verdict. Even their verdict will have to be substantiated by referring to the Treaty and in the Treaty, I want to know, what is the function of the Bank except that the Bank will be receiving the money which India has obligated to pay. He is now taking shelter by shifting the responsibility and saying, "I may be agreeing with you, Shri Nath Pal, that the Bank is not directly concerned; but the wise men of the Law Ministry have said so".

Shri Shivaji Rao S. Deshmukh: But the opinion of the wise men of the Law Ministry has always been corrected by the law courts.

Shri Nath Pal: I am very grateful to the hon. Member from the ruling Party.

Dr. K. L. Rao: He says that because he is not the Law Minister.

Shri Nath Pal: May I point out that not only the Treaty makes no provision for any kind of obligation on the part of India towards the Bank but that was precisely the understanding of the man who defended the Treaty in this House. The then Prime Minister, Pandit Jawaharlal Nehru, said in this House on the 30th November, 1960, in defence of the Treaty:—

"The Bank has nothing to do with our relations with Pakistan or with payments to Pakistan."

[Shri Nath Pal]

He further says:—

“All kinds of money are going to be paid to Pakistan by the World Bank. The Bank is a signatory in that sense and that part of it.”

What further evidence do you want? But, if you are still not satisfied and if you are going to throw in my face and in the face of the House the opinion of the wise men of the Law Ministry, may I quote the then Prime Minister further? He said:—

“not the exact payment or payments or whatever we have to do to Pakistan or they have to do to us. The Bank has no business here.”

Yesterday, somebody told the Congress Parliamentary Party—it is regularly being trotted out in the press—that we cannot repudiate our obligations to the World Bank. How long are you going to tell Parliament this? How are you going to honour obligations which you never undertook? You are trying to raise a fictitious plea which has no foundation in fact either in the Treaty or in the interpretation Pandit Jawaharlal Nehru placed on this Treaty.

The real perspective is provided by Pandit Jawaharlal Nehru further. I wish, sometimes they studied and took into consideration what happened when the Treaty was under fire in this House and, I think, the leading papers of those days had criticized the Treaty. The Treaty was regarded as inequitable and unfair to India. I do not want to go into that; some hon. Members have tried to touch upon that aspect of the Treaty too. The Treaty was inequitable because when the division of waters came, Pakistan was having three and a half times per capita use of water compared with India. The Treaty was inequitable because Pakistan was rightly at the most entitled to 75 per cent of the waters of the Indus Basin and she

was given, under the provisions of the Treaty, 80 per cent. Pakistan cannot use all the water that has been given to her. Pakistan does not have enough irrigable land for which all this water can be used. The Treaty, therefore, was inequitable, unfair, unjust to India. Nonetheless, this Government entered into this Treaty.

Why did it do so? Here I should like to quote what Pandit Jawaharlal Nehru had to say in justification of the Treaty. He said:—

“In the circumstances this is a right payment. We purchase a settlement, if you like; we purchase peace with Pakistan, if you like.”

He said that taking into consideration the wider aspect of Indo-Pakistani relations, this is a payment to win Pakistan's goodwill, to win Pakistan's friendship, to persuade Pakistan. That is the context in which I want the House also to see it.

Again and again he was giving the technical reasons for the present decision. I would like to remind that the Treaty originally—a wrong one, unfair and inequitable—was justified by holding the House and the country the carrot of improved Indo-Pakistani relations. That is what the Preamble stipulates. Why did we enter into this Treaty? We entered into this Treaty “in a spirit of goodwill and friendship”. How much goodwill and how much friendship is flowing from Pakistan today to this country?

An hon. Member: No goodwill.

Shri Nath Pal: It is this thing which we have constantly to bear in mind. I have quoted the then Prime Minister of India; may I say what was the attitude of Mahatma Gandhi? You are hoping today to propitiate Pakistan by giving these Rs. 8 crores. I am not suggesting that we repudiate the Treaty or any treaty which India has

entered into. It will be a sad day when India will blatantly seek to repudiate her international obligations. That is not my plea at all. What we are trying to submit to this House and to this Government is: Take into consideration the realities as they exist today; take into consideration the fact of Pakistan's unremitting, unceasing hostility, enmity towards this country and adopt an adequate posture. You are not going to propitiate the gods of Pindi by going on making this kind of concessions.

Shri D. C. Sharma (Gurdaspur): Why do you call them "gods of Pindi"? They are the devils.

Shri Nath Pal: I thought, the professor, who is a learned scholar in English, knows what I have in mind.

Shri Shastri said and, I thought, epitomised the sentiments of this country when, in his radio broadcast, he told us that this country cannot go from cease-fire to cease-fire. Noble sentiments indeed! Are we to go from concession to concession in the hope, in the fond, vain hope, in the futile hope that one day Pakistan will smile on India? This cannot be. Long and bitter is the experience that we have gained by trying to please Pakistan, to appease Pakistan, to propitiate Pakistan. This is what I would like to read from this book on Mahatma Gandhi. In this book it is pointed out that the payment of Rs. 55 crores was made to Pakistan in the hope that the present suspicion and hostility towards India will be replaced by goodwill. Did it happen? We made the payment.

That was not the only thing. Before that Gandhiji had to fast to persuade the nation because it was felt that this is a wrong payment. Gandhiji intervened and persuaded a reluctant leadership to part with Rs. 55 crores. But it was not only Rs. 55 crores that India gave to Pakistan to win Pakistan's goodwill, to persuade Pakistan to be a good neighbour, to persuade Pakistan to have faith in the common

future of the two countries; it was not only this sacrifice, but India made the biggest sacrifice that any nation ever could have thought of making. Ultimately, we cannot afford to forget that Gandhiji laid down his life at the altar of Indo-Pakistani friendship; but even this supreme sacrifice, the greatest sacrifice India has made, did not make any difference to Pakistan's leaders. Unrelenting, their hostility continues towards this country. This was one plea.

I would like to say what Sardar Patel, when he agreed to make all the payments, had to say before this House. This is Sardar Patel speaking on the 12th December, 1947:—

"I hope the new State of Pakistan and their Government will regard this settlement as a gesture of our friendliness and goodwill. The successful implementation of these conclusions obviously depends on the continuation of the spirit of accommodation and conciliation on both sides."

Then, this Home Minister of India goes to entertain this forlorn hope:—

"I hope, therefore, that, not only in the interests of the successful implementation of these conclusions but also in the interests of peace and prosperity in both the Dominions, cordiality, tolerance and amity will continue to guide both of us in the solution of other problems which demand urgent and speedy disentanglement."

All these hopes—the hopes of Mahatma Gandhi, the hopes of Sardar Patel and the hopes which Pandit Jawaharlal Nehru entertained when he signed this particular Treaty in 1960—lie in ashes today. It is this background of the past bitter experience that we have to take into consideration.

[Shri Nath Pai]

When, originally, the Treaty was signed, it was not a bilateral treaty; it was a unilateral gift of India's resources to Pakistan. It was a kind of *jaladan* or *sampattidan* made by India to Pakistan. The Treaty presupposes give-and-take, but this was a unilateral gift. I recall the strong criticism Shri H. C. Mathur made at that time while participating in the debate. He roundly criticized it and condemned it. I do not want to go now into past history.

The second argument raised by the Prime Minister is our international obligations and the third arguments is penalty. What are the obligations of a country towards Pakistan? What are our obligations towards Pakistan? May I ask the House, what are the obligations of any country towards an aggressor?

An hon. Member: None.

Shri Nath Pai: Are our obligations to help the aggressor, to sustain him, to aid him, to abet him, to strengthen him for further aggression; or, is our only obligations towards Pakistan to see that we fathom her designs towards this country and do everything in our power to thwart those designs and defeat those designs; or, are we to go on helping, encouraging, sustaining Pakistan in its position of hostility? They talk of stipulation, obligation. When are they going to discard this cobweb, these illusions, in spite of this long bitter experience of the past 18 years? You entered into that unjustifiable agreement with Pakistan on Kutch and we were told that in the hope of goodwill, we are making these concessions. The nation was against it; the better judgement of this House was against it. It was contrary to the solemn pledge given to this House by the Resolution which was unanimously adopted by the House.

But there was the forlorn hope entertained by the Government that

at least this new concession would bring Pakistan nearer the path of reason and good neighbourliness. But what has happened today? Mr. Deputy-Speaker, I would like to point out here that we must go to the main cause and not be sidetracked into these bylanes of misconception. I think Mr. Bhutto's speech needs to be taken more seriously. I am not worried, I am not perturbed, I am not disturbed, by the vulgar language he has chosen to use with regard to us, but I am interested in the main body, the thinking underlying it, the philosophy, the philosophy of religious apartheid, on which Pakistan is built and sustained, which is the very foundation of Pakistan's religious fanaticism, religious bigotry, religious hatred, which his speech symbolises and without Pakistan cannot exist. That is the thing with which we are in conflict. Mr. Bhutto said that he would fight for thousand years. We do not know when Mr. Bhutto fought in his life. I do not see, for that matter, one man in the entire leadership of Pakistan today, who raised his small hands, his small fingers, against the British rule; they just acquiesced in the slavery, in the subjugation, of this country. Had the British continued, of course, Mr. Bhutto would have been knighted, O.B.E. and what not. I am not interested in Mr. Bhutto's personal performance; I am only interested in the kind of philosophy which he symbolises in his speech before the U.N. Security Council—India is at war. Mr. Bhutto says that he will fight us for one thousand years. He is welcome to do that, but I would like to tell Mr. Bhutto and his friends that this country has been waging a war, not for the past one thousand years but for thousands of years, against the kind of intolerance, the kind of bigotry, the kind of apartheid, which Mr. Bhutto and Pakistan today symbolises, and to a certain extent we have now a victory against that kind of religious intolerance. It is symbolised by our Constitution, it is symbolised

lised by the fact that Hindus, Muslims and Christians are all joining in retaliating the Pakistani aggression. This war of India will continue. It is not Pakistani arms, it is not the Patton tanks, not the sabre jets, not the 104 F, not the recoilous guns supplied by Pakistan's allies to Pakistan, but it is the philosophy which Mr. Bhutto once again adumbrated, expounded, dilated on, in the U.N. Security Council; it is this philosophy against which India is at war and will continue to be at war; we have got to be at war against this philosophy. It was this philosophy which resulted in the partition of the country and the massacre of the millions of our countrymen. This philosophy needs a blow.

We are talking about our obligations to Pakistan. I would like not only Rs. 8 crores but a few more crores to be given if there is any reasonable ground to believe, to persuade ourselves to believe that, in return for this sacrifice of India, there will be Pakistani friendship, Pakistani goodwill, Pakistani's good neighbourly behaviour. Then any sacrifice, we should make willingly and no sacrifice is too great. But what has been the record of Pakistan towards this country? One after another, betrayal after betrayal; not one; we can enumerate them. The latest example is that she will take every opportunity to violate every treaty towards this country, every obligation towards this country there is no length to which she will not go if she can persuade herself that going like that will harm India, will cause hurt to India's cause.

Leave aside the aggression of 1947. Leave aside the past history. Even today, after the so-called Ceasefire—only the day before yesterday the Defence Minister told this country—there have been one thousand violations of the Ceasefire Line by Pakistan. Within 24 hours of the Ceasefire Agreement, Pakistan committed an aggression in Rajasthan, occupied

more than 500 sq. miles, and continues to be in possession of that. Within a few hours of the signing of the Pact of Ceasefire, Pakistan bombed Amritsar. Was it in pursuance of the Treaty?

Shri D. C. Sharma: It is not 500 sq. miles; it is only 11 or 12 hamlets.

Shri Nath Pal: Well, it was 500. If it is less, I am happy. I stand corrected. I think we will be equally happy if the Government comes forward and says that. I do not know the authenticity of the statement that he is making. But if the Foreign Minister or the Prime Minister or the Defence Minister will make this statement, I think I will share the joy with him.

Which is the Treaty that Pakistan has honoured towards this country? She used napalm bombs which was contrary to international obligations and went on bombing the civilian population. Is it not forbidden under the international law that deadly weapons will not be used against civilian population? She not only used it but she used it even after the cessation of hostilities. Was it a friendly act on her part to send thousands of infiltrators to Kashmir? Was it a friendly act to go on bombing Jodhpur even after the cessation of hostilities? Is it a friendly act she is showing today? What is the obligation that Pakistan has honoured? I would like the House to consider it dispassionately.

What is the international law with regard to the freedom of the high seas? Pakistan continues to commit acts of piracy. Neutral ships which happen to call at Karachi are seized; Indian goods are offloaded and a semblance of legality is created. This act of piracy is sought to be given an international legal semblance by creating the fictitious prize courts and we are told that Indian property has been seized. How long are we going to turn a blind eye to this kind of thing. If in spite of all

[Shri Nath Pai]

these we are going to continue to hope that, by giving a little more money, by agreeing to cede a little more territory, we are going to win the Pakistani goodwill, we are in for a good deal of trouble.

Before I conclude, I want to warn. I am for the repudiation of the Treaty. I demand that this payment be suspended for the time being. There is the talk of penalty which the Prime Minister has mentioned. The Prime Minister has threatened about penalty. I do not see any penalty, the penalties that will follow. I do not see any provision for any penalty. There is a provision for arbitration. The penalty of being firm may be a heavy one, but the penalty of making concession to aggressors is much heavier, much onerous and may, in the long run, prove disastrous. Bending knees before the aggressor, making any kind of concession to an aggressor when the aggression is not vacated is, in the long run, the worst kind of penalty that we may have to pay. Actually we have been paying a penalty for the past eighteen years. It is for this weak policy towards Pakistan that this nation has been paying a continuous penalty. So we continue to do it.

I have one plea. If you want to make any concession to Pakistan, demand at least this much of Pakistan today. Let us not persuade ourselves that the danger is over. Let us not fall into a sense of complacency which seized this country the moment the danger from China was over in November, 1963. The danger continues; if any thing, it has aggravated. Secretly Pakistan is replenishing her armoury; her open allies and secret allies are helping her. If Pakistan wants friendship, if you want to make any concession, let the good come from Pakistan. Let Pakistan unequivocally withdraw the infiltrators who are no other but Pakistani agents. Let Pakistan with-

draw her forces from Chhamb. Let Pakistan vacate her aggression in Kutch and Rajasthan. Let Pakistan release the ships which she has seized. Let Pakistan get back the territory which she has bartered to China. Let Pakistan denounce the conspiracy she has entered into with China to dismember India. Let us get reconciled to the fact of long-term Pakistani hostilities. Let us work firmly with faith for friendship but let us be reconciled to the fact that the Pakistani hostilities will continue for a long time to come and we cannot buy it by making small payments. It is this inflexible will that is being tested; it is not India's tanks that are being tested in the plains of the Punjab; it is India's will to live as a free nation that is being tested every day. Let there be a sufficient demonstration of that. Let us not be worried about world opinion; we can afford to ignore world opinion. The United Nations was not created to defend India, but we were born and that is our greatest obligation and commitment to defend this country. It is not the U.N.'s commitment; it is the commitment of India. This is the highest and the most sacred obligation that we have undertaken. I hope the House in passing its judgment will be mindful of this greatest commitment or obligation which we owe towards India.

Shri Harish Chandra Mathur: My hon. friend has just repeated what the hon. Prime Minister had said the other day. The hon. Prime Minister had stated, let Pakistan do this, let Pakistan do that and so on. My hon. friend has repeated the same things today.

Shri K. C. Sharma (Sardhana): He shares the good sentiments of the hon. Prime Minister.

श्री इकबाल सिंह (फिरोजपुर) :
डिप्टी स्पीकर साहब, डॉ० राव साहब की
तकरीर को सुन कर मुझे उन पर चफसोस

हुआ कि वह गवर्नमेंट की इस कार्यवाही को डिफेंड कर रहे हैं। इस हाउस ने 1956 और 1958 में जो कुछ कहा था, 1960 में यह एपीमेंट होने के बाद यहां पर माधुर साहब और रघुनाथ सिंह जी ने जो कुछ कहा था, भ्रगर इस मिनिस्ट्री ने उस को सुन लिया होता, तो शायद आज उन की यह हालत न होती।

15.32 hrs.

[SHRI SURENDRANATH DWIVEDI in the Chair].

भ्रगर हम तारीख को देखें, तो मालूम होता है कि हिन्दुस्तान और पाकिस्तान के बनने का कोई नौ, दस महीने के बाद 4 अप्रैल, 1948 को दोनों मुल्कों में एक समझौता हुआ, जिस पर दोनों मुल्कों के प्राइम मिनिस्ट्रों के दस्तखत हैं। उस समझौते के मुताबिक हमारी यह प्राबलियेशन नहीं थी कि हम पाकिस्तान में बनती हुई नहरों का पैसा बेंग या उस को पानी बेंग। उस समझौते के मुताबिक पाकिस्तान ने यह माना था कि प्राहिस्ता प्राहिस्ता हिन्दुस्तान यह पानी ले सकता है और हमारा उस पर कोई हकू नहीं है। वह समझौता चलता गया। मुझे भ्रफसोस होता है, भोग इस बारे में गलत राय देते हैं और गलत हिस्ट्री बरबोट करते हैं, क्योंकि इस तरह से वे बहुत दूर तक नहीं जा सकते हैं।

1951 में इस मिनिस्ट्री के कुछ भ्रफसरों ने कहा कि वर्ल्ड बैंक पैसा देगा, इसलिये और कोई बात न की जाये। पाकिस्तान 1948 में ही इच्छोगिल कैनल और प्रास्टरनेटिव प्रर्र-अमेंटस् की कोशिश कर रहा था। 1956 में वे कम्प्लीट हो गये और 1960 में इस गवर्नमेंट ने समझौता कर लिया। पाकिस्तान 1948 के समझौते के मुताबिक हर बात के लिए तैयार रहना चाहता था। उस ने रेया से ले कर रेया बांच बनाई, उस के बाद इच्छोगिल कैनल बनाई दीपालपुर में डाल कर कदीर बांच बनाई, वह हिन्दुस्तान के बरखिजाफ एक

किष्म की डिफेंस लाइन बनाना चाहता था।

उस वक्त के हिन्दुस्तान के जी० प्रो० सी०, वैस्ट्रन कमांड, ने इस मिनिस्ट्री को प्रोटेस्ट किया कि पाकिस्तान यह इच्छोगिल कैनल नहीं बना रहा है, वह एक एन्टी-टैंक डिच बना रहा है। लेकिन हिन्दुस्तान के काबिल प्रादमियों ने उस बात नहीं सुना, उस प्रोटेस्ट को नोट नहीं किया। आज तारीख अपने प्राप को दोहरा रही है। उस वक्त गवर्नमेंट ने पालियामेंट की प्रावाज को नहीं सुना। हमारे कुछ प्रादमी कहते थे कि यह बड़ा भ्रच्छा है, बिल्कुल ठीक हो जायेगा, पाकिस्तान से पानी मिल जायेगा। सरकार ने कभी पालियामेंट की बात सुनने की जहमत गवारा नहीं की: आज यह उसी का सवका है।

उस वक्त पाकिस्तान अपनी डिफेंस लाइन बना रहा था, लेकिन गवर्नमेंट ने उस के साथ समझौते करते वक्त कभी देश के इंट्रेस्ट्स का ब्याल नहीं किया। उस समझौते में लिखा जा सकता था कि टुडियारा ड्रेन का डिस्चार्ज इस से कम नहीं होगा, लेकिन गवर्नमेंट ने यह बात कभी नहीं कही कि पालेवाल से ले कर बबलपुरा और बबलपुरा से ले कर गंभासिह वाला तक जो कनाल बनी है वह हिन्दुस्तान के बरखिलाफ एक एन्टी-टैंक डिच है, इस से ज्यादा उस की बुकभत नहीं है। उस वक्त इस मिनिस्ट्री ने हमारी बात नहीं सुनी। आज कहा जाता है कि यह कोई डिफेंसिव मैजर नहीं है।

जिस वक्त समझौता डिस्कस हो रहा था, उस वक्त हम ने प्रोटेस्ट किया कि पाकिस्तान अपनी नहरों की कीमत इन्फ्लेट कर रहा है, इसलिये कि उस ने बहुत सी चीज बनानी है, जिन में ये सारे डिफेंसिव मैजर्स थे। सिन्ध बेसिन के प्रास्टरनेटिव एर्र्रमेंट्स के लिए 600 करोड़ रुपया तय किया गया है। गवर्नमेंट ने इस इनफ्लेशन को दूर करने और उस को रद्द करने की कोशिश नहीं की है। गवर्नमेंट

[श्री इकबाल सिंह]

तो एक बात को सामने रख कर चलती रही कि यह नया समझौता एक भ्रष्टा समझौता होगा और उस से शायद फायदा होगा।

वह पुरानी तारीख है, मैं उस को छोड़ देता हूँ। लेकिन मैं आज पूछता हूँ कि आज हिन्दुस्तान का कितना पानी गर्मी के दिनों में पाकिस्तान को जाता है। क्या गवर्नमेंट ने इस बात की कोशिश की है कि जो पानी हमारा है, एप्रीमेंट के मुताबिक हमारा है, जिस को लेने के हम हकदार हैं, उस की रिप्लेसमेंट की जाये। पाकिस्तान ने 1956 में ही अपनी रिप्लेसमेंट पूरी कर ली है। इतने सालों के बाद भी गवर्नमेंट के पास राबी की रिप्लेसमेंट के लिए कोई स्कीम नहीं है। अगर कोई स्कीम है भी, तो वह इन्वेस्टि-मेंशन की स्टेज से धागे नहीं गई है। प्लानिंग कमिशन कहता है कि थ्रीग डेम नहीं बनाना चाहिए, क्योंकि उस से लाभ नहीं होगा। प्लानिंग कमिशन और सेंट्रल वाटर एंड पावर कमिशन उस की इन्वेस्टीगेशन की स्टेज से धागे नहीं गए।

अगर एक मिनट के लिए मान लिया जाये कि यह समझौता 1970 तक चलता है, तो सरकार 1970 में कितना पानी रोक सकेगी, जो पानी हिन्दुस्तान का हो गया, जिस पर पाकिस्तान का कोई हक नहीं है, जिस पानी के लिए हिन्दुस्तान ने, उस के जबानों ने और किसानों ने कुर्बानियाँ की हैं। आज हिन्दुस्तान के किसान कम पानी से कर अपना मुजारा कर रहे हैं। लेकिन अगर 1970 तक गवर्नमेंट की रिप्लेसमेंट पूरी नहीं होती है, तो सिर्फ एक मिलियन एकड़ की रिप्लेसमेंट है, उस के बाद गवर्नमेंट के पास और स्कीम नहीं है।

पीछे क्या हुआ, इस से मुझे कोई जगदा गिला नहीं है। मुझे गिला है कि आज भी गवर्नमेंट माई हर्ड है और आज भी धागे के लिए कुछ नहीं करना चाहती है। मिनिस्टर

साहब की मिनिस्ट्री में कोई इनिशिएटिव नहीं है, वहाँ कोई बात नहीं सुनी जाती है। किसान मेरे पास धागे है और कहते हैं कि पाकिस्तान खारा बाँच से पानी लेता था और वह पानी छोड़ कर हमारे टैंकों को धागे बढ़ने से रोक सकता था। लेकिन हमारी प्राबलियेशन तो यह थी कि हम पाकिस्तान को पानी दें। गवर्नमेंट की तरफ से कहा जाता है कि इस एप्रीमेंट के जरिए हम इस तरह से बंध गए हैं कि हम इस से निकल नहीं सकते हैं। मैं इस बात को मानता हूँ, लेकिन बंधा कौन? यह गवर्नमेंट खुद ही तो बंधी थी, पाकिस्तान नहीं बंधा था। आज पाकिस्तान की कोई प्राबलियेशन नहीं है। वह चाहे, तो कुछ भी न करे। उस ने इनपलेटिड कास्ट दी, जिस की वजह से डिफेंस की सारी चीजें बना कर भी उस के पास पैसा बचता है, लेकिन सरकार ने इस बारे में कुछ नहीं सोचा और कोई कार्यवाही नहीं की।

बेचारी पंजाब गवर्नमेंट हमेशा इस के खिलाफ प्रोटैस्ट करती रही। उस के इंजीनियर मुझे हमेशा कहते रहे कि सेंट्रल वाले यह क्या करने लगे हैं, ये हमारी धवाज नहीं सुनते। वे लोग सालहा साल तक प्रोटैस्ट करते रहे, लेकिन कभी उन की धवाज नहीं सुनी गई और आज भी उन की धवाज नहीं सुनी जाती है। आज उन की धवाज रिप्लेसमेंट बनाने के बारे में नहीं सुनी जाती है। और उस वक्त एप्रीमेंट करते हुए नहीं सुनी गई।

पंजाब के किसान की जो धवाज पंजाब गवर्नमेंट के जरिये धानी है, अगर गवर्नमेंट उस को नहीं सुनेगी, तो वह गलत फैसला करेगी, जिस का गलत नतीजा निकलेगा। इसी लिये आज हिन्दुस्तान को ऐसे गलत नतीजों का सामना करना पड़ रहा है, जिस के बारे में हाउस का एक एक मेम्बर कह रहा है कि यह एप्रीमेंट गलत था, क्योंकि वह हिन्दुस्तान के हक में नहीं था। जिन्हो न यह

एग््रीमेंट किया और हमारी धावाज को नहीं सुना, उन को गवर्नमेंट ने पक्ष भूषण दे दिया— शायद इस लिये कि वह इतना गलत एग््रीमेंट कर के आए है, उन्हीं ने हिन्दुस्तान के खिलाफ ऐसा काम किया है, जिस से हिन्दुस्तान कभी नहीं निकल सकेगा ।

उस वक्त एक अल्टरनेटिव एरेंजमेंट था । हिन्दुस्तान की प्रोपोजल थी कि हम चुनाव का पानी रावी में डालेंगे और उस के बाद पाकिस्तान को पानी देंगे, लेकिन पाकिस्तान उस को नहीं माना । जो भी अल्टरनेटिव एग््रीमेंट गवर्नमेंट के सामने आया, वह उस को मानती चली गयी । पाकिस्तान के दिमाग में हमेशा यही बात थी, कि इस एग््रीमेंट से जितना बनिफिट हो सके, वह ले लिया जाये, उस के बाद इस एग््रीमेंट को मानें या न मानें । यही बात आज भी उस के सामने है, जिस के मुताबिक वह काम कर रहा है ।

गवर्नमेंट ने पालियामेंट, पंजाब और उस के किसानों की धावाज को न सुना और यह एग््रीमेंट कर लिया लेकिन वह पंजाब के किसानों की दशा को देखें । आज किसान देश के आखिरी गांव पर बैठा है । उस के घर पर बम पड़ते हैं, लेकिन वह फिर भी मजबूती से बैठा है, लेकिन जब वह उन आदिमियों के पास पानी जाते देखता है, जिन्हीं ने उस के घर तबाह किये, तो उस को घफसोस होता है ।

मिनिस्टर साहब ने कहा है कि पंजाब में चार लाख एकड़ ज्यादा जमीन को पानी मिलेगा । इस दफा पंजाब में पचास परसेन्ट कम पैदावार हुई है । और आईदा कोई पानी नहीं आता है, तां ंबी का फसल इतनी कम हांगी कि कोई अन्दाजा नहीं लगाया जा सकता है । इसलिए मुझे पता नहीं कि किस ने उन को कह दिया कि चार लाख एकड़ ज्यादा जमीन को पानी मिलेगा । यह ठीक है कि कि पंजाब का किसान रजिलियन्ट है, बहादुर है । वह इस बात की कोशिश करेगा कि

प्राइम मिनिस्टर ने जो अपील की है, वह पूरी मेहनत कर के उस को पूरा करे । लेकिन हालत यह है कि पिछले साल से धाधा भी पानी उस को नहीं मिला ।

मिनिस्टर साहब उस एग््रीमेंट को जस्टिफाई करते हैं और कहते हैं कि वर्ल्ड बैंक से इतना लेना है, इतना देना है । वर्ल्ड बैंक तो समझोते में था ही नहीं । वह हिन्दुस्तान से रुपया लेता है और उस को धागे दे देता है । वह इस से ज्यादा कुछ नहीं करता है । लेकिन इस समझौते के मुताबिक पाकिस्तान की क्या आक्लिगेशन है। क्या गवर्नमेंट ने कभी पाकिस्तान की आक्लिगेशन को जानने की कोशिश की ? हमारे कमिश्नर को वहां जाने नहीं दिया जाता है । क्या गवर्नमेंट ने कभी उस बात को पालियामेंट के सामने रख कर उस के बरखिलाफ कहा ? गवर्नमेंट हर एक बात पर सबमिट करती जा रही है और पाकिस्तान यह समझता है कि हिन्दुस्तान इस से बंधा हुआ है और वह इस को तोड़ नहीं सकेगा, इसलिए जहां तक हो सके, ज्यादा से ज्यादा कीमत ले लें ? उस के खिलाफ इस हाउस में रिजेंटमेंट है । कई चीजें ऐसी भी होती हैं जो कि समझोते के भी बरखिलाफ होती हैं ।

सब से ज्यादा अगर इस देश के किसी इलाके को इससे दुख है तो वह मेरे इलाके को है । उसके बाद महाराजा कर्णी सिंहजी का इलाका आता है । फिर अमृतसर जिले का इलाका आता है । ये सभी लोग बहुत दुखी हैं । उनको पानी नहीं मिलता है । लेकिन पाकिस्तान को पानी दे दिया जाता है । पाकिस्तान को पानी दिये जाने पर वे बहुत दुखी हैं । उनकी एक धावाज है कि उनको पानी मिले । मैं फिर कहता हूँ कि अगर हिन्दुस्तान का भला इसमें है कि पाकिस्तान को पानी दिया जाए तो धाप ऐसा भी कर सकते हैं । लेकिन जो गलतियां धाप कर चुके हैं उनको धाप दोहराते न जायें । उनका धाप कंटिन्यू न करते जायें । अगर हिन्दुस्तान

[श्री इकबाल सिंह]

की गवर्नमेंट की, हिन्दुस्तान की इसमें इज्जत है तो इस इज्जत को बरकरार रखने के लिए हम और भी तकलीफ बरदास्त करने के लिए तैयार हैं और बरदास्त करेंगे और आप इस समझौते को जारी रख सकते हैं। लेकिन आप एक बात जरूर करें। आप इसका पक्का इन्तजाम करें कि 1970 के बाद हम पूरा पूरा पानी का इस्तेमाल करें। उस वक्त राव साहब या उनकी जगह पर और कोई अगर मिनिस्टर तब हो, तो वह यह न कहे कि आज भी पाचस परसेंट पानी पाकिस्तान में इसलिए जाएगा क्योंकि हम बीस साल तक सोचे रहे हैं, हमने पूरे इंतजामात नहीं किये हैं। कोई भी इस तरह की बात को बरदास्त नहीं करेगा। कोई भी इस तरह की चीज को नहीं मानेगा। आज भी आप सोचे हुए हैं। रिप्लेसमेंट्स के सिलसिले में कोई बात नहीं कर रहे हैं। जो पानी है कैसे उसका हिन्दुस्तान में इस्तेमाल किया जाए, इसके क्या इन्तजाम हों, क्या क्या करने की जरूरत है, यह सब आप नहीं कर रहे हैं। दो दरियाओं की तो आपके पास प्रोपोजलज्ड है लेकिन तीसरे दरिया के बारे में कोई प्रोपोजलज्ड नहीं है और न आपने कुछ किया है। थ्रीन डैम जो कि रावी पर बनना है, उसके बारे में आपने कुछ नहीं किया है। आप दसवां हिस्सा पानी का नहीं रोक सकते हैं। अगर आपने 1970 तक ये सब काम नहीं किये तो आपके पास तब क्या जवाब होगा। आप कहेंगे कि बीस साल लगते हैं एक डैम बनाने में इस वास्ते 1990 तक पाकिस्तान को पानी जाएगा तो उस वक्त आप अपनी इस बात को जस्टिफाई नहीं कर सकेंगे। इसका कारण यह होगा कि आपने जो आपको करना चाहिये था नहीं किया। उस वक्त आपके लिए इस चीज को जस्टिफाई करना बड़ा मुश्किल हो जाएगा।

आप सोचें कि आपके क्या आम्बिगेशंस हैं और पाकिस्तान के क्या आम्बिगेशंस हैं।

अगर हमको अपने आम्बिगेशंस पूरे करने हैं तो पाकिस्तान को भी आप मजबूर करें कि वह अपने आम्बिगेशंस पूरे करे। उस दिन के बाद हम पानी बिल्कुल न दें। पैसा अगर देना है तो वर्ल्ड बैंक को कहें कि इन-वैस्टीगेशन होना चाहिये। पाकिस्तान को अगर उसने कोई डिफेंस के मंजर बनाने हैं तो हम उसके लिए पैसा नहीं देंगे। पाकिस्तान ने जो कास्ट को इनप्लेट किया है उसके बारे में हम गौर करना चाहते हैं। इस पर तो कम से कम वर्ल्ड बैंक गौर करे, ऐसा तो हम उससे कह सकते हैं। अगर पाकिस्तान ने यह दीवार बनानी है हिन्दुस्तान के खिलाफ, हिन्दुस्तान की फ्रीज के खिलाफ, हिन्दुस्तान की जनता के खिलाफ तो हम उसको ऐसा नहीं करने दे सकते हैं। अगर वह चाहता है कि हिन्दुस्तान को नुकसान पहुंचे तो हम इसको बरदास्त नहीं कर सकते हैं। इस तरह से काम अगर पाकिस्तान करता है और हम देखते रहते हैं, पैसे देते रहते हैं तो हिन्दुस्तान की जनता आपके साथ नहीं होगी। इस वास्ते आपको विचार करना चाहिये कि रुपये का कहीं गलत इस्तेमाल तो नहीं हो रहा है। इच्छोगिल कैनल ही एक नहर नहीं थी। इसको डिफेंसिव मंजर के तौर पर भी इस्तेमाल किया जा सकता था। अगर इस तरह के डिफेंसिव मैशर्ज के तौर पर नहरों को बनाना है तो उसके लिये पैसा देना कहां तक वाजिब है, इसके बारे में भी आप वर्ल्ड बैंक को कह सकते हैं और उससे कह सकते हैं कि वह इस पहलू पर भी गौर करे।

हमारे नाथपाई जी ने कहा है कि हमारा और पाकिस्तान का समझौता है, वर्ल्ड बैंक इस समझौते में नहीं आता है। लेकिन अगर आप कहते हैं कि आता है तो जितनी आम्बिगेशंस हमारे ऊपर हैं, उतनी ही पाकिस्तान के ऊपर भी हैं, वर्ल्ड बैंक के ऊपर भी हैं। अगर पाकिस्तान इन आम्बिगेशंस को नहीं मानता है तो आप भी उसको

सकते हैं कि हम कैसे मानें। हमारी जनता हमें कैसे इनको मानने दे सकती है।

आप पैसे देते आ रहे हैं। इस साल भी आपने पैसे दे दिये हैं। अब आप इस साल में यह देखें कि पाकिस्तान का रबैया कैसा है, उसका अर्रेंजमेंट कैसा है। अगर आपके इंडस वाटर के कमिश्नर को वहां नहीं जाने देते हैं तो फिर आपके ऊपर कोई आब्लीगेशन कैसे रहता है। आप हर बात को एग्जामिन करें। हर बात के बारे में आप सोचें। सब से बड़ी गलती आप ने यह की है कि आप ने कभी उन लोगों की बात को नहीं सुना है, उन लोगों की आवाज को नहीं सुना है जो आप को इस के बारे में बतलाने की इबाहिश रखते रहे हैं। अब भी मैं कहता हूँ कि कुछ मॅम्बरस पार्लियामेंट की आप कमेटी बनायें। उस कमेटी के साथ बैठ कर आप सोच विचार करें इस चीज के सभी पहलुओं पर। इस में कांग्रेस के भी मॅम्बर हो सकते हैं और बिरोधी दलों के भी हो सकते हैं। यह कमेटी सोच विचार करे कि इस समझौते का प्रन्ठे डग से पालन कैसे कर सकते हैं, इम्प्लेमेंट कैसे कर सकते हैं। अगर पाकिस्तान जिद् करता है तो कैसे निकला जा सकता है, इस पर इस कमेटी में सोच विचार हो सकता है।

एक बार फिर मैं यह कहना चाहता हूँ कि आप पैसा देना चाहते हैं तो दें। लेकिन आप देखें कि पिछली तारीख न दोहराई जाए। हिन्दुस्तान की जनता के जख्मों को बता कर आप पाकिस्तान को पैसा दें जो यह एक सही रास्ता होगा। हिन्दुस्तान के किसानों के जो जख्म हैं, उन को बता कर आप पाकिस्तान को पैसा दें। आप उन को यह बता सकते हैं कि इस किस्म के हालात हैं। यहां किसानों को पानी नहीं मिलता है और पाकिस्तान को पानी जाता है तो आप जान सकते हैं कि यहां के लोगों की क्या फीलिंग्स हो सकती हैं, उन के जख्मों कितने बढ़ सकते हैं।

डा० राम मनोहर लोहिया (फर्रुखाबाद) : संधि के खिलाफ ज्यादा तर लोग बोले हैं लेकिन प्रन्त में वे कमजोरी दिखाते गये और कहते गये कि सन्धि को तो मानना चाहिए। मैं साफ साफ कह देना चाहता हूँ कि यह संधि अगर बहुत मजबूत हो तब तो टूट चुकी है और अगर कमजोर होना चाहते हो तो कम से कम स्वयं गित हो चुकी है। वह क्यों, यह मैं बता देना चाहता हूँ।

मैं इच्छोगिल नहर के बारे में पहले कुछ तथ्य बता देना चाहता हूँ।

यह केवल पैसे और पानी का मामला नहीं है। इच्छोगिल नहर के ऊपर 56 पुल हैं और उन में से एक एक पुल पर 80-80 टन से ज्यादा बजन का टैंक, यानी पैटन टैंक चल सकता है। इस छोटी सी नहर पर 56 पुल हैं। मैं समझता हूँ कि यह प्रद्वितीय नहर है।

उस के साथ साथ दूसरी बात बताऊँ कि कसूर और खेमकरण के बीच में एक सुरंग बनी हुई है जिस सुरंग का इस युद्ध से बड़ा जबर्दस्त सम्बन्ध था, जिस सुरंग के पानी को बन्द कर के पाकिस्तान ने अपनी पलटनें छिया कर ऐसे भेजी कि भारत की पलटनें फंस गईं। खेमकरण और कसूर वाली जगह हमारी मात हुई तो उस का कारण यह इच्छोगिल नहर की सुरंग था। तोपची बमों के बारे में और ज्यादा मैं नहीं कहना चाहता हूँ। लेकिन इस इच्छोगिल नहर को हमेशा याद रखो, इस का हमेशा ध्यान रखो जब आप इस सिन्धु पानी संधि के ऊपर सोच विचार करें।

मैंने अभी कहा कि कम से कम जो कमजोर लोग भी हैं उन्हें इस संधि को स्वयं गित समझना चाहिए। मैं आप का ध्यान दफा 8, और उस के भाग 4 (बी) की ओर दिलाना चाहता हूँ। यह अंग्रेजी में है और मैं इसे पढ़े देता हूँ। यह पाकिस्तान और भारत दोनों के कमिश्नरों से सम्बन्ध रखती है।

[डा० राम मनोहर लोहिया]

(d) to undertake promptly, at the request of either Commissioner, a tour of inspection of such works or sites on the Rivers as may be considered necessary by him for ascertaining the facts connected with those works or sites;

इस सम्बन्ध में मैं थोड़ा सा अर्ज यह कर दूँ कि जब माननीय इंड्रजीत गुप्त जी ने पांच बरस वाली बात कही तो अगर वह जरा इस अनुच्छेद को भी पढ़ देते तो उन को पता चल जाता कि पांच बरस नहीं, बल्कि हमेशा धीरे-धीरे वक्त हमारे कमिश्नर चाहें तो काम करा सकते हैं। जब यह पैसा दिया या उस के एक क्षण पहले भी कमिश्नर कह सकते थे कि हमें यह पहले जांच करनी है, तब उस के बाद हम कोई कार्रवाई करेंगे। यह धारा 8, 4 (बी) जो मैं ने धारा को पढ़ कर सुनाया है, उस के मताधिक है। माननीय राव साहब ने उस पर कहा है कि इन सब धाराओं का मतलब पाकिस्तान इस तरह से लगा सकता है कि हम सिर्फ नदियां देखने दे सकते हैं, नदियों के साथ जो नहरें वगैरह लगी हुई हैं उन को नहीं देखने देते हैं। मैं यह कहना चाहता हूँ कि इस का यह अर्थ लगाना बिल्कुल गलत है। इस का कारण यह है कि धारा 1 धीरे-धीरे उप-धारा 3 में नदी का मतलब बताया गया है। वैसे धारा 7 में जहां कहीं रिबर्स धारों तो समझा जाए कि ये सब नदियां होती हैं। धारा 1 की उपधारा 3 में यह है :

"The term 'Indus'... means the named river (including connecting Lakes, if any) and all its tributaries."

ये शब्द बिल्कुल साफ है। कर्नाटग लेक्स में इच्छागिल नहर का जाती है। फिर भी कोई इस का अर्थ यह लगाता है कि कर्नाटग लेक केवल प्राकृतिक झील हो सकती है तो मैं कहूंगा कि वह अर्थ लगता है। कर्नाटग लेक के अर्थ के अनुसार प्राकृतिक धीरे-धीरे आदमी के हाथ की बनाई हुई चीज हो सकती है।

कम से कम लड़ाई के लिए कर्नाटग लेक्स के लिए जो मैं ने अभी परिभाषा बताई है उस को डा० राव साहब याद रखें। अब मामला बहुत देर का हो गया है, लेकिन याद रखें तो अच्छा है।

धारा 9 में बिल्कुल साफ तौर से जो मतभेद धीरे-धीरे झगड़ हैं उनके सुलझाने का रास्ता बतलाया गया है। रास्ता यह है कि अगर कोई मतभेद है धीरे-धीरे किसी विशेषज्ञ द्वारा वह हल नहीं हो सकता हो तो दोनों कमिश्नरों में से कोई भी उस मतभेद को झगड़े का रूप दे करके एक पंच प्रदालत के लिये दख्तास्त कर सकता है।

"A Court of Arbitration shall be constituted to resolve the dispute."

मैं इस समय इस सरकार के ऊपर एक अर्थकार धारोप लगाना चाहता हूँ कि उसने इन धाराओं का इस्तेमाल नहीं किया धीरे-धीरे बहुत जल्दी में पाकिस्तान को पैसा दे दिया, इस सन्धि को स्थगित नहीं किया। मतभेद को झगड़े का स्वरूप नहीं दिया जबकि यह धाराएँ बिल्कुल साफ धारों के सामने हैं। धीरे-धीरे वह किसने नहीं किया जब इस पर धारा सोच विचार करने लगेंगे तो मामला धीरे-धीरे गड़बड़ हो जायेगा। मैं थोड़ा सा सोच विचार करूंगा कि क्यों ऐसा नहीं किया। खाली धारा का ध्यान इस पर भी खींच दूँ कि यह सन्धि तो टूट ही चुकी है। उस का उसमें जिक्र हुआ है क्योंकि उस सन्धि के प्राक्कथन में कहा गया है कि अधिकांश धीरे-धीरे कर्तव्यों को निश्चित करने के लिये एक सद्भावना धीरे-धीरे दोस्ती की भावना में यह काम किया जा रहा है। सद्भावना धीरे-धीरे दोस्ती यह दो चीजें जरूरी हैं अधिकांश धीरे-धीरे कर्तव्य के लिये। फिर कहा गया है कि जो भी सवाल धारा चल करके उठें उनको सुलझाने

के लिये एक सहयोग की भावना की ज़रूरत है। एक सहयोग की भावना एक तरफ़ और दूसरी तरफ़ दोस्ती की भावना। प्राक्कथन में निहायत निम्नित शब्द हैं।

इस सम्बन्ध में मैं खास तौर से धरणा एक निजी अनुभव बता देता हूँ। सन् 1961-62 में दुनिया के एक बड़े नामी जज डगलस मुझ से लड़ पड़े थे इस सन्धि को ले कर। मैं ने तब तक सन्धि को पढ़ा नहीं था। लेकिन मैं जानता था कि यह सब सन्धियाँ किसी छोटे से दापरे के ऊपर फँसला करवा लेती हैं, मगर बड़े सबालों के ऊपर कोई फँसला नहीं हो पाता है। जिस का नतीजा यह है कि बक्ती तौर पर ऐसा लगता है कि मामला तो हल हो गया और चीज हाथ लग गई, लेकिन हाथ लगा कुछ नहीं करता। तो जज डगलस ने इस पर बहुत जोर दिया कि देखो, तुम्हारे देश ने गजब का काम किया है जिस को बहुत से देश नहीं कर पाये। तभी मैंने जज डगलस से कहा कि देखो जज, धरणीकी उदारवादियों में यह दोष हमेशा से रहा है, उदारवादी, जो धरणीका के कट्टरपन्थी हैं उन के बारे में मैं कुछ नहीं कहना चाहता, लेकिन जो उदारवादी हैं वह किसी भी प्रश्न के एक सीमित टुकड़े को देखा करते हैं और दूसरे सीमित टुकड़े को देख कर के भी उस के अल्पकालिक महत्व पर खुश या नाखुश हो जाया करते हैं। उन की दृष्टि लम्बी नहीं होती और वह पूरा मसला देख नहीं पाते। तो जस्टिस डगलस और उनके जैसे जितने भी धरणीका के उदारवादी हैं मैं उन से कहूँगा कि इस प्रकार की सन्धियाँ बजाय दुनिया में शान्ति और सद्भावना की मात्रा को बढ़ाने के दुनिया में एक वैमनस्थ और देश और धन्त में युद्ध की मात्रा को बढ़ाया करती है।

इसलिये मेरा यह कहना है कि धाप की लोक सभा में मैं जो प्रश्न उठा रहा हूँ वह शास्त्री बनाम राम सुभग सिंह नहीं वह सवाल शास्त्री बनाम शास्त्री है क्योंकि माननीय प्रधान मंत्री दो चीज ही दो सिर से बोना करते

हैं एक साथ। दूसरर इसी लोक सभा में कई प्रश्नों पर बोलते हुए वह कह दिया करते हैं कि पाकिस्तान धाक्रमणकारी है, पाकिस्तान शत्रु है और साथ ही कहते हैं कि सुरक्षा परिषद और दुनिया हमारे ऊपर बहुत ज्यादा धन्याय कर रही है कि वह पाकिस्तान को धाक्रमणकारी और शत्रु नहीं मानती। दुनिया वाले पलट कर इन्हीं प्रधानमंत्रियों को कह सकते हैं कि हजरत, जब धापने सिन्धु नदी के पानी पर बहस की थी तब तो ऐसा लगा कि मामला बहुत बढ़िया है, शत्रु और धाक्रमणकारी का मामला है ही नहीं, मामला तो कुछ दोस्तों में छटपट हो जाने का है और धागे बनाते चलते रहने का है। इस लिये मैं इस सरकार से बिल्कुल साफ़ कहना चाहता हूँ कि वह दो सिर एक साथ रख कर बातचीत करना बन्द करे कि जब मन में धाये तब तो मुँह से युद्ध की धाग बरसा जाया करे और जब मन में धाये तब दूसरे मुँहसे शान्ति की बर्फ उगल दिया करे। इस का नतीजा यह होता है कि उस समय कोई विचार धक्की तरह से हो नहीं पाता। मनमाने तौर से यहा तक दे दिया जाता है और मेरे जैसे धादमी के लिये कठिनाई हो जाती है कि तक को बुद्धि के धाधार पर तौल दें क्योंकि माननीय प्रधान मंत्री युद्ध में या किसी वक्त पता नहीं कौन सा मुँह खोल देंगे, कभी शान्ति वाला खोल देंगे कभी धाग वाला खोल देंगे। मेरे जैसा धादमी तो कोई न कोई कसौटी, कोई धाधार और बुनियाद चाहता है तर्कों वाला।

इस लिये मैं धाप से इच्छागिल नहर के बारे में कहना चाहूँगा कि जब इसके 56 पुलों का इस्तेमाल हुआ और जब कसूर और खेमकरण वाली मुरंगों का इस्तेमाल हुआ और जब उससे भारतीय पलटनों की काफी नाका-याबी हुई या भारत सरकार की हुई, जिस को धाप जानते ही है, जिस चीज पर पदा पड़ रहा है, उस पर धाप विचार करें। भारत

[डा० राम मनोहर लोहिया]

सरकार का जो निकम्मापन और नालायकपन इस लड़ाई में हुआ है उस का क्या कारण था। एक तरफ तो पैटन थे। अमरीका के बारे में मुझे इस वक्त कुछ नहीं कहना लेकिन दूसरी तरफ मैं आपसे इस वक्त रूसी पी० टी० 76 टैंकों के बारे में जरूर कहना चाहूंगा। उन को चर्चा इस लोक सभा में नहीं हुई और जहां तक मैं जानता हूँ प्रश्नकारों में भी नहीं हुई। मैं बतलाना नहीं चाहूंगा कि कितने टैंक थे लेकिन इतना जरूर कहना चाहूंगा कि पी० टी० 76 रूसी टैंकों ने इन रैटन टैंकों का अच्छी तरह से मुकाबला किया है। हिन्दुस्तान के प्रश्नकारों में वैनुरियन का जिज्ञासु तो प्रश्नकर्ता है जो कि प्रश्नों का है, लेकिन रूसी पी० टी० 76 का नहीं हुआ। मैं जान-बूझ कर नहीं बतला रहा हूँ कि वह किस तादाद में थे। परन्तु इससे कभी यह मत समझना कि मैं रूस की हर बात को बढ़िया समझता हूँ और अमरीका की हर बात को खराब समझता हूँ। इस मामले में रूस ने अमरीका से ज्यादा भारत के प्रति सद्भावना और दोस्ती का बर-ताव किया है। इतना ही मैं कहना चाहता हूँ। मगर इसके साथ साथ यह भी कहना चाहूंगा कि लाहौर तक भारतीय पलटन पहुंच नहीं पाई इसमें जितना कसूर भारतीय पलटन अथवा भारत सरकार का है उतना निकम्मापन और नालायकपन उन का नहीं, लेकिन मुझे शक होता है, और धाज वह शक श्री इन्द्रजीत गुप्त के भाषण से मजबूत हो गया, कि कभी किसी मौके पर रूस ने भारत से कहा न हो कि देखो, लाहौर मत लेना, यह काम अच्छा नहीं। ऐसा काम दोस्तों को नहीं करना चाहिये। मेरे जैसा प्रादमी जब लाहौर लेने की बात करता है तो मैं साफ कर देना चाहता हूँ, क्योंकि इसका जिक्र परदेशी प्रश्नकारों में भी हुआ है, प्रश्नों के यहां भी हुआ है कि सोगजिस्ट कहते हैं कि पूर्ब बंगाल ले लो, लाहौर ले लो, कि मैं कोई मुक्ति युद्ध नहीं कराना चाहता। किसी इलाके में मुक्ति युद्ध नहीं कराना चाहता। इस लड़ाई में मेरा

पाकिस्तान से कोई झगड़ा नहीं है। लेकिन जब पाकिस्तान अथवा चीन हमारे ऊपर हमला करता है, युद्ध करता है, अपनी पलटन हमारे देश में घुसा देता है, उस समय के बारे में जरूर कहना चाहता हूँ कि जब अपनी पलटन निकल पड़े तो उन को अच्छी तरह से कारगर होना चाहिये। कहीं बीच में नहीं रुक जाना चाहिये। बीच में पैर में मोच नहीं आ जानी चाहिये, सैकड़ों की संख्या में इच्छोगिल के तोपची बक्सों को देख कर घबरा नहीं जाना चाहिये। अगर ऐसा होता तो पिछले युद्ध में मैजिनो लकीर जो थी उस के सामने जर्मन पलटन बिल्कुल रुक कर खड़ी हो गई होती। यह जो चार इंच या आठ इंच वाले बक्से हैं उनमें क्या कुछ दम है। उन सब को फाट कूट कर हम प्रागे बढ़ जा सकते थे। यह इच्छोगिल नहर इतनी वाहिदात नहर है लेकिन उसने भारतीय पलटनों को अथवा भारत सरकार, न जाने किस को कहीं, मजबूर किया एक निहायत नामाकूल बेवकूफी पलटनी मामले में करने के लिये, यानी राजस्थान के जरिये सिन्ध के ऊपर हमला करने के लिये जो कि बिल्कुल खराब चीज थी और होनी नहीं चाहिये थी। मैं समझता हूँ कि जब इच्छोगिल में आपने उन तोपची बन्दूकों को देखा और जिस वक्त देखा कि सुरंगों ने उस रास्ते को फाट कट दिया, उस वक्त आप घबरा गये। पहला घन्का तो एक हद तक सफल हुआ लेकिन दूसरा घन्का देने के पहले एक तरफ तो बिजय चौक बाला दिल नाचुक हो गया और दूसरी तरफ मुझे श्री इन्द्रजीत गुप्त के भाषण से ऐसा लगता है कि रूसी लोगों ने भी कुछ बोड़ा सा इधर उधर का सन्देश भेज दिया कि तुम जरा सम्भल कर चलना। इस के ऊपर अगर कुछ रूसियों को सफाई देनी हो तो दें। मेरा दिल उनके लिए धाजकल कुछ दोस्ती का हो रहा है। मुझे बतला के चलें तो अच्छा।

16 hrs.

लाहौर और तिब्बत की जब मैं बातें करता हूँ तो इसलिए कि लाहौर अगर भारतीय

पलटन ने ले लिया होगा तो आज हमें यह मुसीबत न देखनी पड़ी होती। आज हालत यह है कि पाकिस्तान की सरकार कहती है और वहां की जनता विश्वास करती है कि पाकिस्तान ने लड़ाई जीत ली है। यह बात बिल्कुल निश्चित रूप से आप से कह रहा हूँ। पाकिस्तान के दस करोड़ आधमियों में मुझमें है कि एक करोड़ या पचास लाख को छोड़कर बाकी इस बात का विश्वास करते हैं कि पाकिस्तान ने लड़ाई जीत ली है। यहां भी मैं दब कर रह रहा हूँ, बहुत सी बातें नहीं बताता। दबने की बात मुझे इसलिए कहनी पड़ती है कि कहीं कोई ऐसी बात न कह दूँ कि जिससे सरकार का नालायकपन साबित हो जाए और पाकिस्तान को फायदा हो जाए। तो यह सोच कर मैं अपनी जीभ पर बड़ा नियंत्रण लगाए हुए हूँ। लेकिन साथ साथ यह भी याद रखना चाहिए कि यहां पर झूठ बोलकर हिन्दुस्तान की जनता को भ्रम में डाला जा रहा है जैसे हमने लड़ाई बहुत अच्छी तरह फतह कर ली हो। ऐसी बात नहीं है। तो पहली बात तो यह है कि स्थिति का अवलोकन करके आप भविष्य के लिये नतीजें निकालें। और इस सन्धि के सिलसिले में मैं आपको एक खत और कुछ रूई दिखा देना चाहता हूँ। यह रूई पाकिस्तान की जमीन में पैदा हुई है। यह मुझको पल्टन के एक अफसर ने भेजी थी। मैं उसका बड़ा कृतज्ञ हूँ। शायद यह रूई

पुनर्वास मंत्री (श्री त्यागी) : आप इसका लिहाफ बना लीजिए।

डा० राम मनोहर लोहिया : इसका लिहाफ बना सकते हैं त्यागी साहब अपने ही लिए। वह जितने लम्बे चीड़े हैं उनके लिए यह काफी होगा।

मुझे यह रूई भेजी गयी थी दिवाली का दीपक जलाने के लिए। क्योंकि यह पल्टन का पत्र है इसलिये पुलिस ने इस को पड़ लिया

होगा। मेरे सारे पत्र पड़ लिए जाते हैं। तो मैं उस अफसर का नाम आपको बताता हूँ। वह है मेजर कुंवर जीत सिंह। उन्होंने यह पत्र भेजा और यह रूई दिवाली का दीया जलाने के लिए ! (व्यथामय)

अभी तो मैं बहुत सी चीजें नहीं बतला रहा हूँ। त्यागी जी मैं इस वक्त वे बहुत सी बातें नहीं कह रहा हूँ कि जो दुनिया और इतिहास की निगाहों में आप को निबन्धा साबित करें। अभी मैं अपनी जीभ रोके हुए हूँ। लेकिन इस मेजर की मैं कद्र करता हूँ। उस का प्रेम तो देखिये। शायद यह रूई पाकिस्तान के उस इलाके से आयी है जहां इच्छोगिल नहर बनी है। मैं उस अफसर को और अपने सिपाहियों को भारत की जनता की ओर से एक सन्देश देना चाहता हूँ। वह अभी जिस जमीन पर पढ़ूँच गए हैं, प्रागे उस से दूर भी पढ़ूँच सकते हैं। क्योंकि यह मेरा पुरा विश्वास है कि या तो हिन्दुस्तान और पाकिस्तान का महा संघ बनेगा वरना दो पांच दस बरस के अन्दर अन्दर एक बड़ा युद्ध होगा, हाँ कर रहेगा। और उस वक्त हो सकता है कि हमारी पल्टन उन के इलाके में लम्बी पढ़ूँच जाए। तो मैं उन से कहना चाहता हूँ कि जिस जमीन पर आप पढ़ूँचे हो, वह शत्रु की जमीन नहीं है। उस का रौंदना नहीं। वह जमीन अपनी है। उस को प्यार करना। वहां के लोग अपने हैं वहां की सरकार जालिम है लेकिन वहां के लोग, मदद प्रीत अपने हैं। मैं अपने अफसरों और अपने सिपाहियों से कहना चाहता हूँ जो काम यह सरकार नहीं किया करती, कि पाकिस्तान में बसने वाले लोगों को और खास तौर से प्रीग्तों को हमारी पल्टन के अफसर और सिपाही अपनी बहिर्न समझें, तभी जा कर यह सारी कार्रवाई कारगर होगी। और हम वारतभ में हिन्दुस्तान और पाकिस्तान के भेद को खत्म कर सकेंगे। मैं इस अफसर को और इस पल्टन को इस रूई के सम्बन्ध में यह सन्देश

[डा० राम मनोहर लोहिया]

देना चाहता हूँ। मैं समझता हूँ कि आप सब इस सन्देश पर अपनी छाप लगाएंगे।

श्री राबेलास ध्यास (उज्जैन) : जिस पाकिस्तान के हिस्से में हम पहुंचे हैं वहां कोई भाई बहिन है ही नहीं, वे तो चले गए हैं।

डा० राम मनोहर लोहिया : इस बार तो आप भागे नहीं बड़े, मोच भ्रा गयी थी। मैं भ्रमी की नहीं कह रहा हूँ। इस वकत तो वे लोग राजस्थान में ज्यादा भ्रा गए हैं। लेकिन भ्रगली दफा जब कि भ्राप के दिल मजबूत हो जाएं, जब शायद विजय चौक में दूसरे लोग भ्रा जाएं, रूस और भ्रमरीका को सबबुद्धि भ्रा जाए। और भ्राप के निपाही लाहौर में पहुंचे तो हमारे सिपाही लोगों को मालूम होना चाहिए कि उस वकत वह उस जमीन को रोदें न, उस को भ्रपनी जमीन समझें। ऐसा करेंगे तो वहां के लोग उन को पूजेंगे। इसलिए मुझे यह कहना जरूरी है।

श्री त्यागी : जहां पर हमारी फौजें पहुंची हैं, वहां पर जो पाकिस्तानी हैं उन लोगों ने कहा है कि बड़ी गनीमत हुई कि भ्राप भ्रा गए, हम बड़ी मुसीबत में थे।

डा० राम मनोहर लोहिया : त्यागी जी, भ्राप मुझे उक्ताओ मत, वरना भ्राप की सब हरकतों पर मुझे बोलना पड़ेगा। मैं इस वकत खाली यह कहना चाहता हूँ कि भ्रविष्य को ठीक करो, गलती को छोड़ो।

भ्रब जो पानी की कमी हुई है, इस सिन्धु पानो सिन्ध के कारण उमसे भ्रकाल की स्थिति रूँदा हो गई है, खास तौर से राजस्थान में, और उत्तर प्रदेश में भी उस का भ्रसर पड़ रहा है। जब भ्रनाज की कमी पड़ती है तो यह न समझना चाहिए कि केवल राजस्थान में ही कमी पड़ी है। उस का भ्रसर तो उत्तर प्रदेश पर भी पड़ेगा। भ्राप को मैं एक राजस्थानी

कहावत सुनाना चाहता हूँ इकाल के बारे में। भ्रगर भ्राप इजाजत देते तो एक कवि ने जो भ्रकाल के बारे में लिखा है वह मैं सुनाता। लेकिन खैर, उस को जाने दो। मैं यह कहावत सुनाए देता हूँ। इस पर राजस्थान के बांधेस वाले खास तौर से ध्यान दें। वह इस प्रकार है :

पद जंगल घड़ कोटड़ो, बांहां बायड़मेर,
भूला चूबां जंघपुर, घांवां जैरुमेर।

इस भ्रकाल के पैर तो महाराजा बरनीसिंह जी के बं बांधे में है, भ्रैः इर बा घल कां टेड़े में है, इस की बाहें बाइमेर में है। यह भूला चूका बर्भ जोघपुर में भ्रै पंहुँच जाता है लेकिन उस का घर जैरुमेर में है। मेरे एक मित्र ने इस पर एक कविता लिखी थी, लेकिन मैं इस वकत उसे नहीं सुनाता। उस कवि ने भ्रकाल की रिषति के बारे में लिखा है कि भ्राज भारत में इकाल की रिषति इतनी भ्रयंकर हो गयी है कि केवल राजस्थान में उस की बांहु और पैर नहीं हैं, बरिष सारे देश में यह चीज फील गयी है।

और इसलिये मैं बहुत शान्त हो कर के एक बात कहना चाहता हूँ। इस को भ्राप कृपा कर के धमकी न समझें। भ्रवसर मेरी बातों को लोग धमकी समझ लेते हैं। लेकिन यह बात निश्चित रूप से साफ रहे कि भ्रगर युद्ध बर्भ चलता है और उरुके चलते हुए भ्रकाल पड़ता है तब तो मेरे जैसे लोग और समाजवादी दल उस भ्रकाल को गोली की मार की तरह स्वीकार कर लेंगे। गुस्सा भ्राएगा, लेकिन चप रहेंगे। लेकिन जब लड़ाई नहीं चल रही हो, युद्ध बन्दी हो, गोली बन्दी हो, तब भी भ्रगर भ्रकाल रहता है और उस वकत कहा जाता है कि यह सिन्धु जल सिन्ध के कारण हम कुछ नहीं कर पा रहे हैं और यहां यह दे रहे हैं और वहां बह दे रहे हैं, तो मैं इतना साफ कहना चाहता हूँ कि मेरे जैसे लोग

उस पर न केवल अपनी जीभ खोलेंगे बल्कि कुछ न कुछ कार्रवाई कर के उस भ्रकाल को लाने वाली संस्था, यानी भारत सरकार को खत्म करने की कोशिश करेंगे। इसलिये इस के बारे में बहुत शान्त हो कर और गम्भीर रूप से विचार हो जाना चाहिए, वरना फिर जब घटनायें हो जाती हैं तो चबरा जाते हैं और कहते हैं कि बिहार में क्या हो गया, वहाँ क्या हो गया।

अन्त में मैं खास तौर से एक निवेदन करना चाहता हूँ कि हमारे प्रधान मंत्री दो सिर के हो कर न रहें क्योंकि दो सिर वाले लोग अच्छे नहीं हुआ करते हैं।

श्री ज० भ० कृपालानी : रावण के दस सिर थे।

डा० राम मनोहर लोहिया : मैं मानता हूँ, लेकिन रावण जैसा विद्वान होना घासान नहीं है।

भारत को पिछले 1500 सालों की परम्परा को देखते हुए जब कभी हमारा जैसा आदमी कोई प्रश्न उठाता है शान्ति का तब तो प्रधान मंत्री साहब का वह मुख खुल जाता है कि पाकिस्तान आक्रमणकारी है। पाकिस्तान ने हमला किया सुरक्षा परिषद् पहले इस मामले को तय करे तब हम कोई और मामले पर सोच विचार करने जायेंगे। जो आदमी अपना यह मुँह खोल लेता है उस आदमी की सरकार की तरफ से सिधु पानी संधि के बारे में आज जिस तरीके की चर्चा हुई मुझे हैरत होती है कि आखिर उस आदमी के कोई बुद्धि है, कोई जीभ है, कोई सिर है या सिर्फ मौके बेमौके जो जब चाहा कहते रहो और बाहवाही लूटते रहो और जहाँ कहीं भी जैसे काम चलें वैसा कह दिया करो। इसलिये बहुत शान्ति से और ठंडे दिन से मैं निवेदन करता हूँ वह हजरत नहीं हैं लेकिन उन की जगह विदेश मंत्री साहब हैं, देखो एक जीभ रखो, एक सिर रखो। यह मैं समझ सकता हूँ कि कभी किसी बात को पूरा करने के लिए पूरक

बीज चलती है। लेकिन उल्टी बीज साथ साथ नहीं चल सकती। पाकिस्तान आक्रमणकारी है और पाकिस्तान के साथ दोस्ती करनी है और शान्ति बना कर रखनी है। यह दोनों बीजों साथ साथ चलाने की कोशिश करते हो मालूम होता है कहीं सुन रक्खा है कि दुनिया में एक समुद्र है जहाँ दानानल है तो उसका नतीजा क्या होता है? तनाव बढ़ता रहता है और इस के बारे में मैं भी कहता हूँ हमेशा तनाव जब देखो तनाव, आज युद्ध नहीं, गोली नहीं चल रही है, लेकिन मन में तनाव है, पाकिस्तान के लोगों के मन में तनाव है, भारत के लोगों के मन में तनाव है। यह तनाव चलता रहता है। मुझे कई दफे शक होता है कि कहीं यह आप दोनों ने आपस में समझौता तो नहीं कर लिया है कि इस तनाव को कायम रख कर भारत और पाकिस्तान की जनता पर लगातार अत्याय करते चले जाओ। यह तनाव खत्म होना चाहिए। एक सिर रख कर, एक बोली रख कर इस तनाव को खत्म करो। जिस तरीके से जैसे भी हो या फिर हिम्मत कर के धगर कह दिया है कि यह इतना बड़ा शास्त्र है तो फिर जरा हिम्मत कर के जाओ, पाकिस्तान से शान्ति करो और धगर चाहते हो कि यह मसला हल हो, तनाव खत्म हो तो मैं कहूँगा कि यह संधि तो पाकिस्तान ने खत्म कर दी है। पाकिस्तानी कार्यवाहियों के कारण संधि टूट चुकी है। इसलिए सन्धि की सम्बन्धित धारा भी खत्म हो गयी है। इस पर भी, धगर अब आप 8 करोड़ रुपया दे चुके हैं तो बहुत बुरा काम आप ने किया। उस के लिए अब मैं क्या शब्द आप के लिये इस्तेमाल करूँ? बहुत ही बुरा काम किया है लेकिन सब से ज्यादा बुरा काम आप ने यह किया कि आप देश में सोच को बिल्कुल बिगाड़ते चले जा रहे हैं।

Shri N. C. Chatterjee: Sir, may I speak sitting? I am not well.

Mr. Chairman: Yes.

Shri N. C. Chatterjee: Mr. Chairman, Sir, we should not lose sight of

[Shri N. C. Chatterjee]

the real issue before the House. You know in the morning we demanded the presence of the Prime Minister and the Minister of External Affairs here; it was not out of disrespect for the hon. Minister who is in charge of this subject, but because we intended to point out that this is not really a problem of irrigation or a problem of water but it is a political issue which must be tackled properly.

What is the issue that is before the House? The issue is, Pakistan has been misbehaving. Can we trust them? Could we not have done something? This is so preposterous a thing that faces us. As a student of international law, I want to declare with absolute emphasis, the Government would have been perfectly justified in repudiating this treaty. I am reading from Openheim's International Law. "The outbreak of war cancels all political treaties between the belligerents; the only treaty that does not come to an end is the treaty which deals with war;" that is, the treatment of prisoners of war and so on. "Non-political treaties not intended to set up a permanent condition of things can be cancelled at the discretion of either party." What we point out is that this treaty can be cancelled.

We are not in favour of repudiating our international obligation in a light-hearted manner. We are not going to do it. I entirely repudiate the stand taken by Sardar Kapur Singh which is not fair to this country, to the Government and to this House. He thinks we are taking up an attitude of censuring the Government or criticising it because Shri Bhutto made a vituperative speech in the Security Council. That is not true. We are not going to degrade ourselves by going down to the level of rancour and mere verification and imitate Mr Bhutto. But I want to point out one thing seriously. As has been announced by Sardar Swaran Singh,

Washington has asked the countries belonging to NATO and SEATO not to give Pakistan any arms, because that might be misapplied and misused. We know that this was the undertaking given to Pandit Jawaharlal Nehru and to India. But those guarantees and assurances have been cast to the winds. What is the guarantee that the arms will not be supplied and, if supplied, will not be used against India? We cannot trust them; we do not believe in any such undertakings.

We have read in the papers and we are deeply perturbed. It is very good of the Prime Minister to send for the opposition leaders this morning. But our fundamental objection is, why do you call us, why do you summon the parliament to a debate which is really a post mortem examination of the whole thing? Why don't you call us before you made the payment? Is this the way to treat Parliament—after actually making the payment, after having made it a *fait accompli*, then call the opposition leaders and then place the whole matter before the Parliament? This is not the way to treat the Parliament and opposition leaders of the country. The country is deeply perturbed because they think this is something which is not done in the interests of the nation, which is really pursuing the old policy of senseless appeasement of Pakistan; and therefore, they want this thing to be repudiated.

What is the statement attributed to the minister? He is not an irresponsible person. We are convinced that this Ichhogil Canal is really a Maginot Line; it has been used as a Maginot Line. Also, our money is being paid for that now. It is no good the minister saying this has been paid for some constructions which were made four or five years back. Are you now compelling India to make payment for something which is really a military operation area? Are you really making us pay for

something which was used against India in the last conflict? That is the real point. Why should they have pill boxes in a canal area; why underground tunnels and bridges of this capacity that Patton tanks can go over them? What is the good of the minister saying there are not so many hundreds of pill boxes but they are much less in number? All this shows that this is part of some military scheme for the purpose of fighting India. Should Indian taxpayers be made to pay Rs. 8 crores or anything when we know this has been used for the purpose of building up military operation areas and that has been used against us? That is the real point. Neither the Prime Minister nor any other minister could satisfy us. We would not be satisfied unless and until we know that this charge is wrong. It is no good Mr. Indrajit Gupta saying that the minister has done something which is not very creditable. He has only done his duty. It is his duty to bring to the notice of the country that we are really paying for something which is part of Pakistan military preparation for fighting India and which has been used as such. Let us know whether that is the thing or not. You were there, Mr. Chairman, and you know we wanted a definite assurance which could not be conveyed to us that it was not so. Neither the Prime Minister nor any other minister could say that. Can the ministry assure us that this charge is not correct? We are deeply perturbed. It will not be fair to the jawans; it will have a demoralising effect on the entire nation. You will find in today's papers a distinguished lady saying, "I was going to make an offer of my jewellery of gold that I have for national defence. But after I read about this payment of Rs. 8 crores and how Rs. 10 crores of cargo have been seized in this blatant manner by Pakistan and we are sitting helpless, I am reconsidering my decision." It would create a very bad effect on the country. Why don't you stop it? Dr. Lohia was perfectly right. If I may draw your attention to Article

1684 A) LSD—8.

9(1), there it is said that any question which arises between the parties concerning the interpretation of the Treaty or concerning the application of the Treaty can be settled in the manner indicated in that Article 9. First of all you can discuss and then you can have a court of arbitration. We can easily raise a dispute as to the facts. We can easily raise a dispute both as to the application of the Treaty and the interpretation of the Treaty.

Sir, the late Pandit Jawaharlal Nehru who signed this along with Field Marshal Ayub could never have dreamt that this money would be utilised for the purpose of putting up military installations for fighting India, killing our jawans and treating these pill boxes as convenient posts for shooting down Indians. I submit, that was never the intention. Therefore, basically, the doctrine of implied term applies. This is all subject to the implied term that it is liable to frustration if one does something which is basically opposed, which is cardinally opposed to this Treaty. They have done it. I, therefore, submit that this Treaty stands violated by them. Its basis has been frustrated. We can repudiate it. If we did not repudiate it, we could have raised the issue under this Article and gone to a court of arbitration. There is no point in coming to us after the whole thing has been done. Even now you should raise the point before the Indus Commission and before the World Bank and ask them to let us know whether this is being utilised or this has not been utilised for other purposes, whether this has been applied or mis-applied in this manner. Unless we know that we cannot possibly ratify the action of the Government in paying these crores of rupees of the Indian taxpayers.

16.22 hrs.

[Mr. DEPUTY-SPEAKER in the Chair]

It is no good saying that we have not paid the money to Pakistan. We have paid the money to the World Bank for the purpose of paying for

[Shri N. C. Chatterjee]

what has been done by Pakistan on its own territory. Therefore, it is indirectly paying to Pakistan. It is not an excuse which should at all be accepted. I submit, Sir, that is the real issue and that issue should be clarified at the political level; if not clarified, that should be reviewed, that should be subject to scrutiny.

Shri Karni Singhji (Bikaner): Mr. Deputy-Speaker, Sir, India has just emerged victorious from a war that we have had with Pakistan and scarcely has the dust been brushed off our uniforms that the fact has been presented before us that Rs. 8 crores have been paid as one of the instalments according to the Indus Waters Treaty of 1960. Under normal conditions, I am sure, no Indian would have opposed a thing like this. But coming as it does, immediately on the cease-fire and immediately following a war which was started by Pakistan, I feel that it is indeed a great mistake for the Government to go ahead honouring treaties which normally, as a result of war, should automatically have been abrogated.

The Prime Minister has made a statement to say that the Government is keen to honour its pledges as far as the Indus Waters Treaty is concerned, and I think we would like to say that under normal conditions the gesture of any government to honour its pledges is something to be proud of. But at the present juncture I feel that this is completely uncalled for. If I had been in the place of the Government myself, I am sure we would have supported such a stand in peace time, but I would urge upon the Prime Minister today that he should look at the feelings of the people, see how greatly they are disturbed, how greatly they resent this payment and then come to any future decisions with regard to any future payments.

It was mentioned this morning by some people that although we claim that there was a war with Pakistan,

it was in fact an undeclared war and therefore we should go on honouring these pledges under the Indus Waters Treaty. I do not wish to go any further into this matter but, Sir you know as well as anybody else that this was perhaps one of the grimmest battles that we Indians had to fight and, whether it was a declared war or not, the fact remains that thousands of Indians lost their lives in the defence of our country. At this stage to keep on giving water and hard-earned money of the country to our enemy is something which we should certainly think twice about.

There was some mention about a penalty clause. I have been looking into the Indus Waters Treaty myself and I have so far not been able to come to the penalty clause, I hope the Minister will enlighten us about this. Perhaps one of the most interesting parts of this Treaty is its preamble which I quote:

"The Government of India and the Government of Pakistan, being equally desirous of attaining the most complete and satisfactory utilisation of the waters of the Indus system of rivers and recognising the need, therefore, of fixing and delimiting, in a spirit of goodwill and friendship".

—I emphasise the term "in a spirit of goodwill and friendship—

"the rights and obligations of each in relation to the other concerning the use of these waters and of making provision for the settlement, in a co-operative spirit".

—underline the words "in a co-operative spirit"—

"of all such questions as may hereafter arise in regard to the interpretation or application of the provisions agreed upon herein, have resolved to conclude a Treaty in furtherance of these objectives, and for

this purpose have named as their plenipotentiaries:"

Now the preamble I think states absolutely clearly that when this treaty was made by our Prime Minister Nehru and Shri Ayub Khan of Pakistan it was more than clear that reasonably friendly relations would continue and Prime Minister Nehru wanted that friendly relations should be developed between the two countries. But where is the climate today for the continuance of the Indus Waters Treaty? Where is the friendly spirit between the two countries when we see that Pakistan has aggressed against the integrity of our country?

The Indus Waters Treaty is well-known and I think Shri Nath Pai has put the entire bedate in a proper perspective as between India and Pakistan and the World Bank. Prime Minister Nehru had always stressed that no matter what the differences might be between our country and Pakistan, India at no time was against the people of Pakistan and in fact did not at any stage wish to see that by cutting of water supply, the Pakistani farmers were harmed. It is because of this and because of that spirit of our goodwill that this Treaty was arrived at, and I am quite sure that our present Prime Minister, Shri Lal Bahadur Shastri, feels equally the same way, feels the same concern for the people of Pakistan who are working on the soil. Our difference of opinion is with the Government of Pakistan.

The question now to be asked is whether the conditions of the preamble have been justified in view of the changed circumstances and viewed in the context of Pakistan's armed aggression with the object of destroying our country's territorial integrity, and as a result of this whether it is still incumbent upon India to continue honouring its commitments knowing full well that huge amounts of money paid yearly to Pakistan are utilized

for building that country's war machine to be directed at us. It should clearly be understood that there is a great deal of difference between war and peace. An agreement made at the time of peace may not possibly be carried through in times of war. If Pakistan insists on us to honour our international commitments and agreements in favour of that country, surely it is the duty on the part of Pakistan not to do anything which might go against the spirit of such an agreement. And we do not have to look very far to find how Pakistan has time and again violated these things—for instance, the incursions first in Kutch and then again in Kashmir, later on, when the war started, the harassment of our Embassy personnel in Pakistan not only that, the impounding of our ships, virtually violating the maritime law and as if that was not enough, the insult shown to some of the officers of our Ministry of Irrigation and Power who were working almost in the capacity of the officials of the United Nations on the Indus Waters Treaty itself. When a very senior officer went over to Pakistan on their invitation, he was refused entry into Pakistan. The obvious reason, of course, was that they did not wish any Indian officer to see their military preparations and the money that we were giving them being used for war-like preparations. But we know what the truth is and it is up to us to see, when in fact all these preparations of war are being made by Pakistan with the money that we are giving them whether we should not start thinking afresh and stop these payments from now onwards.

The question would certainly come up at the end of five years when Pakistan may ask for another extension of three years. I feel, in the mood in which the Government is today, they may like to extend it by another three years. I would like to urge upon Government that if they

[Shri Karni Singhji]

cannot abrogate this Treaty today, for God's sake do not extend it by another three years. If Pakistan is unable to complete its irrigation projects, the only reason is that all this money was being spent for the most dastardly aggression against India with the result that the machinery has been slowed down. Then, why should we be bound to extend it by another three years?

Our country is facing the spectre of famine. All over, there is great shortage of foodstuffs and a great deal of our foreign exchange has to be diverted towards the import of foodstuffs. Surely, Pakistan is to a large extent responsible for creating a claimant between India and America resulting in slowing down the PL-480 aid. If Pakistan had not embroiled India in a war, I am quite sure that this aid would have continued unabated. Admittedly the United States has made certain statements with regard to PL-480 aid and its continuance; nevertheless, there is no doubt that the people in our country have been faced with the spectre of food hardships and for that we must blame Pakistan entirely.

I would like to make a brief observation now as to how this particular agreement of the Indus Waters Treaty affects Rajasthan. A very direct effect of the Indus Waters Treaty has been felt in Rajasthan where in the Gang Canal, against a normal supply of 2,700 cusecs of water that have flowed regularly into this canal ever since the Anderson Award of 1935, only 700 cusecs are allowed to flow through the canal since the time the Indus Waters Treaty of 1960 came into force. All these years there has been a downward trend in the foodgrains production in this area, whereas it should have actually increased by the application of new methods of agricultural operations.

We hear very often that crops are withering for lack of supplies of water through the canal. Only a couple of

days ago a deputation of public representatives called upon the Prime Minister, and called upon the Minister of Irrigation and Power and placed before them their grievances, telling them exactly how our agricultural production is being retarded; how the sowing of the rabi crop has virtually been almost given up and the crops that have already been sown are withering. I am very happy to say that the Minister has been good enough to see that a certain amount of increase in the water took place but I do hope that this will be substantial to permit sufficient crops to be grown and help the Grow More Food Campaign.

As you know, Sir, the northern portions of Rajasthan, what are known as the Ganganagar District of Bikaner Division, are serviced by three canal systems—the Gang Canal brought by Maharaja Ganga Singhji in 1927; the Bhakra Canal system which was planned by him but which came through soon after World War II in the time of Maharaja Sadul Singhji and the gigantic Rajasthan Canal system, one of the mightiest canals in the world planned by free India's architects. All the three of these are servicing the vast desert lands of Rajasthan from the Punjab rivers; but much of this expectation is negated with regard to the food production if the amount of water flowing through these canals is reduced.

I should like to give you a brief idea of how the supplies of Indus waters come into the Gang Canal and other canal systems of Rajasthan. I may mention, the Gang Canal at one time was serviced by the Sutlej but now the water in this canal is allowed after distribution of waters stipulated in the Indus Waters Treaty which came into force in 1960 to Pakistan, whether it is the waters of Beas, or the waters of Sutlej stored at Bhakra. The distribution of the share that came to India is done between Punjab and Rajasthan accord-

ing to the understanding between these two State Governments.

But the fact remains that against the original 2,7000 cusecs in the Gang Canal, since the Treaty came into force in 1960, there has been a gradual reduction and waters as low as 700 cusecs are only released which is greatly affecting the agricultural operations. It will also be of interest to note that according to the reports I have just been getting from the Gang Canal District, kharif crops have suffered to the extent of 50 per cent, garden crops or orchards by 60 per cent and the sowing of wheat now will affect the normal production by 45 per cent as water has to be diverted both for sugarcane as well as for food crops. On the whole, Ganganagar District has suffered since this Treaty has been signed in 1960. It is, therefore, understandable that those of us who hail from Rajasthan are naturally anxious about this situation.

Mr. Deputy-Speaker: He may finish.

Shri Karni Singhji: I shall not take more than a minute. I shall just conclude my observations by merely saying that international agreements and treaties are based on bilateral acceptance of the conditions contained therein. Just as in the case of Kashmir any references to a plebiscite by us some time ago have been made moribund by Pakistan's non-adherence to the conditions laid down in the Security Council's Resolutions of 13th August, 1948, *vis-a-vis* the withdrawal of their troops, similarly in the case of the Indus Waters Treaty also Pakistan has been guilty of violating the very spirit which is reflected in the Preamble of the Indus Waters Treaty of 1960 and has thereby created a situation where our country can justifiably take a stand that it is no longer bound to honour, on a unilateral basis, the conditions laid down in the Treaty itself.

I, therefore, now repeat in support of my substitute motion that Pakis-

tan has, by its very acts of aggression, forfeited its rights to benefits from the Indus Waters Treaty and India is no longer obliged to honour the Treaty obligations as conditions due to the recent Indo-Pak war have materially changed them, absolving India of any further obligations with regard to the operation of the Treaty in question.

Mr. Deputy-Speaker: I think it will take a little longer. Shall we sit upto 5:30 P.M.? How much time would the Minister want for the reply?

Dr. K. L. Rao: Half an hour or twenty minutes.

Mr. Deputy-Speaker: Then I shall call the Minister at 5:00 P.M. Shri S. N. Chaturvedi.

Shri Radhelal Vyas: On a point of order. So many members are standing to catch your eye, but you are giving an opportunity to a member sitting. I think it is specifically provided in the rules that only a member who stands shall catch the eye of the Speaker. I think this rule is not followed by the Chair.

Shri Nath Pal: I am afraid once again my objection will not be misconstrued by my friend, the Hon. Minister, Mr. Deputy-Speaker the debate is being distorted. We want a political reply. I want Mr. Swaran Singh or the Prime Minister to reply. If the Prime Minister does not want to reply, then we are not interested in the reply at all. We have already heard the Hon. Minister. What we want is a political reply to this question. Why are they making a mockery of this debate?

Shri Radhelal Vyas: One more point I want to raise. In this debate more time has been given to the hon. Members belonging to the Opposition. Only very few Members have been called from the Congress side. I therefore, suggest that the debate on this be extended and the Hon. Minister be asked to reply tomorrow.

Mr. Deputy-Speaker: Shri S. N. Chaturvedi.

Shri Radhelal Vyas: What is your decision on my point of order?

Mr. Deputy-Speaker: There is no point of order.

Shri Warior (Trichur): We would like to know whether we would get a reply from Shri Swaran Singh.....

Mr. Deputy-Speaker: I do not know. It is for Government to choose their spokesman.

Shri Warior: Let Dr. K. L. Rao reply. But we would like to know whether Shri Swaran Singh is intervening or not. Let us get at least this information.

Mr. Deputy-Speaker: That is for Government to decide.

Shri Nath Pal: If Dr. K. L. Rao replies, then we shall walk out.

श्री श० ना० चतुर्वेदी (फिरोजाबाद) : उपाध्यक्ष महोदय, पाकिस्तान का पिछले 18 वर्ष का इतिहास भारत के प्रति शत्रुता और विश्वासघात का इतिहास रहा है। यही मनोवृत्ति उस ने भारत के प्रति निरन्तर प्रदर्शित की है। तब यह स्वाभाविक है कि भारतीय जनता का मन बड़ा क्षुब्ध हो इस बात के ऊपर कि जो देश हमारे राष्ट्र की बरबादी के लिए सदा तत्पर है, उस को हम अपने पानी से सींचें, उस का पोषण करें। यह स्थिति ऐसी है जिस से सभी के मन चिंतित हैं। सवाल यह नहीं है कि यह पानी देने में हम लोग किसी भी अपने इंटरनेशनल आर्बिट्रेशन का उल्लंघन करेंगे। सवाल तो यह है कि हम एक बड़ी अवास्तविक स्थिति में रह रहे हैं। जब कि हमारे ऊपर आक्रमण हुआ, जब कि हमारे जो पाकिस्तान में हुई कमिश्नर थे उन का अपमान हुआ, निरन्तर जितनी ट्रिटीज हुई उन का उल्लंघन हुआ और उस के बाद भी हम इस अवास्तविकता का पोषण करते जा रहे हैं। अब भी हमारे उन के बीच में कोई बार नहीं है, हमारे उन के डिप्लोमैटिक रिलेशन्स वैसे के वैसे बने हुए हैं। अगर हम ने इस का फायदा उठा कर सीधे बात कही होती और अपने डिप्लोमैटिक रिलेशन्स

तोड़ कर कहते कि भारत पाकिस्तान के बीच आज युद्ध है तो स्वतः हमारी जो ट्रिटीज थीं, जो आर्बिट्रेशन्स थे, वह खत्म हो जाते और यह सवाल ही पैदा न होता कि आज हम उन को यह रुपया दें या न दें। इस लिये मैं समझता हूँ कि यह जो दिक्कत आई है वह विशेषतः इसी बात की वजह से आई है।

इतना सब कुछ हुआ, लड़ाइयां हुई, खून बहा, हजारों आदमी मारे गये, घायल हुए, हमारे प्रतिनिधियों का अपमान हुआ, लेकिन हम अब भी यह समझते हैं कि हमारे और पाकिस्तान के बीच में आज भी लड़ाई नहीं है। अगर आज लड़ाई नहीं है तो हमारे सामने इस तरह की समस्याएँ निरन्तर आती रहेंगी क्योंकि पाकिस्तान का तो एक रवैया शुरू से रहा है। उस ने आज तक किसी ट्रिटीज या किसी आर्बिट्रेशन को पूरा नहीं किया। लेकिन हिन्दुस्तान की सरकार की जैसी क्याति है, जैसा उस का नैतिक स्तर है, उस के अनुसार वह जो भी बचन देती है उस से बंध जाती है। इस वास्ते जितनी भी ट्रिटीज होंगी उन से हम बंधते चले जायेंगे जब कि दूसरी पार्टी किसी भी तरह से उन से बंधी हुई नहीं होगी।

मैं इन सब बातों को दोहराना नहीं चाहता लेकिन एक बात मैं जरूर कहना चाहता हूँ कि आज लोग पूछते हैं कि इस रुपये का उपयोग लड़ाई के लिए हुआ या नहीं। जो लोग वहां गये हैं या जिन्होंने नहर को देखा है उन को उससे प्रत्यक्ष मालूम हुआ है कि इन्फ्रोगिस नहर का उपयोग और उसका निर्माण इस ढंग से हुआ कि हिन्दुस्तान की लड़ाई में काम आये। वरना जिस तरह की वह बनी है उस तरह की नहीं बनती। मैं यह जरूर चाहता था कि सरकार रुपया देने के पहले कम से कम वर्ल्ड बैंक से यह पूछती कि क्या इस रुपये का उपयोग भारत के विरुद्ध हुआ है और क्या यह नहर इस दृष्टि से निर्मित नहीं की गई है कि वह फौजी काम में आये। अगर वर्ल्ड बैंक यह पेश्वं, स देता कि नहीं, वहां पर ऐसे टनेस्स की जरूरत थी या जो

पिस बाक्सेज बने हैं उनकी नहर के लिये ज़रूरत थी और तब हम यह रपया देते तो यह बात हमारी समझ में आती कि हमने अपने प्राक्सिगेशन को पूरा किया है। लेकिन मुझे नहीं मालूम कि प्राया इस प्रकार का कोई स्पेसिफिक क्वेश्चन बलड बैंक से पूछा गया है।

हमने जो कुछ देखा है उस के आधार पर मैं यह कहता हूँ कि ईन ट्रिटी के मातहत जिस उद्देश्य के लिये रपया दिया गया था उसके लिये रपया नहीं लगाया गया है तो हमारे ऊपर यह बाध्यता नहीं है कि हम उसका पेमेंट करें। अगर ऐसा होता तो कम से कम हिन्दुस्तान के लोगों को सन्तोष तो होता, और लोग समझते, कि हाँ, यह बात पहले हमने समझ ली, सुन ली और उसके बाद हमें प्राशवासन मिल गया इंटरनेशनल बैंक की तरफ से कि उसका दुखयोग नहीं हुआ है, बल्कि रपया उसी काम में लगा है जिस उद्देश्य के लिये वह दिया गया था। इससे हम लोगों को कुछ प्राशवासन मिलता। लेकिन आज जिन तरह से हुआ है उससे लोगों के मन में तो बड़ा खोब है ही, साथ ही इस तरह की चीज होती रही है कि नई चीज भी चल रही है और हमारे विरुद्ध निरन्तर नकली युद्ध विराम का उत्सर्जन हो रहा है तथा हमारे देश के भाग हथियाये जा रहे हैं।

मैं समझता हूँ कि सब से पहली ज़रूरत जो है वह बहुत साफ है कि जो युद्ध की स्थिति भारत और पाकिस्तान के बीच में है उसको स्वीकार करना चाहिये और हमारे डिप्लोमैटिक रिप्रेजेंटेटिव्स की जो बेइच्छती प्रकट प्रनादर हुआ है उसको देखते हुए हम अपने डिप्लोमैटिक रिसेग्नस खरम कर दें। इससे हम अपने प्राक्सिगेशनस से मुक्त हो जायेंगे और जो समस्या आज हमारे सामने है वह नहीं उठेगी। इस वक्त जो रपया दे दिया गया वह तो शायद गवर्नमेंट को मजदूरी को लेकिन प्रागे के लिये यह

ज़रूर सोचना चाहिये कि हम रपया देने वाले नहीं हैं। अगर हम इसी तरह से पेमेंट करते रहते हैं तो आज की ही स्थिति बनी रहेगी।

Mr. Deputy-Speaker: Shri Vidyalankar.

श्री प्रकाशचौर शास्त्री : उपाध्यक्ष महोदय, मैं आपसे एक व्यवस्था चाहता हूँ। जिन लोगों के बैकल्पिक प्रस्ताव हैं वे यहाँ पांच घण्टे से बैठे हुए हैं और जैसा कि व्यास जी ने कहा वह आपकी इच्छा पकड़ना चाहते हैं। यहाँ पर प्राक्सिग कोई परम्परा तो होनी चाहिये वह तो नहीं कि जिस प्रकार प्राप के मन में प्राये उसी प्रकार समय दिया जायें।

Mr. Deputy-Speaker: I am trying to give chance to as many Members as possible.

श्री राधेनाथ व्यास : समय और बढ़ाया जाय, जैसा कि यहाँ पर कहा गया था जिससे प्राप और लोगों को इकोमोडेंट कर सकें।

Mr. Deputy-Speaker: We have to close the debate today.

Shri Radhehal Vyas: If we cannot catch your eye, what is the use of our sitting here?

श्री प्रकाशचौर शास्त्री : प्राप की प्राप्ति उठती ही नहीं है। नीचे की ओर ही गयी रहती है। यह हमारा दुर्भाग्य है।

Shri A. N. Vidyalankar (Hoshiarpur): I have tried to persuade myself to speak in favour of the action taken by Government, but after long efforts in that direction, I have not been able to convince myself that we could not do anything else and what we have done was the only honourable course for us to adopt.

I strongly feel, and quite agree with Shri Nath Pal, that this is a political question, not a technical one. Of

[Shri A. N. Vidyalankar]

course, the Minister of Irrigation and Power, has given us a lot of information, but he has not been able to give political reasons.

Shri D. C. Sharma: He is a retired government servant.

Shri A. N. Vidyalankar: I feel it is the House's desire that the political reasons compelling Government to pay all this money and permit the water to Pakistan after all that has happened during recent months should have been given. I still expect that those reasons would be given.

The hon. Minister referred to the water being used in Punjab for agriculture. I think that was not very much relevant. There is well irrigation also there. There are other alternative sources of irrigation. The question really is whether, in view of what has happened during all these months, was it absolutely necessary under the treaty, and was it proper for us to have done what we did, and whether in what we have done we have acted consistent with our self-respect and honour?

I think we are not living in normal times. We have tried for the last 18 years to develop friendly relations with Pakistan and we have failed. When this treaty was signed, it was signed with all genuineness and all sincerity in the hope that our relations with Pakistan would be cordial and they would become friendly. And those expectations were there. For 18 years we have lived in this hope and have tried to improve our relations with them. But I think the recent events were a culmination of our efforts. After all these efforts, we have not succeeded, and at present we are in a different mood, the country is in a different mood; Pakistan also is in a different mood. So, this was, I think, the most inopportune time for implementing that Treaty. Many hon. friends have shown by arguments, which I need not repeat,

that there was enough scope in the Treaty for at least postponing the payment. Also, I feel that Government should have anticipated the mood of the country, the mood of this Parliament. Parliament was going to meet, they could have waited and consulted Parliament, they could have consulted the all-party committee that was constituted last time, which consists of Members from the Opposition as well as the Congress Party. Therefore, I have tried my best to persuade myself, but I have not been able to convince myself that whatever action the Government has taken was absolutely necessary. Government should not have been in a hurry to take that action.

What can we do at present? The payment has been made, but the payment has been made to the World Bank. I expect that the Government should at least challenge the expenditure that Pakistan had incurred so far, it should write to the World Bank that unless we were satisfied on the question of the previous expenditure, the money should not be used. Government should at least tell the World Bank that immediately a proper enquiry should be made either by the Joint Commission on which India and Pakistan are represented by their Commissioners, or by any other impartial commission as to how that expenditure has been incurred, where Pakistan has spent all that money, how these canals have been used by Pakistan to serve as a defence line. As an hon. Member hinted, long ago—it was in 1955 or 1956—our army officers, responsible officers, senior officers, had drawn the attention of the Government to the construction of this defence line by Pakistan, the Ichhogil and other canals. They suggested that if Pakistan constructed the Ichhogil Canal, we should also construct a defence line using the Hudjara Channel for the purpose. But we just dismissed that proposal. Even the PAP officers had informed the Government that the Ichhogil Canal and

pill boxes were being constructed. I had an impression earlier that our intelligence had failed, that they did not inform the Government sufficiently in time, but that is wrong. In fact, the Government was well informed, Government knew all these things that were happening, how preparations were being made. Therefore, it passes my imagination why all these things were just ignored.

Whatever has happened has happened, the past is past, but I think that, taking the mood in which we find the country and this House today, Government should adopt a different attitude, should think of what can be done. I have suggested that at least next year we should be firm, we should not make any payment, and this House should be firm that next year no payment should be made unless we were satisfied that the money that we were giving to Pakistan was not going to be used for any sinister purpose. This year also we should approach the world bank and say that we are not satisfied with the supervision that they had been exercising and we should get the whole matter properly investigated. Whatever might be the treaty this is an inherent right of every country; if they became a party to a treaty they should be satisfied that the other party was also fulfilling all the provisions of the treaty in letter and in spirit and if the money that was paid was properly utilised. We are not very much concerned with technical questions, such as how many pill boxes had been constructed and what amount had been spent on each pill-box. We take this question in a general way. How Pakistan had been using the money received for this purpose is a matter for investigation and it is for the government to get this investigation done and to inform the House. There are suspicions and doubts among our people with knowledge and information and among people who have been fighting on the front also. I need not name the people. When we visited those areas, even those jawans told us

so. After all we should adopt some kind of policy taking fully into account what Pakistan had been doing. We should realise that we are living not in normal times but in abnormal times. Our relationship with Pakistan has not become normal it is still abnormal. We should take decisions taking these abnormal times into consideration. That is what I wanted to submit. I hope this political aspect will be dealt with by the Minister when he replies, I assure him that so far as our aims and the spirit are concerned we are all one, and agree on the point that we should have the best of relations with every country in the world, even with Pakistan we do not want war; we have never desired war; no Member of this House wants war. Still, we want to live in peace with dignity; to have friendly relations with every country does not mean that we should give away our honour and dignity. We want friendship with dignity and honour. That is all I wanted to say.

Mr. Deputy-Speaker: Dr. Rao.

Shri Nath Pai: Mr. Deputy-Speaker, may I assure Dr. Rao that I have the highest regard for him. He is a good minister, an honest and able Minister but we had hoped that when the reply would come it would be on political grounds. If the government is determined to show such a contempt for the unanimous wish of the House that this matter be treated as political, and not technical, poor Dr. Rao should not be made a scapegoat for the unanimous decision of the cabinet. Either the External Affairs Minister or the Prime Minister should reply. The Speaker this morning more or less gave a ruling that it was a correct suggestion and we were assured by the Minister of Parliamentary Affairs that he would carry out our wishes. They are insisting in making this a mockery of a debate—I hope Dr. Rao will not misunderstand me. We do not indulge in walk-outs. But if they are making such a mockery of a serious subject of the debate where we raised points which are basic matter of international relations with Pakistan, reducing it

(Shri Nath Pai)

to a contemptible technological matter, we have no alternative but to walk out.

Shri Hari Vishnu Kamath: They are reducing an important debate to a farce.

[Then Shri Nath Pai and Shri Hari Vishnu Kamath left the House.]

17 hrs.

Shri Yashpal Singh: The Minister of External Affairs may reply.

श्री इकम चन्द कछवाय : उपाध्यक्ष महोदय, इन्होंने जो कहा है मैं उसका समर्थन करता हूँ और सदन से वाक आउट करता हूँ ।

(Shri Kachhavaia then left the House.)

श्री प्रकाशवीर शास्त्री : उपाध्यक्ष महोदय, डा० के० एल० राव पाकिस्तान हमारा पानी पिए इसका जवाब तो दे सकते हैं, लेकिन पाकिस्तान पानी भी पिए और खून भी पिए इसका जवाब डा० राव नहीं दे सकते । क्योंकि प्रायः डा० राव को जवाब देने के लिए बुला रहे हैं, इसलिए मैं सदन का बहिष्कार करता हूँ ।

(Shri Prakash Vir Shastri then left the House.)

श्री राधेलाल श्यामल : मैं प्रस्ताव करता हूँ कि कल प्रधान मंत्री या विदेश मंत्री इसका जवाब दें और बहस जारी रखी जाए ।

Shri Hanumanthaiya: May I make one suggestion, Sir? As my hon. friend said, this is not a party question, and when foreign affairs are concerned, we must take the whole House and the country with us. We also must be persuaded to plead for the Government and the country. This is not a matter on which the Minister of State should answer. This is a matter which

affects are emotions of 44 crores of people, and we are asked to raise the morale of the people. I would like to make a definite suggestion: tomorrow let the Prime Minister reply. This is not for Dr. Rao to reply.

Mr. Deputy-Speaker: It is for the Government to choose its spokesman; I cannot compel anybody.

Shri Hanumanthaiya: This is not a matter for Dr. Rao.

Shrimati Renuka Ray (Malda): I would like to support what Shri Hanumanthaiya has said.

Shri D. C. Sharma: I also support Shri Hanumanthaiya.

Shri Radhe Lal Vyas: Let the motion be put before the House.

उपाध्यक्ष महोदय : प्राय मेहरबानी कर के सुन लीजिये ।

Shri D. C. Sharma: Those who are affected by the treaty have not yet been given an opportunity to speak. Are they put on the blacklist by you or by the Minister of Parliamentary Affairs?

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): The Prime Minister has come. The feeling is that we should reply tomorrow.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): I shall say a few words now.

उपाध्यक्ष महोदय, यह एप्रीमेंट या समझौता जिसके कि सम्बन्ध में आज बहस हुई है और जिसकी कि वजह से हम को यह रूपया वर्गैरह देना पड़ा है यह एक पुराना समझौता है पुराना एप्रीमेंट है । यह एप्रीमेंट इन्द्रजीत गुप्त शायद यहां मेंबर थे जबकि यह एप्रीमेंट प्राया और यह दोनों हाउसेज में पेश हुआ और मंजूर हुआ था । सही हुआ हो या गलत लेकिन वह मंजूर हुआ था ।

श्री इन्द्रजीत गुप्त : सिगनेचर होने के बाद धाया है ।

श्री लाल बहादुर शास्त्री : मगर इंट्रोड्यूस किया । हाउस ने माना । ऐसे ही मानता है । गवर्नमेंट एग््रीमेंट करती है और वह बात फिर पार्लियामेंट के सामने आती है और पार्लियामेंट उस को मानती है या नहीं मानती है । और वह बात भ्रमलग है । लेकिन एक वह समझौता और एक एग््रीमेंट हुआ वह इस हाउस में पेश किया गया और हाउस ने इस को माना । अब वह एग््रीमेंट कैसा है उसकी मैरिटस और डिमैरिटस पुरानी बात है अब उसमें इस वक्त हम नहीं जा सकते हैं कि पहले क्या हुआ । सिब्यूएशन बदलती रहती है । स्थिति निरन्तर बदलती रहती है । अब आज इस में कोई शक नहीं है कि वर्ल्ड बैंक उस फंड का ऐडमिनिस्ट्रेटर है । उस वक्त प्रोडम मिनिस्टर साहब ने चाहे जो कहा जैसा कि श्री नाथपार्थ ने कहा लेकिन यह एक बिलकुल क्लियर फैक्ट हमारे सामने है कि वर्ल्ड बैंक ऐडमिनिस्ट्रेटर है और सारे बैंक फंडस को वह ऐडमिनिस्ट्रेटर करता है । जो कुछ भी रुपया वह जो तमाम मूस्क देते हैं वह वहां जाता है और उसमें डिपाजिट होता है । वह कोई एक हमारा भकेला हिन्दुस्तान या इंडिया का भकेला उस में कंट्रिब्यूशन नहीं है । हमारा कंट्रिब्यूशन बहुत थोड़ा है । करीब 600 करोड़ रुपये के कंट्रीब्यूशन हैं, 620 करोड़ रुपये के और उस में हमारा शायद 81 करोड़ या 83 करोड़ का कंट्रीब्यूशन है । इसलिए यह जो फैक्ट है कि वर्ल्ड बैंक उस को ऐडमिनिस्ट्रेटर करता है वह चलाता है तो जहां तक उसमें कोई सुपरविजन बर्नरह की बात है उसमें इंडिया का कोई भ्रखर्यार नहीं है न ही एग््रीमेंट में उस की कोई गुंजाइश है । वह इंडस फंड जो है, एक दूसरा डेवलपमेंट फंड उम इंडस बेसिन फंड में एक प्राविजन है कि इंडिया और पाकिस्तान दोनों के दो रिप्रिजेंटेटिव्स देखते हैं मगर वह देखते हैं केवल रिवर वर्क्स के बारे में । उस में कोई कैनाल

और उस के इस्पैशन की बात नहीं है । जहां तक वर्ल्ड बैंक का सवाल है मैं ने उन से पूछा भी । वर्ल्ड बैंक इस को बहुत साफ कहता है कि कोई इस का पैसा पाकिस्तान को नहीं जाता । दूसरी बात यह कि कोई यह डिफैस एफर्ट्स के लिए इस में रुपया लगा अब जहां तक हमारी इन्फोर्मेशन है, हम ने पूछा हम ने पता लगाया हमें यहीं खबर है यही इन्फोर्मेशन हम को दी गई है कि इस में फीज या डिफैस एफर्ट्स बर्नरह के रिफरेंसिबल में यह रुपया नहीं लगा है । वर्ल्ड बैंक काफ़ी इरकी जांच पड़ताल करता है । धाप जानते हैं कि वर्ल्ड बैंक जो पैसा देता है किसी भी मूस्क को तो वह इस बात के लिए बड़ा कैरफुल रहता है कि वह पैसा उसी काम के लिए खर्च हो । जिस काम के लिए वर्ल्ड बैंक रुपया देता है । वह बहुत जीलियस है इस चीज में कि कोई उसका पैसा और किसी चीज या काम के लिए यूज न हो । अब यों तो हम कुछ नहीं कह सकते लेकिन जहां तक हम को मालूम है उस का कोई पैसा पाकिस्तान ने खर्च किया हो बार एफर्ट्स के लिए ऐसी बात नहीं है ।

यह पिलबीरोसेज बर्नरह की बात बहोई गई । अब जहां तक पिलबीरोसेज के बनने का सवाल है हम नहीं कह सकते कि पिलबीरोसेज इस में से बने या वहां से बाहर से बने । लेकिन इस में से बनने का सवाल नहीं पैदा होता । कोई बड़ी कौरेटर्न चीज नहीं है ।

पिलबीरोस में 5000, 10,000 या 15,000 का सारा खर्च है . . .

एक मानकीय लहरच : पिलबीरोसेज पाकिस्तान ने बनाये बितने है कुछ इसका भी पता है ?

श्री लाल बहादुर शास्त्री : अब मैं उनका ठीक नम्बर तो नहीं जानता कि वे कितने बने हैं । 20 हों, 25 हों, 35 हों या इससे ज्यादा हों, चाहे कुछ हों लेकिन यह मान लेना चाहिए

[श्री लाल बहादुर शास्त्री]

कि 10 लाख, 50 लाख या 1 करोड़ रुपया भ्रगर उस पर खर्च भी हो तो अफाटर भी। . .

एक माननीय सदस्य : वाकी चीजें भी हैं ।

श्री लाल बहादुर शास्त्री : वाकी चीजें नहीं हैं । जो टनल वगैरह के बारे में कहा गया उसे डाक्टर राव ने एक्सप्लेन किया ही होगा । प्रॉड्रगाउंड कोई उस के नीचे से वैसेज बनाया है ताकि उस के नीचे से टैंक चलाया जाय । डा० राव ने उसे एक्सप्लेन किया है और बतलाया कि वह बात नहीं है । बिलकुल एक नॉरमल तरीके से जो एक कैनल बनती है और जितनी रिवर्स उसके नीचे से पास करती हैं तो उस तरीके का जो अर्रेंजमेंट या जो स्ट्रक्चर बनता है वह स्ट्रक्चर वहां पर है ।

वह पिलबोक्सेज वैसे भी कोई कौस्टली चीज नहीं है । ऐसा तो नहीं है कि इस पर रुपया खर्च ही नहीं होता लेकिन कोई बहुत ज्यादा रुपया खर्च नहीं होता है ।

एक माननीय सदस्य : जो 56 पुल बने हैं उन पर टैंक चलते हैं ।

श्री लाल बहादुर शास्त्री : वह पुल भी बहुत पहले बने । वह पुल भी बने और वह कैनल भी बनी जैसी कि राव साहब ने कहा वह एग्जीमेंट के बहुत पहले बने । इसलिए यह बात कि हम उसको जो रुपया देते हैं उस को पाकिस्तान इस्तेमाल करता है वार परपोज के लिए तो यह बात ठीक नहीं लगती है । और हम ने कोशिश तो की इस वक्त कि हम उसको रूपीज में दें एक नौन कनवर्टिबिल, वर्ल्ड बैंक को इस शर्त पर दिया ।

कहा है कि कुछ समय के बाद वह उस को कनवर्ट करायेगे । इस वक्त कोई स्टर्लिंग या डालर की बात नहीं है इसलिए इस में कोई सवाल पैदा नहीं होता कि वह पाकिस्तान

को मिले और वह उसे किसी काम के लिए यूज करे । अब एक एग्जीमेंट है और उस एग्जीमेंट में यह ठीक है कि एक तरफ लड़ाई है । मैं उस फीलिंग को अच्छे तरीके से समझता हूं जोकि ग्रानरेबुल मेम्बर्स की इस बारे में है । यह बात नहीं है कि हम उस को महसूस नहीं करते । हम ने उस पर भी काफ़ी सोचा । हम ने कोई खुशी के साथ ऐसा नहीं कहा कि अच्छा भाई इस को मानते हैं । काफ़ी उस को हम ने सोचा । उस के तमाम लीगल इम्प्ली-कैशंस को एग्जामिन किया, ला मिनिस्ट्री से पूछा, श्री चागला को कंसल्ट किया और सारा उस को एग्जामिन किया । हम जितना भी उस को पूरी तरह कर सकते थे हम ने किया । अब उसी के साथ आज जो एक इंटरनेशनल सिचुएशन भी जो आज बैंकप्राउन्ड है उस को भी हमें अपने सामने रखना है । आज एक चीज दुनिया के सामने है, कश्मीर ईश्यू का एक सवाल पेश है और हम यह भी जानते हैं कि दुनिया में आम तौर पर उस के बारे में कैसी और क्या प्रोपीनियन है, क्या राय है, एक पोलिटिकल सिचुएशन है उस सिचुएशन में हमें कोई ऐसी चीज नहीं करनी चाहिए जिससे हम रौंग या फाल्स में पड़ जायं या यह कहा जाय कि देखो भाई यह हमें पानी भी नहीं देते हैं । पाकिस्तान कह सकता है कि यह भारत हमें पानी नहीं देता है तो भ्रगर हम कश्मीर को चाहते हैं या मांगते हैं तो क्या हम गलती करते हैं ? यह तो हम को पानी देने को तैयार नहीं तो फिर इसलिए कश्मीर का हमारा क्लेम करना कोई गलत चीज नहीं है । बहुत से ऐसे इश्यूज हैं, जिन को पाकिस्तान रेज कर सकता है, जिस से दुनिया के सामने हमारी पोजीशन गलत साबित हो ।

इस एग्जीमेंट में एक पिनल्टी क्लॉज है । भ्रगर हम यह पेमेंट नहीं करते हैं, तो इस बारे में एक इंटरनेशनल ऐजन्सी सैट अप की जा सकती है, जो कि इस सारे मीटर को देखे, एग्जामिन करे और जहां तक मालूम होता है,

भाबवियसली हम उस में शलती में पाये जायेंगे, क्योंकि हम पेमेंट नहीं करते हैं। इन टर्मजं ध्राफ़ दि एघ्रीमेंट धगर इस तरह की कोई इन्टरनेशनल बाडी सेट ध्रप हो, तो हमारे सामने एक ध्राफ़वर्ड सिट्टुएशन ध्रायेगी। हमें सोचना पड़ेगा कि वह कहां तक ठीक होगा। मान लीजिये कि धगर पिनेल्टी उस रकम से भी ज्यादा हो जाये, जो हम एक्स्ट्रुधली पेमेंट कर रहे हैं, तो पोखीशन ध्रौर ख़राब हो जाती है। पिनेल्टी कम हो या ज्यादा, वह एक ध्रलन बात है, लेकिन हमें इस बात का भी ध्यान रखना है कि दुनिया के सामने हमारी पिक्ट्यर या इम्मेज शलत न बने।

डा० लोहिया साहब ने जो यह कहा कि या तो एक दम लड़ाई ध्रौर या पीस, वह लाजिकली तो ठीक है, मगर दुनिया तो बिल्कुल इस तरह नहीं चलनी है कि या कम्पलीट एंड टोटल वार ध्रौर या टोटल पीस। दुनिया में ध्राम तौर पर बीच की पोखीशन चलती है। कहीं कुछ पीस भी है, कहीं कन्फ्लिक्ट है, कहीं सेंटलमेंट ध्रौर कम्प्रोमाइस है, कहीं नहीं है। पाकिस्तान ने हम पर जो एटेक किया, एघेशन किया, उस का हम ने मजबूती से जवाब दिया ध्रौर मैंने हमेशा कहा है कि धगर कोई ऐसी सिट्टुएशन फिर ध्रायेगी, तो हम उस का जवाब देंगे, क्योंकि हम ने ध्रपनी नेशन ध्रौर देश की ध्रानर ध्रौर इन्टेग्रिटी को बचाना है। लेकिन जब हम यह कहते हैं, तो उस के मानी ये नहीं है कि दूसरे मैटर्जं में भी हम बिल्कुल एक्स्ट्रीम ह्यु लें। मैं समजता हूं कि इन्टरनेशनल दुनिया तो इतनी इम्प्लिकैशन्ज में नहीं जाती है ध्रौर न हमारी फ्रीलिग्ज को समझती है।

श्री हरि किष्णु कावत : उस को समझाना पड़ेगा।

श्री लाल बहादुर शास्त्री : हमारी इस कार्यवाही से दुनिया यह समझेगी कि भारत एक रीजनेबल मुक्त है, उस ने इतनी क्रिटिकल सिट्टुएशन में रहते हुए भी, जिस में कनफ्लिक्ट ध्रौर एक तरह की वार भी,

दूसरी साइड्स में एक रीजनेबल ह्यु ध्रौर एट्रीट्यूज ध्रपनाया है।

जैसा कि मैं ने कहा है, इस में बात तो डायरेक्टली वर्ल्ड बैंक की ध्राती है। श्री इन्ड्रजीत गुत ने इस बारे में कुछ कहा है। यह ठीक है कि हम वर्ल्ड बैंक को देवता नहीं मानते हैं हम उस की पूजा नहीं करते हैं। लेकिन यह भी ठीक है कि हम उस को होस्टाइल समझ कर डंडे, लाठी ध्रौर राइफल से भी नहीं मारते हैं। इस बारे में एक बैलेंसड ह्यु लेना पड़ता है। जहां तक इकोनोमिक डेवलपमेंट का तास्लुक है, हम ने ध्रपने प्लान्ज में, वर्ल्ड बैंक की मदद ली है ध्रौर हम को उस से काफी बड़ी सहायता ध्रौर ऐड मिली है। इस का मतलब यह नहीं है कि हम हमेशा उस पर निर्भर रहना चाहते हैं। हम चाहते हैं कि जहां तक हो, हम सैल्फ-रिलायंट बनें, लेकिन सैल्फ-रिलायंट एक दिन या एक बरस में नहीं बना जा सकता है। ऐसी हालत में हम को इन तमाम फीक्टर्जं को कनसिडरेशन में ले कर वर्ल्ड बैंक के प्रति ध्रपना एट्रीट्यूज ध्रौर कब ध्रपनाना पड़ता है।

इस लिए माननीय मदस्त्यों से मेरा निवेदन यह है कि हम उन की भावनाध्रों ध्रौर फीलिंग्स को ध्रच्छी तरह समझते हैं—समझ सकते हैं। इस की वजह से कुछ लोगों के मन में बेचैनी हो, वह भी हम समझ सकते हैं। मगर ध्रब सारी बातों ध्रौर तमाम पृष्ठभूमि को देखते हुए हमें मुनासिब लगता है कि जो फीसला गवर्नमेंट ने किया है, वह फीसला हो गया है ध्रौर हाउन को उसे मानना चाहिए।

श्री हरि किष्णु कावत : क्या वर्ल्ड बैंक इस बात की गारण्टी दे सकता है कि पाकिस्तान इस पूजी का हिन्दुस्तान पर फिर ध्राक्रमण करने के लिये दुस्वयोग नज़ी करेगा।

श्री लाल बहादुर शास्त्री : हम नहीं जानते हैं कि वर्ल्ड बैंक कब कह सकता है या नहीं कह सकता है।

श्री हरि विष्णु कामत : क्या वह गारण्टी दे सकता है ?

श्री लाल बहादुर शास्त्री : वह क्या गारण्टी देगा, लेकिन पाकिस्तान जो करेगा, उस का जवाब हम देंगे ।

श्री हरि विष्णु कामत : मिल कर देंगे ।

श्री मधु लिमये : कच्छ सीमा के बारे में छः सात साल पहले हुए करार, सिन्धु नदी के पानी के बंटवारे के करार और अन्य करारों में दोस्ती, सहयोग और सद्भावना की जो बातें रहती हैं, उन सब बातों का जब उल्लंघन होता है, तो क्या सरकार इन सन्धियों के बारे में पुनर्विचार नहीं कर सकती है और यह जो हम किरत दे रहे हैं, पानी दे रहे हैं क्या हम कम से कम उन को स्पष्ट नहीं कर सकते हैं ?

श्री लाल बहादुर शास्त्री : हम ने सब कुछ सोचा था । इस पर जरूर विचार किया गया था । स्पष्ट करने की बात भी सोची थी, मगर तमाम बातों को देखते हुए हमें इस समय यही लगा कि अभी यही कदम उठाना ठीक है ।

श्री यशपाल सिंह : जब सरकार को पता है कि पाकिस्तान ने धमरीका को यह भ्रमवासन दिया था कि नेपाम बम और दूसरे हथियारों को हिन्दुस्तान के खिलाफ इस्तेमाल नहीं किया जायेगा और फिर भी उस ने उन को इस्तेमाल किया, तो फिर सरकार के पास इस बात की क्या गारण्टी है कि हम जो रुपया पाकिस्तान को हम दे रहे हैं, वह इस को डिफेंस पर खर्च के लिए इस्तेमाल नहीं करेगा ? जब पाकिस्तान धमरीका के साथ झूठ बोल सकता है, वर्ल्ड पालिटिक्स में लोगों को धोखा दे सकता है तो इस बात की क्या गारण्टी है कि वह अपना वादा निभायेगा ?

श्री लाल बहादुर शास्त्री : अभी इस बात की गंजाइस नहीं है कि पाकिस्तान के पास

वह रुपया जायेगा या वह उस का इस्तेमाल करेगा ।

श्री नाथ बाई : आखिर प्रधान मंत्री जी यहां भा गये और

Shri Hanumanthaiya: Please speak in English.

Shri Nath Pal: I am sorry, my hon. friend from Mysore has requested me to speak in English. I am grateful to the Prime Minister for.....

एक माननीय सदस्य : हिन्दी में बोलिये ।

श्री नाथ बाई : मुझे समाधान है कि प्रधान मंत्री जी यहां उपस्थित हो गए और उन्होंने खुद जवाब दिया । क्या माननीय संसद्-कार्य मंत्री का यह काम नहीं था कि हमें इस बात की इतिला दी जाये कि वह भा रहे हैं, जब कि सुबह से हम ने इस बात की क्वाहिश जाहिर की थी कि भाज की बहस का उत्तर प्रधान मंत्री की तरफ से दिया जाये ?

श्री लाल बहादुर शास्त्री : मैं एक मीटिंग में था और जैसे ही पांच बजने में पांच मिनट बाकी रहे, मैं वहां से बहुत तेजी से दौड़ा प्राया यहां घाने के लिए । मैं पहले नहीं भा सका ।

श्री हरि विष्णु कामत : इस की पूर्ण सूचना नहीं मिली ।

श्री लाल बहादुर शास्त्री : वह मिल जानी चाहिए थी ।

श्री सत्य नारायण सिंह : मैं अभी उठा ही था कि

Mr. Deputy-Speaker: Motions 2 and 4 are disapproval motions. I will take them first. Is Shri Yashpal Singh withdrawing his motion?

Shri Yashpal Singh: No, Sir.

Mr. Deputy-Speaker: Then I will first put substitute motion No. 2 to the vote of the House.

The substitute motion No. 2 was put and negatived.

Mr. Deputy-Speaker: Shri Prakash Vir Shastri is not here. I will put his substitute motion, No. 4, to the vote of the House.

The substitute motion No. 4 was put and negatived.

Mr. Deputy-Speaker: Does Shri Madhu Limaye want his substitute motion to be put to the vote?

श्री मधुलिमये : जी हां

Mr. Deputy-Speaker: I will now put substitute motion No. 1 to the vote of the House.

The substitute motion No. 1 was put and negatived.

Mr. Deputy-Speaker: Shri Tridib Kumar Chaudhuri and Shri S. M. Banerjee are not present. I will put substitute motion No. 3 to the vote of the House.

The substitute motion No. 3 was put and negatived.

Mr. Deputy-Speaker: Shri Bade, Shri Kachhavaiya and Shri Yudhvir Singh are not present. I will now put substitute motion No. 5 to the vote of the House.

The substitute motion No. 5 was put and negatived.

Mr. Deputy-Speaker: The discussion is over.

17. 20 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 11, 1965/Kartika 20, 1887 (Saka).